

LOK SABHA DEBATES **(English Version)**

Eighth Session
(Tenth Lok Sabha)



सत्यमेव जयते

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LOK SABHA DEBATES

LOK SABHA

Wednesday, December 8, 1993/
Agrahayana 17, 1915 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

[Translation]

SHRI JASWANT SINGH
(Chittorgarh): Mr. Speaker, Sir, I am very
sorry to put forward my views before you.
Prior to this I have given a notice for the
suspension of the Question Hour. I hum-
bly submit that we express our resent-
ment over the manner in which our lead-
ers have been arrested under false cases.
It was politically motivated. We are not....
(Interruptions)

Mr. Speaker, Sir, our demand is very
clear. The Government have....** filed
politically motivated false cases against
our leaders. The hon. Judge had acquit-
ted them honorably in these cases at
Matatila.....

MR. SPEAKER: Nothing will go on
record.

SHRI. JASWANT SINGH: I am not com-
menting on the Judiciary. I am commenting on
the Government, how it is misusing the Judi-
ciary. I am not commenting on the Judiciary.
(Interruption)

False cases have been registered by the
C.B.I. I submit that CBI had first given the date
as 10th November. Then motivated by politics
it was changed to 7th of December. Why the
Government and the C.B.I. hesitated to regis-
ter the case the C.B..I. has again started the
case after one year. The same CBI has
suppressed the case of one crore rupees
without any investigation. *(Interruptions)*

You are keeping mum against the arrest
of leaders which was political motivated. If
it is not a misuse of power by the C.B.I. then, I
cannot understand the meaning of 'misuse',
I would like to tell you that how the CBI is being
misused. *(Interruptions)*

[English]

THE MINISTER OF STATE IN THE MIN-
ISTRY OF HUMAN RESOURCE DEVELOP-
MENT (DEPARTMENT OF YOUTH AFFAIRS
AND SPORTS) AND MINISTER OF STATE
IN THE MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI MUKUL WASNIK): Sir, he
can make his point after the Question Hour is
over. *(Interruptions)*

** Not Recorded

[*Translation*]

SHRI JASWANT SINGH: I have a submission. I would like to say. (*Interruptions*) My humble submission is that in the court, CBI said that they had already got bail in Matatila.....(*Interruptions*)

MR. SPEAKER: Whatever you are saying. I will allow you to say after 12.00 noon.

SHRI. JASWANT SINGH: I have only two demands. Today a great injustice has been done to us. (*Interruptions*)

[*English*]

I seek your protection, Sir. I have two simple requests to make to you.

[*Translation*]

My first submission is that false cases should be withdrawn. Until these are withdrawn, we will be regularly meted with injustice.

Mr. Speaker, Sir. My second request is that you should use your inherent powers. (*Interruptions*)

[*English*]

I appeal to you, Mr. Speaker, Sir, to exercise your inherent residuary power. I appeal to you, Mr. Speaker, Sir, for the sake of the preservation of the status and privilege of a Member of this House. (*Interruptions*)

[*Translation*]

I would request you to use your inherent power for an hon. Member, to be present in

the House. We can express our views thereafter. In this way our members can be acquitted of false and concocted cases. (*Interruptions*)

[*English*]

SHRI. NIRMAL KANTI CHATTERJEE(Dumdum): They have failed to disturb the country; now they are trying to disturb the House. (*Interruptions*)

[*Translation*]

SHRI. RAMVILAS PASWAN (Rosera): Please listen to us also. (*Interruptions*)

MR. SPEAKER: Please, if you are agitated over some issue and express your views, then we have different ways in this House to express these views. (*Interruptions*)

SHRI RAJVEER SINGH(Aonla): Mr. Speaker, Sir, we will not allow this House to run. There will be no proceedings today. (*Interruptions*) We are not accepting any procedure. (*Interruptions*)

MR. SPEAKER: Please, if you want to say something you are allowed to say that after the question hour is over.

(*Interruptions*)

11.09 hrs.

At This Stage Shri Rajveer Singh and Some other Hon. Members Came And Stood On The Floor Near The Table

(*Interruptions*)

MR. SPEAKER: The House stands adjourned to meet again at 12 noon.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Atomic Power Plants

*81 SHRI CHETAN P. S.
CHAUHAN
SHRI RAJENDRA
AGNIHOTRI

Will the PRIME MINISTER be pleased to state:

(a) the details of the atomic power plants in the country at present;

(b) whether these plants have the potential to meet the total requirement of power of the country;

(c) if not, whether the Government propose to set up more atomic power plants; and

(d) if so, the locations and the time by which these plants are likely to be set up?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY: (SHRI BHUVNESH CHATURVEDI):

(a) There are nine Atomic Power Units with a total capacity of 1720 Mew 2 units each at Tarapur, Rajasthan, Madras and Narora and at Kakrapar.

(b) At present nuclear power constitutes about 2.2% of the total electricity generated in the country.

(c) and (d). Five more Atomic Power Units are under construction. The second

unit at Kakrapar is in an advanced stage and is expected to become critical in February 1994. The two units at Kaiga in Karnataka are expected to reach criticality in June 1996 and December 1996. Two additional units at the Rajasthan Atomic Power station are scheduled for criticality in November 1996 and May 1997. Depending on the availability of resources, additional Atomic Power Stations will be taken up.

Reservation for Women

*82 SHRIMATIGEETA MUKHERJEE:
SHRIMATI SAROJ DUBEY:

Will the PRIME MINISTER be pleased to state:

(a) whether the proposal to provide 30 per cent reservation for women in Central services as since been finalised;

(b) if so, the details thereof; and

(c) if not, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c): The proposal is still under consideration.

Blood and Tissue Samples

*83 SHRIMATI SUSEELA GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have ensured proper custody and safety of vital blood and tissue samples taken from vari-

ous organs of the victims of 1984 Bhopal gas; Tragedy;

(b) if so, the details there of

(c) whether these samples are likely to be used as the clinching evidences at later date in any criminal case against the Union Carbide; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) :

(a) and (b). The Government of Madhya Pradesh has informed that it has ensured proper custody and safety of the vital blood samples and tissues from various organs of the victims of 1984 Bhopal Gas Tragedy. These are preserved safely in the deep freezer at - 70° C as well as in Formalin.

(c) and (d): Yes, Sir. The Toxicological analysis of the samples would provide valuable evidence on the effect of the gas leakage on the victims

[*Translation*]

Khadi and Village Industries

*84. SHRI RATILAL KALIDAS VARMA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any schemes for development of khadi and Village industries in Gujarat, Rajasthan and Maharashtra;

(b) whether any financial assistance has been provided to these States during the last three years and during the current financial year for the purpose;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALM):

(a) Yes, Sir. The Programmes Schemes for the development of Khadi and Village Industries are implemented throughout the country including the States of Gujarat, Rajasthan and Maharashtra by Khadi and Village Industries Commission through its directly Aided Institutions and respective State KVI Boards.

(b) Yes, Sir.

(c) The details of financial assistance provided in the form of grant and loan to these States during last three years is given below -

(Rs. in lakhs)

	Gujarat	Maharashtra	Rajasthan
	1	2	3
1990-91			
Khadi Grant	676.18	322.95	433.12
Khadi Lon	168.96	63.64	181.33
V.I. Grant	10.96	19.28	6.70
V.I. Loan	130.00	716.42	227.49
1991-92			
Khadi Grant	400.15	273.16	597.33
Khadi Loan	59.51	22.95	216.48
V.I. Grant	31.56	27.11	25.77
V.I. Loan	58.94	1048.68	460.28
1992-93			
Khadi Grant	772.96	354.00	529.14
Khadi Loan	112.02	328.70	153.23
V.I. Grant	60.99	33.02	23.05
V.I. Loan	105.31	967.04	112.66

During the current financial year KVIC has released the following amounts to these States:-

(Rs. in lakhs)

	Khadi Grant	V.I. Grant	V.I. Loan
Gujarat	778.08	60.01	24.64
Maharashtra	261.28	28.27	232.45
Rajasthan	489.73	3.97	47.41

(d) Does not arise.

Wasteland Reclamation

*85 SHRIKASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide loans at low rate of interest with a view to develop the wasteland and to enhance the contribution of corporate sector for this purpose:

(b) if so, the details thereof;

(c) whether the Government are in favour of providing single window facility to make available information about technical and financial assistance in this regard;

(d) whether the Government have formulated any action plan in this regard;

(e) if so, the details thereof; and

(f) the funds allocated for the development of wasteland in the country, particularly in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL (DEVELOPMENT DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL RAM SINGH)

(a) and (b): With a view to mobilising investment from the Corporate Sector and financial institutions for the development of

wastelands in non-forest areas, Government after consideration of the experience of an earlier scheme and in consultation with the Corporate Sector/NABARD/Nationalised Banks, is considering a proposal to introduce an Investment Promotional Scheme. Under this scheme the National Wastelands Development Board will provide a grant of upto 25% of the cost of a project for the development of non-forest wastelands or upto Rs. 25 lakhs per project whichever is less provided the project is cleared for financing by the banks/ financial institutions.

(c) to (e): As different institutions and Government agencies involved in the process of approval of projects for development of wastelands, including identification and availability of land and specific technologies for development, preparation of the project and funding and issues relating to State lands Laws, it would not be practical at this stage to evolve a single window clearance facility. However, the Department has under consideration a proposal to set up regional centres where data-base relating to availability of wastelands and 'Escorts Services' to those who are interested in taking up wastelands development projects including corporate bodies and private entrepreneurs can be provided.

(f) The amount spent for the development of wastelands through afforestation / tree planting and related activities in the country and in Gujarat during the last three years is given below:

Year	Country	Gujarat
	<i>(Rupees in Crores)</i>	
1990 - 91	538.95	35.08
1991 - 92	751.98	58.20
1992 - 93	734.80	41.27

Clean Drinking Water

*86 PROF. UMMAREDDY VENKATESWARLU: Will the PRIME MINISTER be pleased to state:

(a) the number of villages where clean drinking water is being supplied, State - wise;

(b) the number of villages in which drinking water is likely to be provided during the English Plan, State - wise;

(c) whether the Rajiv Gandhi Drinking Water Mission is being implemented properly; and

(d) if so, the details thereof and the steps being taken to expedite work under this Mission ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT)(SHRI UTTAMBHAI H. PATEL) (a): The information relating to the total number of villages as per 1981 census and the number of villages which are being supplied safe drinking water is given below in Statement - I

(b) The information relating to the number of villages which were provided safe drinking water facilities in the first year (1992 - 93) and the number of villages / habitations likely to be provided safe drinking water in the second year (1993 - 94) of the Eighth Five Year Plan is given below in Statement - II

The Statewise details of the number of villages / habitations which will be provided safe drinking water during 1994 - 95 to 1996 - 97 will be decided on year basis depending

upon the outlay approved under the Centrally Sponsored / Central Sector Accelerated Rural Water Supply Programme / Schemes under Rajiv Gandhi national Drinking Water Mission and the State Sector Minimum Needs programme, the priorities of covering 'No Source' habitations, habitations with problems of quality of drinking water like excess fluoride, excess iron, salinity, arsenic, etc. Provision of safe drinking water in partially covered villages/ habitations for their full coverage etc.

(c) and (d). The activities under the Rajiv Gandhi National Drinking Water Mission like Accelerated Rural Water Supply Programme, Mini Mission Projects in 55 districts including 3 Union Territories, Sub-Missions on Control of Fluorosis, Excess Iron, Brackishness, Water Quality Surveillance, etc. are being implemented properly in accordance with the approved schemes within the outlay approved on year to year basis. The Mini Mission Projects have been extended for completion by 31.3.94.

STEPS TAKEN TO EXPEDITE WORK UNDER THE MISSION

(a) Schemes have been approved for consolidation and completion of the Mini Mission Projects at the earliest.

(b) An Expert Committee was constituted to review the performance of the going Mini Mission and to suggest the strategy for the future.

(c) A 3-phase campaign has been launched for control of fluorosis, awareness, health education, epidemiological survey and water quality analysis in all the affected States.

(d) The technical parameters and de-

sign of the hand pump attached defluoridation plants and iron removal plants have been improved to overcome the shortcomings so that the remaining plants are set up and commissioned.

(e) An internal review of the desalination plants has been carried out and steps have been taken to rectify the non-functional plants/plants not working to full capacity.

(f) For completion of the Sub-Mission on Eradication of Guineaworm, schemes worth Rs. 52 crores have been approved for the affected areas in Rajasthan and Madhya Pradesh.

(g) Mission structure is being strengthened.

(h) The pattern of the mission activities is being reviewed to achieve better results with full financial and physical involvement of the implementing agencies in the States.

(i) Stress is being laid on larger involve-

ment of NGOs, people participation and decentralised project formulation operation and maintenance of water supply schemes with emphasis on traditional technologies and sustainability.

(j) Periodic review meeting with the States/UTs/ implementing agencies, visits by technical officers, monitoring of the progress through monthly, quarterly and annual reports and appropriate formal and informal inter-action with the States/UTs.

(k) A national level fresh survey has been undertaken for the status of drinking water supply in rural habitations to work out the action plan for the remaining period of the Eighth Five Year and to implement the schemes based on the survey results.

(l) The outlay for Rural Water has been increased from Rs. 1206.72 crores in Seventh Five Year Plan Rs. 5100 crores in the Eighth Five Year Plan in the Central Sector and from Rs. 2350 crores to Rs. 4954.23 crores in the State Sector Minimum Needs Programme.

STATEMENT - I

No. of villages with Safe Drinking Water facility

Sl.No.	State/UTs	Total No. of Villages as per 1981 census	No. of villages with safe drinking water facility (Including partially covered villages) (As on 31.10.93)	No. of partially covered villages out of Col. 4
1	2	3	4	5
1.	Andhra Pradesh:	2379	27373	2591
2.	Arunachal Pradesh	3257	3257	2411
3.	Assam	21995	21986	264
4.	Bihar	67546	67546	4962
5.	Goa	386	38045	28
6.	Gujarat	18114	18104	176
7.	Haryana	6745	6746	477
8.	Himachal Pradesh	16807	16807	4909
9.	Jammu & Kashmir	6477	6256	169
10.	Karnataka	27028	27028	5582

Sl.No.	State/UTs	Total No. of Villages as per 1991 census	No. of villages with safe drinking water safe drinking water facility (Including partially covered villages) (As on 31.10.93)	No. of partially covered villages out of Col. 4
1	2	3	4	5
11.	Kerala	1219	1219	1204
12.	Madhya Pradesh	71352	71352	4159
13.	Maharashtra	39354	39332	1047
14.	Manipur	2035	2035	675
15.	Meghalaya	4932	4650	1109
16.	Mizoram	721	721	517
17.	Nagaland	1112	1112	300
18.	Orissa	46553	46537	132
19.	Punjab	12342	12342	772
20.	Rajasthan	34968	34921	2756
21.	Sikkim	440	440	133

Sl.No.	State/UTs	Total No. of Villages as per 1981 census	No. of villages with safe drinking water safe drinking water facility (Including partially covered villages) (As on 31.10.93)	No. of partially covered villages out of Col. 4
1	2	3	4	5
22.	Tamil Nadu	15831	15831	2240
23.	Tripura	4727	4724	265
24.	Uttar Pradesh	112566	112474	3099
25.	West Bengal	38024	38024	13205
26.	A & N Islands	491	491	98
27.	Daman & Diu	26	26	25
28.	Lakshadweep	7	7	7
29.	Pondicherry	291	291	25
30.	Delhi	214	214	0
31.	D & N Haveli	70	70	5
32.	Chandighr	24	24	0
	Total	583003	582331	53312

STATEMENT - II

No. villages covered/likely to be covered with safe drinking water facility during 1992-93 and 1993-94

Sl. No.	State/UTs	1992-93		1993-94		Achievements as per reports received upto 31.10.95
		No. of villages covered	No. of villages likely to be covered (Target)	No. of villages covered	No. of villages likely to be covered (Target)	
1	2	3	4	5	6	7
1.	Andhra Pradesh	651	1269			930
2.	Arunachal Pradesh	169	150			10
3.	Assam	156	714			135
4.	Bihar	5188	6281			1319
5.	Goa	54	55			27
6.	Gujarat	456	500			213
7.	Haryana	304	700			222
8.	Himachal Pradesh	573	840			162
9.	Jammu & Kashmir	94	214			7
10.	Karnataka	5056	5500			2289
11.	Kerala	252	200			60
12.	Madhya Pradesh	5666	5600			3033

Sl.No.	State/UTs	1992-93		1993-94		Achievements as per reports received upto 31.10.93
		No. of villages covered	No. of villages covered (Target)	No. of villages covered	No. of villages covered (Target)	
1	2	3	4	5	6	7
13.	Maharashtra	814	1000	530		
14.	Manipur	86	170	26		
15.	Meghalaya	688	560	49		
16.	Mizoram	154	165	19		
17.	Nagaland	49	141	0		
18.	Orissa	1600	2500	1405		
19.	Punjab	650	475	133		
20.	Rajasthan	2010	2195	783		
21.	Sikkim	18	139	6		
22.	Tamil Nadu	2663	3500	787		
23.	Tripura	229	420	83		

Sl.No.	State/UTs	1992-93		1993-94		Achievements as per reports received upto 31.10.93
		No. of villages covered	No. of villages covered	No. of villages covered (Target)	No. of villages covered (Target)	
1	2	3	4	5		
24.	Uttar Pradesh	4964	5084	2642		
25.	West Bengal	1715	2008	710		
26.	A & N Islands	18	20	6		
27.	Daman & Diu	4	25	2		
28.	Lakshadweep	4	2	0		
29.	Pondicherry	20	25	0		
30.	Delhi	0	0	-		
31.	D & N Haveli	0	5	-		
32.	Chandighr	0	0	-		
Total		34375	40457	15589		

Revival package for IDPL

*87. SHRI INDRAJIT GUPTA:
R. SURENDER REDDY:

Will the PRIME MINISTER be pleased to state;

(a) whether a revival package for the ailing Indian Drugs and pharmaceuticals Limited (IDPL) has been approved recently; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONIC AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) (a) and (b). No, Sir. Indian Drugs & Pharmaceuticals Limited has been formally declared as a sick company by the BIFR under the provisions of the Sick Industrial Companies (Special provisions) Act, (SICA). The revival or otherwise of the company, in accordance with the provisions of the SICA, is under consideration of the Board for Industrial and Financial construction (BIFR).

Hindustan Fertilizer Corporation

*88. SHRI BASUDEB ACHARIA:
SHRI JANARDAN MISRA:

Will the PRIME MINISTER be pleased to state:

(a) whether closure of all the units of the Hindustan Fertilizer Corporation is likely to create shortage of fertilizers in the country;

(b) if so, the reasons therefor and the impact of such a closure;

(c) the steps taken by the Government to re-open these units;

(d) whether any decision to import fertilizers to meet the domestic demand has been made; and

(e) if so, the details thereof:

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT. (SHRI EDUARDO FALEIRO): (a) No Sir.

(b) Does not arise.

(c) Hindustan Fertilizer Corporation Limited (HFC) is engaged in the manufacture of straight nitrogenous fertilizers. Of its six units, Haldia unit had never gone into commercial production. At the Durgapur and Barauni units, which have been in production till August, 1993, there has been a temporary suspension of production. The units at Namrup-II & III are functioning.

(d) and (e). The total demand of nitrogenous fertilizers during 1993-94 is estimated at 96.50 lakh Tonnes of nutrient. The demand is being met by stepping up indigenous production supplemented by imports.

DDA Housing Targets

*89 SHRI JEEVAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A has failed in achiev-

ing the targets fixed for the construction of houses under various schemes;

(b) the reasons for not achieving the targeted construction and the steps taken or proposed to be taken in this regard;

(c) whether C & AG and other high powered committees that were formed to look into the functioning of DDA have also criticised it; and

(d) if so, the details thereof ?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL) (a):- The DDA has reported that it has completed the construction of DDA flats in the last three years to the extent of 85% to 94% of the targets.

(b):- The marginal shortfall in the achievement of targets can be attributed to the following factors:-

- i) Contractual problems; and
- ii) Occasional shortfall in availability of building materials like cement, steel, pipes, etc.

The steps taken by the DDA faster construction of houses include better contract management and inventory control of building materials.

(c) and (d). No High - Powered Committee was constituted during the last five years to look into the functioning of DDA, However, the CAG report (for the period ending March, 1992) has referred to excess staff over the sanctioned strength. The overall manpower strength of DDA, including work-charged staff has been reduced from 32, 483 on 1.4.1992 to 27, 431 as on 1.7. 1993. Action taken reports on various observations of

CAG have been submitted.

Seismological Predictions

*90 SHRI G. DEVARAYA NAIK:
SHRI GEORGE
FERNANDES;

Will the PRIME MINISTER be pleased to state;

(a) whether the attention of the Government has been drawn to the newsitem "Quake could have been predicted" appearing in the Economic Times dated October 20, 1993;

(b) if so, whether adequate data was available with seismologists to predict the recent earthquake in Maharashtra;

(c) if so, the reasons for not predicting the earthquake;

(d) Whether a high level Committee is proposed to be set up to look into the whole issue of seismic status of the entire country;

(e) if so, the details thereof; and

(f) the concrete steps proposed to be taken to avert such occurrence in future ?

THE MINISTER OF STATE IN PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY, AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) :
(a) Yes, Sir.

(b) There is no Technology available anywhere in the world to predict earthquakes in time, space and magnitude with reasonable accuracy.

(c) Does not arise. Sir

(d) and (e). Yes Sir, A committee was constituted under the Chairmanship of Shri B.K. Rao, Ex-Secretary to the Govt. of India, Deptt. of Mines to :-

- i) Look into the various survey reports particularly those pertaining to the affected regions to assess follow up action taken on such reports by the concerned agencies.
- ii) While identifying inadequacies, if any, recommend appropriate corrective measures to be taken by various organisations.
- iii) Indicate the various possible steps that may have to be taken to cover the seismological surveys in the Peninsular region, keeping in mind, the relevant parts of the proposed Mission Mode Project on Cyclone Warning and Seismic Observations.
- iv) Any other matter relevant to the above.

The Committee was asked to give its report within 30 days. The Committee since submitted its report.

(f) A Mission Mode Project on Seismic Observations is being evolved to enhance the capability of the National Seismological Network in the country.

Election Guidelines

*91. SHRI PARASRAMBHARDWAJ:
SHRI BAPU HARI CHAURE:

Will the PRIME MINISTER be pleased to state:

(a) whether the Election Commission

has issued a set of guidelines, based on the model code of conduct for political parties and candidates, to be observed during the elections recently held in various States;

(b) if so, the broad details thereof;

(c) the extent to which these have been followed;

(d) whether some complaints have been received in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND COM-
PANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) Yes, Sir.

(b) A Statement is attached.

(c): The Election Commission has informed that it is strictly enforcing the model code of conduct.

(d) and (e). The Election Commission has informed that it has received and was still receiving in complaints of violation of model code of conduct by means of letters, telegrams, telex, fax messages and on telephone and it had not been possible to complete the details of all these complaints.

STATEMENT

Broad details of guidelines issued by the Election Commission of India for the guidance of political parties and candidates:

1 These guidelines restrain a party or a candidate from -

- (i) making any appeal to caste or communal feelings for secur-

- ing votes;
- (ii) indulging in any activity which may aggravate existing difference or create mutual hatred or cause tension between difference castes and communities, religious or linguistic;
- (iii) criticising any aspect of private life, not connected with public activities of the leaders or workers of other parties;
- (iv) indulging in corrupt practices;
- (v) violating the right of an individual for peaceful and undisturbed home life;
- (vi) using any individuals land, building, compound wall, etc. Without his permission for erecting flag-staffs, suspending banners, pasting notices, writing slogans, etc.
- (vii) causing disturbance at public meeting organised by other political parties;
- (viii) serving or distributing liquor on polling day and during the twenty-four hours require a party or a candidate to inform the local police and take permission where necessary before organising any meeting or procession and also require them to co-operate in peaceful and orderly conduct of election campaign.

2. These guidelines restrain the party in power from using its official position for the purpose of its election campaign or for

furthering its poll prospects. In particular, the party in power should ensure that -

(a) the Ministers do not combine their official visit with electioneering work and do not make use of official machinery or personal during electioneering;

(b) the ministers do not use Government transport, including official aircrafts;

(c) it does not monopolise for its use public places such as maidens, etc. for holding election meetings rest houses, dak bungalows or other Government accomodation.

(d) advertisements are not issued at the cost of the exchequer for partisan coverage of political news and publicity regarding its achievements;

(e) Ministers and other authorities do not sanction grants/payments out of discretionary funds;

(f) Ministers and other authorities do not lay foundation stones, etc. of projects or schemes of any kind or announce any financial grant or make any ad hoc appointment in Government, public undertakings, etc., or make any promise of construction of roads, provision of drinking water facilities, etc.

Shortfall in Plan Investment

*92 SHRI PRAKASH V. PATIL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the 1992-93 plan registered an overall shortfall in plan investment to the extent of ten per cent in the Central and seven per cent in the State sector;

(b) if so, the reasons therefor: and

(c) the steps being taken to increase investment in the plan in 1993-94 ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The Revised Estimates for 1992-93 do not indicate an overall shortfall in plan expenditure in the Central sector. However as per Revised Estimates furnished by the States, shortfall in plan expenditure in the State Sector, in 1992-93 is expected to be more than 7 per cent.

(b) The main reasons for shortfall in plan expenditure of States in 1992-93 were on account of fall in States 'own' resources available for plan and lower utilisation of external aid for projects as compared to estimates provided by the States in financing their 1992-93 Annual Plan.

(c) The States have been impressed upon the need to raise more States 'own' resources by way of additional resource mobilisation (ARM) improvement in the working of State Level Public Enterprises, economy in expenditure, project based bonds debentures and better mobilisation of small savings.

[*Trasanlation*]

Non-Conventional Energy

*93. SHRI SATYADEC SINGH:
SHRI BRIJBHUSHAN
SHARAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether some countries have shown

their interest in the development of non-conventional energy in India;

(b) if so, the names thereof;

(c) the fields of non-conventional energy in which these countries are interested to co-operate;

(d) whether Non-Resident Indians (NRIs) have also shown interest in setting up joint ventures in India for the development of non-conventional energy;

(e) if so, the details thereof; and

(f) the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE. (SHRI S. KRISHNA KUMAR): (a) to (c). Cooperation between some developed countries and India in the field of non-conventional energy sources are being pursued within the framework of bilateral cooperation, including Science & Technology agreements, on the basis of mutuality of interest. The specific areas in which some countries, namely, USA, Germany, France, wind, bio-energy, ocean energy and electric vehicles.

(d) and (e). Interest has also been expressed by non-resident Indians in promoting joint ventures in the field of non-conventional energy. Preliminary proposals are in the nature of projects for windfarm development, joint ventures for production of solar energy devices etc.

(f). The Government is giving encouragement to the development of non-conventional energy including foreign invest-

ment and collaborations.

Performance of Public Sector Undertakings

94. SHRI UDAY PRATAP SINGH: Will the PRIME MINISTER be pleased to state:

(a) the names of the public sector undertakings in which performance has improved during 1992-93 after signing Memorandum of Understanding in 1991-92;

(b) the percentage of advantage accrued to each undertaking as a result thereby;

(c) the names of the undertakings out of them whose performance has not improved, and

(d) the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVEY INDUSTRY: (SHRIMATI KRISHNA SAHI): (a) In 1992-93 the performance of 63% MOU signing public sector enterprises registered an improved performance. The names of these companies are provided in Statement-I

(b) Since the performance indicated is a weighted average of several criteria, the percentage of advantage accrued varies from criteria to criteria and from company to company. However as far as the gross margin is concerned, the MOU signing companies, as a group, showed an improvement of 13% over the past year.

(c) The names of 17 public sector enterprises whose performance did not improve after signing of MOU are given in the Statement-II

(d) The reason for non-improvement were, interalia, high overheads, erratic power supply, reduced budgetary support and Govt. expenditure, increased competition and outdated technology etc.

STATEMENT - I

Names of PSEs which Performance Improved through MOU in 1992-93

1. National Thermal Power Corporation
2. Hindustan Teleprinters
3. National Mineral Development Corporation
4. Cochin Refineries
5. Bongaigoan Ref. & Pet.
6. Indian Telephone Industries Ltd.
7. Indian Renewable Energy Dev. Agency
8. Tele Communication Cons. India
9. National Hydro Electric
10. Hindustan Petroleum
11. Hindustan Aeronautics
12. Goa Shipyard
13. Water & Power Cons. Services
14. Gas Authority of India
15. National Oil Corporation
18. Steel Authority
19. Central Electronics

20. Engineers India
21. Metal Scrap Trading
22. Madras Refineries
23. Ferro Scrap Nigam
24. IBP
25. Hindustan antibiotics.
26. Indian Railway Constrn.
27. National Aluminium Co.
28. Central Cottage Industries
29. Dredging Corporation of India
30. North East Elec. Power Corpn.
31. Manganese Ore India
32. National Research Development Corpn. of India
33. Rail India Tech. & Eco. Ser.
34. Shipping Corporation Ltd.
35. National Industrial Dev. Corpn. Ltd.
36. Oil and natural Gas Commission
37. Handicrafts & Handlooms Exp.
38. Videsh Sanchar Nigam
39. Hindustan Newsprint Ltd.
40. Hindustan Cables
41. Mazgon Dock
42. Bharat Petroleum Corporation

Note:- Eight (8) PSEs whose performance remained stable are not included.

STATEMENT II

Names of PSEs in which Performance did not Improve in 1992-93

1. Electronic Corporation of India.
2. Instrumentation Limited.
3. National Building Construction Corporation.
4. CMC Limited.
5. Modern Food Industries.
6. Indian Petrochemicals Corporation.
7. Bharat Electronic Limited.
8. Hindustan Organic Chemicals.
9. Projects and Equipment Corporation.
10. State Trading Corporation.
11. Central Warehousing Corporation.
12. Oil India Limited.
13. Hindustan Paper Corporation.
14. Central Inland Water Transport Corporation Limited.
15. HMT Limited.
16. Educational Consultants india Limited.
17. Bharat Aluminium Limited.

Tarapur Atomic Power Plant

*95 SHRI SYED SHAHABUDDIN
SHRI HARIN PATHAK

Will the PRIME MINISTER be pleased to state:

(a) whether the trillated agreement on the supply of nuclear fuel for the Tarapur Atomic Power Plant has expired on October 24, 1993;

(b) if so, whether the Government propose to shut down the plant or make any alternative arrangement to provide it with the required fuel;

(c) whether there is any prohibition on the reprocessing of the spent fuel and to fabricate mixed Uranium/Plutonium fuel elements from the stock available;

(d) whether such reprocessing would be subject to any international safeguards; and

(e) whether the generation can be maintained at the original rated capacity, which was related to the use of enriched uranium as fuel, with its substitution by the mixed fuel elements ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY. (SHRI BHUVNESH CHATURVEDI):

(a) The trilateral agreement between the International Atomic Energy Agency (IAEA), the Government of India and the Government of the United States of America relating to the safeguards provisions on Tarapur Atomic Power Station (TAPS) expired on

October 24, 1993. This agreement was for application of safeguards on TAPS and not for supply of nuclear fuel for TAPS.

(b) Presently the Tarapur Atomic Power station is operating on Low Enriched Uranium (LEU). It is proposed to continue operation of TAPS with a fuel core consisting of indigenously fabricated MOX (Mixed Uranium - Plutonium Oxide) fuel and LEU fuel.

(c) No, Sir.

(d) The Government proposes to subject such reprocessing to IAEA safeguards under its voluntary offer to IAEA.

(e) The operation of TAPS with a fuel core consisting of MOX fuel and LEU fuel, would not alter the present generation capacity as the core fuel will be adjusted to maintain the electricity output.

Irrigation Projects in Orissa

*96.DR. KRUPASINDHUBHOI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the names of irrigation projects in Orissa pending before the Planning Commission for clearance as on August, 31, 1993;

(b) the reasons for delay in giving clearance;

(c) the estimated cost and irrigation potential of these projects; and

(d) the steps taken to clear these projects?

THE MINISTRY OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI

GIRIDHAR GOMANGO): (a): One medium irrigation project in Orissa namely Tililagarh Medium Irrigation Project was pending before the Planning Commission for investment clearance as on August 31, 1993.

(b) The clearance from Ministry of Environment & Forests as per Forest 'Conservation' Act 1980 was not received in Planning Commission till August 31, 1993.

(c) The estimated cost of this project is Rs. 2112.84 lakhs and the ultimate irrigation potential is 2950 Ha.

(d) The Project was approved for investment clearance by the Planning Commission on 21. 10. 1993.

Poverty Line

*97. SHRI SRIKANTH JENA
SHRI S. B. SIDNAL

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the percentage of rise/fall in the poverty line (urban & rural) in various States in the country during the last three years:

(b) whether an Expert Group was set up by the Planning Commission to examine the methodology used by the Commission

for determining the poverty line & related issues:

(c) if so, the recommendations of the Expert Group: and

(d) the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHARGOMANGO) (a): The latest year for which estimates of poverty have been made is 1987-88. Poverty lines for 1987-88 according to the methodology used by the Planning Commission earlier and as per the recommendation of an Expert Group set up by Planning Commission are given in Statement - I

(b) and (c): An Expert Group was up by Planning Commission to look into the methodology for estimation of poverty at National and State level and also to go into the question of redefining poverty line, if necessary. The main recommendations of the Expert Group are given in Statement - II

(d) The recommendations of the Expert Group with regard to their implications for State-wise poverty estimates and programmes are being studied.

STATEMENT - I

Poverty Lines in 1987-88

As per Methodology used Earlier

(Rs. per capita per month)

	Rural	Urban
All States & U.T.s	131.8	152.1

Poverty Lines Recommended by the Expert Group

(Rs. Per Capita per month)

Sl. No.	States	Rural	Urban
1.	Andhra Pradesh	91.94	159.50
2.	Arunahal Pradesh	127.44	140.45
3.	Assam	127.44	140.45
4.	Bihar	120.36	161.19
5.	Goa	115.61	184.45
6.	Gujarat	115.90	175.57
7.	Haryana	122.90	142.15
8.	Himachal Pradesh	122.90	142.63
9.	Jammu & Kashmir	124.33	145.22

(Rs. Per Capita per month)

Sl.No	States	Rural	Urban
10.	Karnataka	104.46	171.23
11.	Kerala	130.61	175.11
12.	Madhya Pradesh	107.00	178.44
13.	Maharashtra	115.61	184.45
14.	Manipur	127.44	140.45
15.	Meghalaya	127.44	140.45
16.	Mizoram	127.44	140.45
17.	Nagaland	127.44	140.45
18.	Orissa	121.42	170.63
19.	Punjab	122.90	143.11
20.	Rajasthan	117.52	166.72
21.	Sikkim	127.44	140.45
22.	Tamil Nadu	118.23	174.82
23.	Tripura	127.44	140.45

(Rs. Per Capita per month)

Sl.No.	States	Rural	Urban
24.	Uttar Pradesh	114.57	154.78
25.	West Bengal	129.21	148.95
26.	Delhi	122.90	178.48
27.	A & N Islands	118.23	174.82
28.	Chandigarh	143.11	143.11
29.	D & N Haveli	115.61	184.45
30.	Lakshadweep	130.61	175.11
31.	Pondicherry	118.23	174.82

Note: A uniform poverty line across all States & U. T. s is taken in the methodology of estimation of poverty used at present.

STATEMENT - II*The Main Recommendations of the Expert Group on Preparation and Number of Poor*

The main recommendations of the Group are as follows:-

- (1) The poverty Line recommended by the Task Force on projection of minimum needs and effective consumption demand, namely, a monthly per capita total expenditure of Rs. 49.09 (rural) and Rs. 56.64 (urban) at 1973-74 prices be adopted as the base line. This was anchored in the recommended per capita daily intake of 2400 calories per day in rural areas and 2100 calories per day in urban areas with reference to the consumption pattern as obtained in 1973-74. The Group has further recommended that these norms may be adopted uniformly for all States.
- (2) State specific poverty line should be estimated as follows. The standardised commodity basket corresponding to the poverty line at the national level should be valued at the prices prevailing in each State in the base year. i.e., 1973-74. For updating poverty line to the current prices in a given year, a State-specific consumer price index is needed. For this purpose, the observed all-India consumption pattern of the 20 to 30 per cent of the population around the poverty line in 1973-74 should constitute the State-specific weighting diagram.
- (3) It is necessary that the deflators chosen should satisfy three main requirements: (i) they should be State-specific, consistent with the adoption of State-specific poverty lines on the basis of State-specific base year prices. (ii) they should reflect, as closely as possible, prices relevant to the consumption baskets of those around the poverty line, and (iii) the data base for the construction of the deflators should be periodically available, comparable across States, and consistent.
- (4) The Group came to the conclusion that it would be most suitable to rely on the disaggregated commodity indices from Consumer Price Index for Agricultural Labourers (CPIAL) to update the rural poverty line and a simple average of suitable weighted commodity indices of Consumer Prices Index for Industrial Workers (CPIIW) and Consumer Price Index on Urban Non-manual employees (CPINM) for updating the urban poverty line.
- (5) Given the updated State-specific poverty lines and the corresponding size distribution of per capita consumption expenditure (PCTE) of NSS, the number of poor as a percentage of total population or the poverty ratio should be calculated separately for rural and urban areas for each State. The absolute number of poor in each State in rural and urban areas should be calculated by applying the poverty ratio to the estimated population as given by the Registrar General of Census. The all-India (rural or urban) poverty ratio

should be derived as a ratio of the aggregate number of State-wise poor persons to the total all-India (rural and urban) population. The implicit all India poverty line may be worked out, given the all-India poverty ratio and the all-India distribution of population by expenditure classes obtained from the same NSS survey.

- (6) The poverty line and poverty ratio respect of states, where availability of adequate data is a constraint, may be assigned from neighbouring areas on the basis of considerations of physical contiguity of areas and similarity of economic profile as indicated by other economic parameters.
- (7) The NSS consumption surveys - which are carried out every 5 year yielding State level estimates of mean per capita total consumption expenditure and the size distribution of population around the mean, should be the basis sources of information for estimation, on a quinquennial basis. The proportion of the population below the poverty line and changes therein. Calculations of poverty line and poverty ratios following the recommended method should be worked out for the year 1977-78, 1987-88 and onwards, as and when the State-wise results of quinquennial NSS rounds of comprehensive household consumption surveys are available.
- (8) The Group favours exclusive reliance on the NSS data on household consumption expenditure (without any adjustment) for

estimating the poverty ratio by State and in rural and urban areas.

- (9) There is need to supplement the estimates of the proportion and number of poor with a comprehensive report on level of living of the bottom 30% of the population with the assessment of the following aspects.
 - (i) The composition of the poor population in terms of dominant characteristics, i.e., their distribution by region, social group, family characteristics, etc.
 - (ii) Nutritional status of the population.
 - (iii) Health status: mortality, morbidity, access to and use of health services (public and private) and costs.
 - (iv) Educational status: school enrolment by region, Sex and age group and by economic-social classes, reach and quality of public education services and costs.
 - (v) Living environment; distribution by density of settlement; living space per head; type of houses; access to safe drinking water and sanitation; access to amenities.
- (10) The first information indicator provided by the poverty ratio under this methodology needs to be supplemented and corrected with other indicators- which may also be more readily verifiable than income

or consumption expenditure. This is important in order to refine targeting so that the intelligible are intended from, and the eligible are fully covered in, the intended benefits from targetted anti-poverty programmes.

Mega Cities

*98. SHRI V. KRISHNA RAO
SHRI SANAT KUMAR
MANDAL

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Union Government propose to allocate special funds for the development of five Mega cities in the country;

(b) if so, the broad features of the scheme and its objectives;

(c) the amount likely to be allocated to each of the Mega cities;

(d) the basic amenities likely to be provided to the slum dwellers of these cities;

(e) whether the Government propose

to set up a Steering Committee for the purpose; and

(f) if so, the composition and term of reference of the Committee ?

THE MINISTRY OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) to (d). The Centrally Sponsored Scheme for infra-structural development of Mega Cities (Calcutta, Bombay, Madras, Hyderabad and Banalore) has been approved. The basic objective is to promote investment in economic and physical infrastructure in the Mega Cities through an appropriate institution and funding mechanism. The pattern of funding for the Scheme is:

(i) Central Government (25%); (ii) State Government (25%); and Institutional/Market borrowing (50%).

The amount to be allocated to each of the Mega cities finalised.

(e) A steering Committee under the Chairmanship of Member Secretary, Planning Commission, has already been set up

(f) The composition and terms of reference of the Steering Committee is as under.

Composition:

1. Member-Secretary, Planning Commission	Chairman
2. Secretary, Ministry of Urban Development	Member
3. Chairman, L. T.C.	Member
4. Chairman U.T.K	Member
5. Additional Secretary, Ministry of Finance (Budget)	Member
6. Additional Secretary, Ministry of Environment and Forests	Member

7. Secretary, Urban Development - CMA Government of West Bengal	Member
8. Secretary, Housing + Urban Development, Government of Karnataka	Member
9. Secretary, Urban Development, Government of Maharashtra	Member
10. Principal Secretary, Urban Development, Government of Andhra Pradesh	Member
11. Secretary, Housing and Urban Development, Government of Tamil Nadu	Member
12. Economic Adviser (HUD & WS), Planning Commission	Member
13. Shri. K. Dharmarajan, Joint Secretary, Ministry of Urban Development	Member

The Committee can invite any other person (s) , if considered necessary in its meeting.

Terms of reference:-

(a) To take policy decisions/provide guidelines regarding (i) Phasing of the project/cost recover/internal resource generation; (ii) strengthening of institutional mechanism at State and Central Level; (iii) support from financial institutions; and (iv) inter-ministerial coordination.

(b) Periodic monitoring and review of the scheme-every quarter.

Joint Venture in Electronics with Israel

*99 SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state.

(a) whether a high-powered term from Israel visited India recently and met the doyens of India's electronic industry;

(b) whether any discussions were held for producing electronic items jointly;

(c) whether any details have been worked out; and

(d) if so, the facts thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d). A delegation of the Association of Electronics Industry of Israel visited India recently. Members of the delegation had discussions with Indian industrialists regarding possible joint ventures out no joint venture has yet been finalised.

[Translation]

Committee on State Electricity Board

*100. SHRI ANAND AHIRWAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Committee on State Electricity Boards has submitted its report;

(b) if so, the main recommendations thereof;

(c) whether any action has been taken by the Government on these recommendations; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GOMANGO):(a) No. Sir.

(b) to (d). Does not arise.

[English]

Allotment of Plot in Chandigarh

*841 SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Chandigarh Union Territory Administration has allotted plots at concessional rates to some institutions during the last three year;

(b) if so, the details thereof including the size of the plot, sector of its location and price charged therefor:

(c) the details of guidelines or rules for such allotments;

(d) the details of applications pending for such allotments and their present stage of consideration ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-

TRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

Residential Building on Agricultural Land

*842 SHRI JEEVAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether residential buildings have come up on agricultural land without the land use changed in Delhi;

(b) if so, the details of cases that have come to the notice and the action taken thereon;

(c) whether even after passing ejectment orders by the courts, the Gram Sabhas have not taken possession of the land;

(d) if so, the reasons therefor and also the details of such cases; and

(e) the measures taken to check the construction on the agricultural land and to take the possession of the ejected land ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON)(a) It has been reported by Municipal Corporation of Delhi that instances of residential buildings coming up on agricultural land without due change of land use have occurred.

(b) As per report received from Municipal Corporation of Delhi, no separate record is being maintained by them to book unauthorised constructions on agricultural land.

(c) to (e). The information is being collected and will be laid on the Table of the Sabha

[*Translation*]

Production of Khadi

843. SHRI SURENDRA PAL PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to reserve some more sectors in textile production for Khadi in order to increase its production;

(b) if so, the details thereof; and

(c) the time by which the Government propose to implement it ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) (a): No, Sir.

(b) and (c): Do not arise.

Re Usable Energy

844. SHRI N.J. RATHVA: Will the

PRIME MINISTER be pleased to state:

(a) the target fixed for the production of re-usable energy in Gujarat during 1990-91, 1991-92 and 1992-93; and

(b) the achievements made in this regard during the-said period ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b). Physical Targets fixed for the production of renewable energy in Gujarat under the extension programmes for the year 1990-91, 1991-92 and 1992-93 in respect of Biogas, Improved Chulha, Solar Thermal and Solar Cooker programmes are given at Statement I

For other non-conventional energy programmes, such as Solar Photovoltaics, Small Hydro Power, Wind and Biomes based systems and devices no physical targets are fixed for any of the States, including Gujarat. Status of installation of various types of renewable energy systems and devices in the State of Gujarat during the above period is given at Statement ' II '

STATEMENT - I

Physical Targets fixed for the Production of Renewable Energy in Gujarat during the years 1990-91, 1991-92 & 1992-93

Sl/No	Programmes	Units	Targets		
			1990-91	1991-92	1992-93
1	2	3	4	5	6
1.	Family size Biogas Plants	Nos.	20000	28000	29500
2.	Improved chulhas	nos.	81000	100000	60000
3.	Solar Thermal Systems (Collector Area)	Metre Square	2570	4960	7135
4.	Solar Cookers	Nos.	3000	3000	4000

STATEMENT - II

Status of achievements of installation of various types of renewable energy systems and devices in the State of Gujarat during last three years

Sl.No	Programmes	Units	Achievement during		
			1990-91	1991-92	1992-93
1	2	3	4	5	6
1.	Family size Biogas Plants	Nos.	26536	33056	37780
2.	Community/Institutional/ Night Soil biogas plants	Nos.	18	15	5
3.	Improved Chulha	Nos.	94937	66258	69310
4.	Solar Thermal Systems (Collector area)	Square metre	6204	12157	2329
5.	Solar Cookers	Nos.	2676	2930	1898
6.	Solar Photovoltaic Systems	Kwp	92.2 (Total)		
7.	Wind Pumps	Nos.	17	17	37
8.	Wind Farms (ir-stalled capacity)	MW	11.6	1.1	—
9.	Biomass Gasifier/Stirling Engines	KW	83	292	240

Shortfalls in Plan Expenditure of States

845. SHRI R. DEVARAJAN
SHRI MANIKRRAO HODLYA
GAVIT

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether shortfalls have been noticed in the plan expenditure of the States as compared to the approved outlay during 1992-93 due to their inability to mobilise resources;

(b) whether the Planning Commission has, reviewed the first year of the Eighth Plan, with special reference of financial management and fiscal performance during 1992-93; and

(c) if so, the reasons for shortfall on

expenditure ?

THE MINISTER OF STATE OF THE MINISTER OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a). Yes, Sir. A Statement detailing the originally approved outlays and the revised outlay for the Annual Plan 1992-93 of all the States is annexed, it also indicates excess/shortfall in each State.

(b) Yes, Sir.

(c) Due to lower resources available for financing the Annual Plan, the approved outlay for 1992-93 had to be scaled down for many states. The decline in resources was on account of shortfall in contributions by the concerned States. These short-falls were occasioned largely due to deterioration in balance from current resources of the States, - lower utilisation of External aid by them for projects as compared to the estimates provided by them in financing their 1992-93 Plan.

STATEMENT

Annual Plan - 1992-93 - Approved/Revised Outlays - States/UTs

(Rs. Crores)

Sl.No.	States/UTs	Annual Plan - 1992-93			Variation Excess(+)/ Shortfall (-)
		Originally Approved Outlay	Revised Outlay		
1	2	3	4	5	
1.	Andhra Pradesh	1660.00	1675.00	15.00	
2.	Arunachal Pradesh	245.00	235.35	-9.65	
3.	Assam	960.00	700.00	-200.00	
4.	Bihar	2202.73	1100.00	-1102.73	
5.	Goa	152.50	153.42	0.92	
6.	Gujarat	1875.00	1875.00	0.00	
7.	Haryana	830.00	804.57	-25.43	
8.	Himachal Pradesh	486.00	490.50	4.50	
9.	Jammu & Kashmir	820.00	623.00	-197.00	
10.	Karnataka	1915.00	1915.00	0.00	

(Rs. Crores)

Sl.No.	States/U. Ts	Annual Plan - 1992-93			Variation Excess (+)/ Shortfall (-)
		Originally Approved Outlay	Revised Outlay		
1	2	3	4	5	
11.	Kerala	913.00	750.00	-163.00	
12.	Madhya Pradesh	2400.00	1792.00	-608.00	
13.	maharashtra	3160.00	3208.80	48.80	
14.	Manipur	210.00	171.30	-38.70	
15.	Meghalaya	241.00	241.00	0.00	
16.	Mizoram	160.00	165.18	5.18	
17.	Nagaland	185.00	110.19	-74.81	
18.	Orissa	1405.00	1055.00	-350.00	
19.	Punjab	1150.00 \$	856.50	-293.50	
20.	Rajasthan	1400.00	1410.00	10.00	
21.	Sikkim	110.00	110.00	0.00	
22.	Tamil Nadu	1751.00	1766.75	15.75	

(Rs. Crores)

Sl.No.	States/U. Ts	Annual Plan - 1992-93			Variation Excess(+) Shortfall (-)
		Originally Approved Outlay	Revised Outlay		
1	2	3	4	5	
23.	Tripura	282.00	240.00		-42.00
24.	Uttar Pradesh	3853.00	3149.99		-703.01
25.	West Bengal	1501.00	703.50		-797.50
	Total (States):	29867.23	25302.05		-4565.18

\$: Plan size reduced by Rs. 350 crores.

Power Projects with BHEL

sanctioned during the period ?

846. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) the number of central sector power projects orders have been placed with the Bharat Heavy Electricals Limited during each of the last three years, and

(b) the number of such power projects

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI. KRISHNA SAHI): (a) The following orders for Central Sector power projects have been received by BHEL during last three years;

1990-91

- NIL

1991-92

Kathalguri project of NEEPCO

- 2x30+3x30 MW gas turbines

Tarapur Atomic Power Plant

- 1x500 MW nuclear steam generators

Ranjit Hydro Electric power project of NEEPCO

- 3x20 MW

1992-93

Ranganadi Hydro project of NEEPCO

- 3x135 MW

Kopili extension project of NEEPCO

-mx135 MW

(b) The information is being collected and will be laid on the Table of the House.

(b) if so, by when the estimates are likely to be made available; and

GPD and Per Capita Income

(c) if not, the reasons therefor ?

847. SHRI R. DHANUSKODI ATHITHAN: Will the MINISTER OF PLANNING & PROGRAMME IMPLEMENTATION be pleased to state:

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir

(a) whether the work to work out advance estimate of Gross Domestic Product and per capita income for 1993-94 has begun;

(b) The estimates are likely to be released in December, 1993/January, 1994.

(c) Does not arise.

Durgapur unit of Hindustan Fertilizers Corporation Ltd.

848. SHRI PURNA CHANDRA MALIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any revival proposal of Durgapur unit of the Hindustan Fertilizers Corporation Ltd.;

(b) if so, the details thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONIC AND DEPARTMENT OF OCEAN DEVELOPMENT. (SHRI EDUARDO FALEIRO): (a) to (c). The management of Hindustan Fertilizer Corporation Limited (HFC), with the approval of their Board of Directors, have referred their company, including its Durgapur unit, to the Board for Industrial and Financial Reconstruction (BIFR) in terms of the amended provisions of the Sick Industrial Companies (Special provisions) Act, 1995. The BIFR has declared HFC as a sick company and has asked the company as well as the Government to come up with a viable revival package. A package for all the units of HFC, including its Durgapur units has been received from the company. The package is under examination.

[Translation]

Power From Non-Conventional Energy Sources

849 PROF. RASA SINGH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the efforts made to produce electricity through Non-conventional Energy Sources (NCES) in Rajasthan;

(b) the amount provided during the last three year for the development of NCES in Rajasthan;

(c) the quantum of electricity likely to be produced through NCES in the State; and

(d) the amount and target earmarked for this purpose during the Eighth Five Year Plan in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE. (SHRI S. KRISHNA KUMAR): (a). Non-Conventional Energy projects based solar energy and small hydro have been undertaken in Rajasthan for the production of electricity. Small hydro projects totaling to 815 KW capacity are in operation while another 4.535 MW capacity are under various stages of commissioning. 73 KW capacity solar photovoltaic based plants have also been installed.

(b) The amount earmarked for non-conventional energy sources by State Government during the last three year is given below:-

Year	Amount
1990-91	Rs. 160.00 lakh
1991-92	Rs. 160.00 lakh
1992-93	Rs. 182.00 lakh

(c) A 30 MW solar thermal power plant is proposed to be taken up at a suitable

location in Rajasthan during the Eighth Plan period, provided the technology, techno-economic viability and mobilisation of financial resources is finalised, and a Detailed Project Report prepared. In addition, other non-conventional energy project will also be taken up depending upon technical viability of proposals and availability of funds.

(d) State-wise and programme-wise allocations have not been made by Ministry of Non-Conventional energy Sources for the Eighth Five Year Plan. Physical targets are fixed on year to year basis for extension programme recommended an outlay of Rs. 5168.00 lakhs for the State of Rajasthan for NCES Sector for 8th Plan period under the State Plan.

Allotment of Plots in Rohini Residential scheme

850 SHRI VIJAY NAVAL PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of residential plots pending for allotment to registered persons both in general category and retired persons on priority basis in Rohini Residential Scheme;

(b) whether DDA has failed to allot land on priority basis in spite of inviting applications from retired persons:

(c) if so, the reasons therefor; and

(d) the time likely to be taken to clear allotment of plot to registered persons in Rohini Residential Scheme for all category?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES. (SHRI P.K. THUNGON): (a) DDA has reported that, at

present, there are no residential plots pending for allotment under Rohini Residential Scheme. However, about 167 plots of different categories are available due to cancellation/surrender, for re-allotment to awaiting registrants.

(b) and (c). As per policy, allotment to retired/retiring persons under Rohini Residential Scheme is made in the major draw along with other general registrants as per 12% quote reserved for them. The last draw was held on 27.3.91 and 353 registered categories. Further, to make allotment on priority basis, applications from retired/retiring persons were invited in November, 1991 and in all, 166 applications of different categories were received. But due to non-availability of plots, no draw is held, these applicants will be considered for allotment against their reserved quote on priority basis.

(d) A time-bound programme has been chalked out to accommodate the balance registrants in Rohini Residential Scheme during the Eighth Five Year Plan period subject to acquisition/development of land and also availability of funds. There is a proposal to acquire 550 hact. of land to carve out plot and accommodate the balance registrants subject to availability of funds and infrastructure.

Special Recruitment Drive in Defence Ministry

851. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to refer to the reply given on August 25, 1993 to Unstarred Question 4321 regarding special recruitment drive in Defence Ministry and state:

(a) whether the information has since been collected;

- (b) if so, the details thereof; and
 (c) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c) Yes Sir. The total number of posts found vacant in the Special Recruitment Drive for SC/ST candidates in 1990 are 4862 and 1706 posts out of them have been filled up so far.

[English]

**Delay in Accepting Contracts
 by M.E.S.**

852. MAJ.GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that huge extra-costs are incurred due to delay in decision making in finalising and accepting the contracts by Military Engineers Service (MES), resulting in cost-escalation and re-tendering;

(b) whether the Government are aware that persons vested with authority to accord "Financial Concurrence (FC)" have no responsibility for the delay and cost escalation;

(c) the number of FC cases which were not cleared by due date by Army Headquarters and Ministry of Defence resulting in re-tendering during each of the last three financial years.

(d) the additional cost vis-a-vis the FC cases not cleared in the first time during each of the last three financial years; and

(e) the initial cost, various subsequently projected increases and present status of

Research and referral (R&R) Hospital, New Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (e). All project proposals of Defence Services including financial concurrence cases are approved by a designated competent authority after technical and financial scrutiny depending upon the value of the project in accordance with the defence works procedure. Government have issued detailed guidelines with stipulated time schedules for timely initiation of all tendering proposals and their systematic examination at various levels in order to ensure accountability. These remedial measures have been taken to reduce time delays and cost escalation brought to the notice of the Government in a few important cases. As such, no necessity has been felt to carry out a detailed study of all the financial concurrence cases involving retendering during the last three years.

2. As regards the research & referral Hospital project, the administrative approval was initially accorded for Rs. 52.64 crores in November, 1987 and subsequently amended to Rs. 52.92 crores in September, 1990. The revised estimated cost of the project as approved by the CCPA in August, 1993 is Rs. 70.9 crores. The project is in an advanced of execution.

Dues Against Ex-Ministers/Ex-MPS

853. SHRI MOHAN RAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on August 25, 1993 to Unstarred Question No. 4505 regarding dues against Ex-Ministers/Ex-MPS. and state:

- (a) the names of Ex-Ministers, Ex-MPs

and other VIPs who have since paid the arrears of licence fee outstanding for accommodation occupied unauthorisedly by them;

(b) the names of those against whom action for realisation of the outstanding dues has been taken under the provisions of Public Premises Act, 1971;

(c) the names of those who are still unauthorised occupation of Government accommodation and since when they are in such unauthorised occupation; and

(d) the steps taken to get the accommodation vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES. (SHRIP. K. THUNGON): (a) Two former Ministers/MPs have cleared the Government dues as per Statement - I st attached.

(b) Action for realisation of outstanding dues have been taken against 59 Ex-Ministers/Ex-MPs as per Statement - II attached.

(c) Names of Ex-Ministers/Ex-MPs who are still on occupation of Govt. accommodation are given at Statement - III attached.

(d) Action as per rules in being taken to get the accommodation vacated.

STATEMENT - II

Name of Ex-Ministers/Ex.M.Ps who have made the payment of dues outstanding against them as on 30.6.93. Position as on 1.12.93

Sl. No	Name	Particulars of accommodation	Amount Paid Rs.	Balance
1	2	3	4	5
1.	Shri S.S. Sisodia	11, Talkatora Road	3,585.00	Nil
2.	Smt. Nirlep Kaur	9, Teen Murti Marg	1,658.00	Nil

STATEMENT - II

Names of Ex-Ministers/Ex-MPs Against Whom action has been initiated for realisation of the Outstanding dues under the provision of Put Premises Act 1977.

Sl.No	Name S/Shri	Particulars of accommodation	Amount due (Rs.)
1	2	3	4
1.	Madhu Dandavate	10, Ashoka Road,	86,879.00
2.	Ramji Lal Suman,	20, Willingdon Crescent	146,320.00
3.	Z.R. Ansari (Since deceased)	9, Akbar Road,	50,904.00
4.	A.P. Sharma (Since deceased)	17, Akbra Road,	95,810.00
5.	C.S. Singh (Since deceased)	15, Ashoka Road,	74,090.00
6.	Yogendra Makwana	11, Race Course Road	1,53,132.00
7.	Smt. Ram Dulari Sinha	AB-96, Shahjahan Road.	41,230.00
8.	Jaganath Pahdia,	9, K.M. Marg	5,493.00
9.	G. Lakshmanan,	25, Tughlak Road	3,602.85
10.	Tulmohan Ram	34, G.R. G. Road.	2,975.00
11.	Smt. Jahanara Jaipal Singh,	6, Ashoka Road	32,395.00
12.	Smt. RanoShaiza,	2, Teen Murti Lane,	3,531.00

Sl.No	Name S/Shri	Particulars of accommodation	Amount due (Rs.)
1	2	3	4
13.	Smt. Chandravati,	11, A. Pt. Pant Marg	892.00
14.	K.S. Asthana	7, Teen Murti Marg	2,774.00
15.	Kameshwar Singh	12, Talkatora Road	44,181.00
16.	J.B. Dhota	4, Jantar Mantar Road,	23,701.00
17.	M.R. Krishna	4, Kushak Road,	1,700.00
18.	J.K.P.N. Singh	5, Safdarjung Lane	48,454.00
19.	S.D. Singh (Since deceased)	7, Raisina Road	2,822.00
20.	Satish Prasad Singh,	10, Akbar Road,	5,000.00
21.	R.Y. Ghorpade,	14, Tughlak Road,	21,255.00
22.	Maganbhai Barot,	9, Tyagaraja Marg.	16,637.00
23.	A.R. Mallu (Since deceased)	24, Dr. R.P. Road,	3,864.00
24.	K.P. Tewari	A-4, Telegaraph Lane,	4,908.00
25.	Baleshwar Ram	9, Ashoka Road,	26,990.00
26.	R. Mohanarangam,	11, Teen Murti Lane 129, North Avenue	15,420.00

Sl.No	Name S/Shri		Particulars of accommodation	Amount due (Rs.)
	1	2		
27.	H.K. Mallick,		25, Ashoka Road,	17,634.00
28.	S.S. Mahapatra,		2, Safdarjung Lane,	31,000.00
29.	Smt. Usha Malhotra,		7, Teen Murti Marg,	1,330.00
30.	L.K. Jha (Since deceased)		10, Janpath,	39,107.00
31.	A.R. Murugiah, (Since deceased)		A-1, B.K.S. Marg	25,371.00
32.	Jaleep Singh Baria, (Since deceased)		17, Teen Murti Marg	21,277.00
33.	J.K. Jain		7, B.R. Mehta Lane	9,181.00
34.	Maulana Sayed Asrarul Haque		14, Copemicus Lane,	16,895.00
35.	Smt. Krishna Kaul,		1, Teen Murti Lane,	1,56,121.00
36.	D.R. Nahata, (Since deceased)		12, Willingdon Crescent,	1,830.00
37.	Smt. Jayanti Patnalk,		26, Akbar Road	3,38,046.00
38.	Bhagwat Jha Azad,		7, Ashoka Road	9,862.00
39.	Digvijaya Singh (Since deceased)		4, Duplex Lane,	42,761.00
40.	G.S. Mishra,		6, G.R.G. Road,	41,045.00

Sl.No	Name S/Shri	Particulars of accommodation			Amount due (Rs.)
		1	2	3	
				4	
41.	Vir Sen,		4, Jantar Mantar Road		50,265.00
42.	Smt. Meira Kumar,		6, K.M. Marg		57,582.00
43.	Jitendra Prasada		60, Lodi Estate,		72,068.00
44.	Jagnanath Rao (Since deceased)		3, Moti Lal Nehru Place,		67,187.00
45.	Smt. Nirmala Kumari Shaktawat		AI/3, Pandara Park		976.00
46.	Rameshwar Nikhara,		CI/39, Pandara Park,		18,805.00
47.	G.S. Dhillon, (Since deceased)		3, Tyagraj Marg,		40,818.00
48.	Smt. Madhuri Singh (Since deceased)		11, Tyagraj Marg		81,039.00
49.	Tariq Anwar,		20, Willingdon Creascent		28,229.00
50.	Jagannath Mishra,		8, Safdarjung Lane, 318, V.P. House		1,14,841.00
51.	Ataur Rahmaan,		C-2, B.K.S. Margh		13,897.00
52.	Purushottam Kaushik,		13, B.F. Mehta Lane		1,38,950.00
53.	Smt. T.M. Anjiah,		14, C Forozshah Road		59,416.00
54.	Manoj Pandey,		CI/67, Moti Bagh		62,020.00

Sl.No	Name S/Shri	Particulars of accommodation	Amount due (Rs.)
1	2	3	4
55.	Darbara Singh (Since deceased)	9, K.M. Marg	11,19,283.00
56.	Smt. Vijayanthi Mals Bai (Now M. P. (RS)	76, Lodi Estate	3,63,482.00
57.	Smt. Uma Gajapathi Raju,	8, Tughlak Lane,	70,208.00
58.	M.M. Alikhan.	103-105, North Avenue	1,84,201.00
59.	Sarwar Hussain	57 Lodi Estate	87,592.00

STATEMENT - III

Names of ex-Ministers/ex-MPs who are still in unauthorised occupation of Government Accommodation and Since when they are in such unauthorised occupation

Sl.No.	Name	Accommodation	Date of cancellation
1	2	3	4
1.	Late Darbara Singh	9, Krishna Marg	11.5.90
2.	Late Bhagey Gobardhan	19, Dr. B.D. Marg	30.9.93
3.	Shri Dipen Ghosh	8, Teen Murti Lane	9.8.93
4.	Pt. Ravi Shankar	95, Lodi Estate	11.6.92
5.	Shri P. Shiv Shankar	2, Willingdon Crescent	13.9.93
			(Allowed retention for three months. Matter is being referred to CCA)
6.	Shri Sharad Pawar	5, Janpath	Request for retention being referred to CCA

[*Translation*]

Closure of Fertilizers Plants

854. SHRI PANKAJ CHOWDHRY:
SHRI ARVIND TRIVEDI:

Will the PRIME MINISTER be pleased to state:

(a) whether some fertilizers plants in the country are lying closed;

(b) if so, the details of these plants and the reasons therefor;

(c) whether the Government have been receiving continuous demand to revive these plants.

(d) if so, whether the Government the considered these demands so far;

(e) if so that details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO): (a) to (f) Haldia fertilizer project of Hindustan Fertilizer corporation Ltd. (HFC) never went into commercial production. Barauni and Durgapur plants of HFC are temporarily closed due to liquidity problems. Regarding Fertilizer Corporation of India Limited (FCI), its Gorakhpur plant is lying closed since 1990, on account of an accident. The Government has received representations for the revival of these plants. HFC and FCI have been declared Sick Companies under the Sick

Industrial Companies (Special Provision) Act, 1985 and the rehabilitation of the Companies is pending before the Board for Industrial and Financial Reconstruction:

[*English*]

Requirement/Production of Fertilizers

855. SHRI AMAR ROYPRADHAN: Will the PRIME MINISTER be pleased to state:

(a) the total requirement of fertilizers during 1993-94;

(b) the indigenous production of each type of fertilizer during 1993, till date;

(c) the total foreign exchange outflow for import of these fertilizers from January 1, 1993 to October 31, 1993; and

(d) the steps being taken to attain self-sufficiency in the production of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO): (a). The nutrient wise consumption target of fertilizers during 1993-94 is given below:

<i>Nutrient</i>	<i>Consumption targets ('000' M. T.)</i>
N	9650.00
P	3200.00
K	1000.00
Total:-	13850.00

(b) The details of indigenous production of fertilizers from January, 1993 to October, 1993 are given below:

<i>Nutrient</i>	<i>Production Jan.93-Oct, 93 ('000' MT)</i>
N	6112.7
P	1327.1

(c) The foreign exchange outflow of foreign exchange on cost and freight basis from January, 1993 to October, 1993 on Government account is Rs. 782.63 crores on the basis of quantities actually arrived.

(d) As part of the plan to increase the production of fertilizers during the Eighth Five Year Plan and also to reduce the gap between the demand and indigenous production of fertilizers, three ammonia- urea plants one each at Babrala (U.P), Shahjahanpur (U.P) and Gadepan (Rajasthan) are currently under implementation in the private sector. Besides National Fertilizers Limited (NFL) and Indian Farmers Fertilizers Cooperative Limited (IFFCO) have taken up projects for doubling of the capacity of their gas-based Plants at Vijaipur (M.P.) and Aonla (U.P.) respectively. Revamping of Madras Fertilizers Limited will also increase its fertilizers production capacity. Gas availability has also been indicated in Krishna-Godavari Basin (A.P.).

Public Sector Undertakings in Orissa

856: SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the total investment made in each public sector undertakings in the State of Orissa till August, 1993;

(b) the annual production, profit/loss and the number of employees working in each of these undertakings; and

(c) the details of the projects located in Orissa where the Union Government propose to make new investment and by when these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) : (a) and (b). There were four operating Central PSEs as on 31-3-1992 having their registered office in the State of Orissa. Central investment in terms of equity and loans as per information on 31-3-1992. value of production, net profit/loss during 1991-92 and number of employees as on 31-3-1992 are given in the attached Statement.

(c) The details of Central Projects for more than Rs. 100 crores under implementation as on 31-3-1992 is given at page 43 to 48 in Volume - I of Public Enterprises Survey 1991-92 laid in the parliament on 26-2-1993.

STATEMENT*(Rs. in lakhs)*

<i>Sl/No</i>	<i>Name of PSE</i>	<i>Investment in terms of Equity and loan</i>	<i>Value of Production</i>	<i>Net Profit loss (-)</i>	<i>No. of Employees</i>
<i>1</i>	<i>2</i>	<i>3.</i>	<i>4</i>	<i>5</i>	<i>6</i>
1.	National Aluminium Co. Ltd.	392672	91027	5914	5334
2.	Orissa Drugs & Pharmaceuticals Ltd.	153	100	(-150)	88
3.	Paradeep Phosphates Ltd.	47438	90308	1313	932
4.	Utkal Ashok Hotel Corporation Ltd.	243	34*	(-17)	54

*Value of services rendered.

[Translation]

Treaties Signed in Hindi with Foreign Countries

857. SHRI PRABHU DAYAL KATHERIA: Will the PRIME MINISTER be pleased to state:

(a) the number of treaties and agreements signed by the Defence Ministry with other countries in 1992;

(b) the number of treaties and agreements, out of them, whom, whose Hindi version was also prepared and signed by both the countries; and

(c) the reasons for neglecting Hindi by not preparing Hindi version of all the treaties and agreements?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (c) No treaties or international agreements were signed by the Defence Ministry in 1992, through one agreement pertaining to Defence Co-operation was executed by the Govt. of India through the Indian Ambassador. This document was not executed in Hindi because of time constraints.

Schemes for Coir Worker

859. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

(a) Whether the Union Government have recently received any proposal from the Government of Kerala regarding implementation of welfare schemes for coir workers during 1993-94;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES. (SHRI M. ARUNACHALAM): (a) and (b). Government of Kerala has submitted a proposal to collect 1% of the F.O.B. value of exports of coir yarn and products Kerala and passing on the amount so collected to Government of Kerala for crediting the same to the Kerala Coir Workers Welfare Fund Board.

(c) The proposal is being examined in consultation with Coir Board, Cochin.

Wasteland Development

860. SHRI GOPI NATH GAJPATHI : Will the PRIME MINISTER be pleased to state:

(a) the total wasteland brought under green cover during the last five years under the Integrated Wasteland Development Scheme;

(b) whether the Scheme has been implemented throughout the country;

(c) if so, the State and Union Territory-wise progress thereof; and

(d) the details of the target fixed during the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAORAM SINGH): (a) The Scheme titled 'Integrated Wastelands Development Project' was started by Government during 1989-90. So far 152

projects have been sanctioned and an area of 1,32,794 hectares has been covered upto 31st March, 1993.

(b) and (c). Presently the scheme is being implemented in 25 States. The State-wise physical and financial progress is given at the statement.

(d) The Eighth Plan proposal of the Department of Wastelands Development has not been finalised. Hence no projection of targets can be made for the Eighth Plan period as the plan of the Department is being approved on a year to year basis. However an amount of Rs. 50.00 crores is proposed to be spent by the Department during 1992-94.

STATEMENT

<i>Sl.No.</i>	<i>Name of the State</i>	<i>Physical Achievement upto 31.3.93 (in ha)</i>	<i>Amount Released upto 31.3.93 (Rs. in lakhs)</i>
1.	Andhra Pradesh	462	329.67
2.	Arunachal Pradesh	585	89.67
3.	Assam	2200	35.98
4.	Bihar	N.R.	79.64
5.	Gujarat	577	164.75
6.	Goa	286	137.00
7.	Haryana	11169	1216.54
8.	Himachal Pradesh	8787	884.11
9.	Jammu & Kashmir	7723	617.87
10.	Karnataka	2140	330.24
11.	Kerala	1033	324.58
12.	Maharashtra	700	151.88
13.	Madhya Pradesh	7676	1040.94
14.	Manipur	2930	188.61
15.	Meghalaya	4880	371.94

<i>Sl.No.</i>	<i>Name of the State</i>	<i>Physical Achievement upto 31.3.93 (in ha)</i>	<i>Amount Released upto 31.3.93 (Rs. in lakhs)</i>
16.	Mizoram	4560	354.80
17.	Nagaland	2340	279.50
18.	Orissa	2261	428.86
19.	Punjab	9655	596.06
20.	Rajasthan	16360	1697.51
21.	Sikkim	9840	569.06
22.	Tamil Nadu	4930	360.79
23.	Tripura	5062	150.91
24.	Uttar Pradesh	10965	1240.57
25.	West Bengal	15673	905.39

N.R. Not reported.

* Tentative.

Pact with French Space Agency

861. SHRI SHASHI PRAKASH : Will the PRIME MINISTER be pleased to state the salient features of the pact signed by ISRO with French Space Agency for cooperation in exploration and utilisation of outer space for peaceful purposes?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): The Agreement signed between the Indian Space Research Organisation (ISRO) and the French Space Agency (CNES) on No-

vember 17, 1993, was a renewal of the Agreement between the Government of India and the Government of France signed on June 21, 1977 on cooperation in the peaceful uses of outer space. This calls for the study of cooperative programmes in satellites and balloons intended for space research and applications of space technology, studies related to satellite communication, satellite remote sensing and satellite meteorology applications, operations of satellite ground stations and satellite missions management, organisation of training facilities and programmes, and exchange of technical and scientific personnel to participate in the studies. ISRO and CNES are to mutually select specific activities of common interest in the above areas for undertaking cooperative projects.

Foreign Investment in Joint Ventures

862. SHRI SANDIPAN BHAGWAN THORAT : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have initiated special measures urging foreign investments in joint ventures in view of liberalisation of industrial policy;

(b) if so, the details of the measures taken in this regard;

(c) the number of joint ventures approved so far and the estimates of total foreign investment therein, sector-wise and State-wise; and

(d) the details of the proposals under consideration, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY)

(SHRIMATI KRISHNA SAHI): (a) and (b). The foreign investment policy, as enumerated in the Statement on Industrial Policy of 24th July, 1991, is constantly monitored so as to respond promptly to the foreign investors genuine needs, to make it internationally competitive and to promote India as a destination for foreign investment in joint ventures.

(c). Since the announcement of the New Industrial Policy, 1504 proposals envisaging total foreign direct investment of Rs. 10878.40 crores have been approved till the end of October, 1993. Sector-wise break-up of these approvals are given in the attached statement Foreign investment approvals generally do not indicate location of the industries. Consequently, state-wise break up of these approvals are not centrally maintained.

(d) Receipt and consideration of the proposals by the Government is a continuous process. the proposals are generally cleared within a period of 45 days.

STATEMENT

List of Industry-wise Break-up of Foreign Collaboration Cases Approved by the Government during the period from 01-08-91 to 31-10-93

(Post-Policy Period)

(Rs. in millions)

Sl.No.	Name of the Industry	1st an 11nd Year (August 1991 to October 1993)				111rd Year (August 1993 - October 93)				Total (August 1991 July 1993)			
		Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Metallurgical Industries	140	91	49	5,758.70	11	7	4	2412.79	151	98	53	8,171.49
	(i) Power	7	-	7	20,138.15	-	-	-	-	7	-	7	20,138.15
2.	Fuels (ii) Oil Refinery	16	3	13	16,790.02	-	-	-	-	16	3	13	16,790.02
	(iii) Other	40	28	12	686.95	10	4	6	187.42	50	32	118	874.37
3.	Boilers & States Breerating Plants	18	112	6	545.87	4	2	2	1.10	22	14	8	546.97
4.	Prime Movers (Others than Elect. Generators)	1	1	-	-	-	-	-	-	1	1	-	-
5.	Electrical Equipment	526	295	231	6,0344.93	79	36	43	4421.53	605	331	274	10,56.46

Sl.No.	Name of the Industry	(Rs. in millions)													
		1st an IInd Year (August 1991 to October 1993)				IIIrd Year (August 1993 - October 93)				Total (August 1991 July 1993)					
		Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount		
1	2	3	4	5	6	7	8	9	10	11	12	13	14		
6.	Telecommunication	62	40	22	11,347.04	4	3	1	130.00	66	43	223	1,77.04		
7.	Transportation	146	102	44	3,240.14	17	8	9	1263.23	63	110	53	4,503.37		
8.	Industrial Machinery	384	28	102	1,286.32	34	20	14	222.55	420	304	116	1,508.87		
9.	Machine Tools	39	23	16	139.64	5	3	2	2.41	44	26	18	12.05		
10.	Agricultural Machinery	13	10	3	55.40	1	1	-	-	14	11	3	55.40		
11.	Earth Serving Machinery	19	17	6	9.2	4	4	-	-	23	17	6	9.27		
12.	Misc. Mechanical & Engg. Industry	124	75	49	695.07	15	7	8	32.4	1139	82	57	727.51		
13.	Commercial, Office & Household Equipment	32	20	12	676.68	2	2	-	-	34	22	2	676.68		
14.	Medical & Surgical Appliances	19	7	12	63.1	2	1	1	2.00	21	8	13	65.14		

Sl.No.	Name of the Industry	(Rs. in millions)													
		1st an lnd Year (August 1991 to October 1993)						IInd Year (August 1993 - October 93)						Total (August 1991 July 1993)	
		Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount	Total	Fin.
1	2	3	4	5	6	7	8	9	10	11	12	13	14		
15.	Industrial Instruments	54	34	20	173.15	6	4	2	10.97	60	38	22	184.12		
16.	Scientific Instruments	21	7	14	345.335	-	-	-	-	21	7	14	345.35		
17.	Mathamatial, Surveying & Drawing Instruments	-	-	-	-	-	-	-	-	-	-	-	-		
18.	Fertilizers	7	6	1	9.90	1	1	-	-	1	7	1	9.90		
19.	Chemicals (Others than Fertilizers)	414	279	135	6,527.82	38	21	117	1,712.20	452	300	152	8,240.02		
20.	Photographic Raw File & Paper	4	3	1	79.00	1	-	1	90.32	5	3	2	169.32		
21.	Dye stuifs	3	-	3	127.30	-	-	-	-	3	-	3	127.30		
22.	Drugs & Pharmaceuticals	46	26	20	478.17	5	2	3	15.93	51	28	23	494.10		
23.	Textiles (including those dyes, printed or otherwise proessed)	87	31	56	2,053.14	16	8	8	103.71	103	39	64	2,156.60		

Sl.No.	Name of the Industry	1st an 11rd Year (August 1991 to October 1993)					11rd Year (August 1993 - October 93)					Total (August 1991 July 1993)	
		Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount	Total	Tech.	Fin.	Amount
1	2	3	4	5	6	7	8	9	10	11	12	13	14
33.	Glass	19	14	5	510.69	-	-	-	-	19	14	5	510.69
34.	Ceremics	67	25	42	546.49	4	3	1	7.20	71	28	43	553.69
35.	Cement & Sypsus products	18	12	6	188.20	2	2	-	-	20	14	6	188.20
36.	Timber Products	1	1	-	-	2	-	2	1.60	3	1	2	1.60
37.	Defence industries	2	2	-	-	-	-	-	-	2	2	-	-
38.	Consultancy Service	65	24	41	255.86	6	3	3	1.08	71	27	44	256.94
39.	Service sector	57	0	49	5,019.59	21	1	20	2,954.23	78	9	69	7,973.82
40.	Hotel & Tourism	36	15	21	2,604.89	3	1	2	618.91	39	16	23	3,223.80
41.	Trading Co.	60	-	60	203.03	9	-	9	12.55	69	-	69	215.58
42.	Misc. Industries	125	67	58	1,601.49	32	19	13	74.81	157	86	71	1,676.30
Total		2965	1670	1295	91,759.66	381	172	209	17,024.35	3,346	1,842	1,504	1,08,784.01

**Cases/Appeals Pending before the
Kerala High Court**

863. SHRI MULLAPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) the number of civil proceedings, criminal cases/ appeals pending before the Kerala High Court as on October 31, 1993; and

(b) the steps taken by the Union Government to expedite disposals of these pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) According to the Registry of Kerala High court, 131794 civil and 4996 criminal cases were pending as on 30th September, 1993 in the Kerala High Court.

(b) The various recommendations made by the Arrears Committee which examined the problem of arrears in the Courts, have been commended to all the concerned Central Ministries, States Governments/High Courts including Kerala High court for necessary follow-up action. The Government have also decided to include administration of justice as a Plan subject with a view to remove infrastructural bottlenecks coming in the way of expeditious disposal of cases.

Committee on DAP Fertilizers

864. SHRI GUMAN MAL LODHA: Will the PRIME MINISTER be pleased to state:

(a) whether the Committee under the Chairmanship of KPA Menon was appointed to advise on better utilisation of DAP Fertilizers;

(b) if so, the details thereof;

(c) the details of the other recommendations made by the Committee; and

(d) the recommendations out of these accepted by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d). The requisite information is being collected.

Wasteland Development

865. SHRISHRAVAN KUMAR PATEL: Will the PRIME MINISTER be pleased to state:

(a) the details of the wasteland identified so far for reclamation, State-wise;

(b) whether the Government have chalked out any scheme for development and promotion of wasteland in the country during the Eighth Plan;

(c) if so, the details thereof;

(d) whether the Government propose to set up a network for dissemination of information regarding wasteland development; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) No

detailed survey has yet been conducted for the identification of wastelands. but according to one estimate the extent of wastelands is 129.68 million hectares out of 329 million hectares of the total landmass of the country. The state-wise distribution is given at statement.

(b) and (c). Eighth Plan proposal for the Department of Wastelands Development is yet to be finalised. However, the following schemes, with revised estimates, are proposed to be implemented during the year 1993-94:

<i>S.No.</i>	<i>Name of the Scheme</i>	<i>Revised Estimates for 1993-94</i>
		<i>(Rs. in crores)</i>
1	Integrated Wastelands Development Project	40.72
2.	Investment Promotional Scheme	1.00
3.	Technology Development and Extension	1.50
4.	Support to Non-Government Organisations for Wastelands Development	3.00
5.	Scheme for Promotional and Critical Support Services	1.00
6.	Wastelands Development Task Force	1.00
7.	Appraisal, Monitoring, Evaluation and follow up	0.25
8.	Communications	0.35
9.	Board Secretariat	1.18

(d) and (e). Full Use of the existing electronic and print media would be made for dissemination of information regarding

wastelands development. However, no explosive network is proposed to be set up for this purpose.

STATEMENT

Estimates of Wastelands in India

(Million Hectare)

State/UT	Non-Forest Degraded Area	Forest Degraded Area	Total
1	2	3	4
Andhra Pradesh	7.682	3.734	11.416
Assam	0.935	0.795	1.730
Bihar	3.896	1.562	5.458
Gujarat	7.153	0.683	7.836
Haryana	2.404	0.074	2.478
Himachal Pradesh	1.424	0.534	1.958
Jammu & Kashmir	0.531	1.034	1.565
Karnataka	7.122	2.043	9.165
Kerala	1.053	0.226	1.279
Madhya Pradesh	12.947	7.195	20.142
Maharashtra	11.560	2.841	14.401
Manipur	0.014	1.424	1.438
Meghalaya	0.815	1.103	1.918

(Million Hectare)				
State/UT	1	2	3	4
	Non-Forest Degraded Area	Forest Degraded Area	Total	
Nagaland	0.508	0.878	1.386	
Orissa	3.157	3.227	6.384	
Punjab	1.151	0.079	1.230	
Rajasthan	18.001	1.933	19.934	
Sikkim	0.131	0.150	0.281	
Tamil Nadu	3.392	1.009	4.401	
Tripura	0.108	0.865	0.973	
Uttar Praesh	6.635	1.426	8.061	
West Bengal	2.177	0.359	2.536	
UTs	0.889	2.715	3.604	
Total	93.685	35.889	129.574	

Short Supply of Pilocarpins

866. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether pilocarpins an eye-sight saving drug is in short supply in the country since December, 1992;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken to ensure regular and adequate supply of this drug?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZER AND MINISTER OF STATE IN THE MINISTRY OF PARLAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT. (SHRI EDUARDO FALEIRO): (a) to (c). The availability of pilocarpine eye drops had got dislocated in the early part of 1993 on account of some difficulties in the customs clearance of imported bulk drug. These were sorted out and there is no reported shortage now how.

[English]

Substitute for Petrol

867. SHRI MAHESH KANODIA:
SHRIMATI KRISHNANDERA
KAUR (DEEPA):

Will the PRIME MINISTER be pleased to state:

(a) whether a chemical extracted from the 'Congress grass' and 'Jal khumbi' weeds with the help of bio-technology can become a real substitute for petrol:

(b) whether any tests have been carried out in this regard;

(c) if so, the outcome thereof; and

(d) the follow-up action thereon, if any?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) Although theoretically possible, production of a liquid fuels from Jal khumbi, which has 95 percent water, and congress grass, which is seasonal and highly diffused in nature, is not likely to be technoeconomically feasible is substitute for petrol in the near future. However, alcohol, as substitutes for petrol and diesel; can be produced in large quantities from sugar cane and natural gas and is a preferable route being adopted by the Ministry of Non-conventional Energy Sources.

(b) to (d). The research projects, funded by the Deptt. of Bio-Technology on microbial production of 2-3 butanediol from Jal Khumbi, has yielded 15 grams of 2-3 butanediol per 100 gram of deliquified weeds. The results are still at the laboratory research stage.

Smuggling Activities in Western Coast

868. SHRI RAJESH KUMAR:
SHRIMATI SHEELA
GAUTAM:
SHRI MUMTAZ ANZARI:

Will the PRIME MINISTER be pleased to state:

(a) whether Indian Navy have launched a joint-security-action plan with Coast Guard

to check the smuggling activities at Western Coast recently;

(b) if so, the details thereof;

(c) whether the above action has proved successful; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) to (d). Details cannot be divulged at this stage in the interest of operations.

Closure of Public Sector Undertakings

869. SHRI MOHAN SINGH (DEORIA): Will the PRIME MINISTER be pleased to state:

(a) the names of public sector units both in the Central and State Sectors which are closed /proposed to be closed down;

(b) the accumulated loss suffered by each of these public sector units as on date;

(c) the measures taken to revive these units; and

(d) the manner in which the Government propose to re-settle the affected employees of these public sector units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHAN SAHI): (a) No Central public Sector Enterprise has been closed so far. However, BIFR have recommended closure of following 3 public Sector Enterprises based on their performance upto March, 1993 which are sick public Sector Enterprises and referred to BIFR;

(1) Cycle Corporation of India Ltd.

(2) National Bicycle Cooperation of India Ltd.

(3) Weigh bird India Ltd.

(b). The accumulated loss suffered by these Public Sector Enterprises as on 31.3.92 is given below:-

<i>Sl. No.</i>	<i>Name of the PSE</i>	<i>(Rs. in lakhs) Accumulated losses upto 31.3.1992</i>
1.	Cycle Corporation of India Ltd.	15562
2.	National Bicycle Corpn. of India Ltd.	7950.
3.	Weighbird India Ltd.	969

[Translation]

(c) Do not arise.

Facilities to Plastic Industry

(d) The claims of the employees will be settled as per laws applicable.

871. SHRI BALRAJ PASSI:
SHRIMATI BHAVANA
CHIKHAI A.

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to encourage and provide facilities to the large and small scale manufacturers of plastic industry;

(b) if so, the details thereof;

(c) whether the Government propose to provide financial assistance to the unemployed youths to set up plastic manufacturing units; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). Petrochemicals including plastics are by and large delicensed. No specific facility is contemplated to be provided to the plastic processing industry. The facilities extended to small scale sector are also available to plastic manufacturers in small scale.

(c) and (d). Financial assistance provided to unemployed youths to set up manufacturing units are available for the plastic sector as well.

[English]

Plan for Rail and Road Network

872. SHRI SHANTARAM POTDUKHE : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any strategic plan

regarding rail and road network in the Capital;

(b) if so, the details thereof;

(c) if not, whether there are alternative arrangements made by the Government to prevent city's traffic coming to a grinding halt due to congestion caused by the growth of personalised vehicles;

(d) whether the Government have received and proposals suggesting electrification of the radials upto the National Capital Region peripheral counter magnets as an interim strategy; and

(e) if so the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (c). With a view to reduce traffic congestion and to reduce the use of personalised vehicles in Delhi, a feasibility study was got conducted from M/s Rail India Technical and Economic Services Limited (RITES). The study recommended introduction of a Mass Rapid System (including Metro Railway) on a distance of 184.5 kms in Delhi. The total cost of the project as per 1992-93 prices is Rs.7500 crores (Approx.) In view of the huge investments involved it is not possible to provide budgetary support for the project. Alternative sources for financing the project have to be tied-up before investment decisions are taken.

(d) and (e). The national Capital Region Planning Board proposed additional pair of lines with electrification between Mured Nagar-Meerut, Delhi-Khurja and Delhi-Palwal and also electrification of Ghaziabad-Meerut radials. However, provision of additional pair of lines on above routes has not

been included in the VIII Plan Programme of Ministry of Railways. The Ministry of Railway are of the views that the electrification of Ghaziabad-Meerut section will be useful only if the electrification is extended upto Saharanpur.

Transport Plan for Madras

873. SHRI C.K. KUPPUSAWAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been invited to the news item captioned "transport Plan for Madras" appeared in the 'Hindustan Times' dated the October 11, 1993;

(b) if so, the facts thereof and the cost of the project;

(c) whether the Government of Tamil Nadu has sought financial assistance for construction of the project; and

(d) if so, the details thereof and the time by which the construction work of the project is likely to be commenced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). Yes, Sir. The Government is aware of the news item in regard to Transport Plan for Madras.

No formal proposal in this regard has been received by the Ministry of Urban Development from the State Government.

NBCC

874. SHRI S.B. SIDNAL:

SHRI BOLLA BULLI RAMAIAH:
DR. D. VENKATESHWARA RAO:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the National Building Construction Corporation (NBCC) has undertaken a financial restructuring plan;

(b) if so, the reasons therefor;

(c) the steps being taken to help the Corporation to overcome its financial crisis; and

(d) the extent to which the Government have asked the NBCC to construct more houses for the welfare of poor people?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c). A need for Financial Restructuring of the Corporation has arisen due to the non-payment of huge outstanding dues by Iraq and Libya in respect of the projects executed in these two countries. NBCC had availed Euro-Dollar and rupee loans from Indian Banks for execution of the projects in these two countries. Non-payment of the loans to the Banks and consequent accrual of heavy interest on the loan amounts has adversely affected the financial health of the Corporation. NBCC has set proposals which involve major financial commitment on the part of the Government. These proposals need detailed examination and a final decision in the matter would depend on a number of factors including the availability of budgetary resources.

(d) NBCC being a contracting agency it undertakes construction projects awarded to it by various Govt. departments/organisations. It has to compete with other constructors both the Public and Private Sector for award of works to it. Govt. has not entrusted any housing construction works for the welfare of poor people to the corporation.

[*Translation*]

Development of Thar Desert

875. SHRIMATIKRISHNENDRAKAUR (DEEPA): Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to formulate any scheme on the lines of technique developed in Israel for water conservation to prevent spreading of Thar desert; west of Arvali ranges in Rajasthan and for conservation and use of rain water;

(b) if so, the areas likely to be benefitted by the above scheme; and

(c) the details of expenditure likely to be incurred thereon and the time by which this scheme is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) to (c). There is no such proposal at present.

[*English*]

Booth Capturing

876. SHRI CHANDRESH PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether a number of incidents of booth capturing murders, looting and arson

and also voting took place in the Assembly elections held in November, 1993;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). The information is being collected and will be laid on the Table of the House.

Handpumps and Wells

877. SHRI DATTA MEGHE:
SHRI VILASRAO NAGNATH-
RAO GUNDEWAR:
SHRI VISHWESHWAR
BHAGAT:
SHRI KHELAN RAM
JANGDE:

Will the PRIME MINISTER be pleased to state:

(a) the total amount allocated for the installation of handpumps and digging of wells in the rural and drought prone areas of Maharashtra and Madhya Pradesh during 1992-93 and 1993-94 till date; and

(b) the number of handpumps installed and the wells dug in the State during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Scheme-wise allocation of funds is not made by the Union Government. The allocation of funds for Maharashtra and Madhya Pradesh under Accelerated Rural Supply Programme (ARWSP) during 1992-93 and 1993-94 is as under:-

(Rs. in crores)

State	Allocation	
	1992-93	1993-94
Maharashtra	33.90	54 880
Madhya Pradesh	29.19	46.00

However, the State Government of Madhya Pradesh has informed that Rs. 26.82 crores was allocated in 1992-93 and Rs. 35.91 crores upto October, 1993 in 1993-94 for handpumps and digging of tubewells.

(b) The information is not monitored at central level. However, the State Government of Madhya Pradesh has informed that 6705 tubewells were drilled and handpumps installed in 1992-93 and 3957 in 1993-94 (upto October, 1993). As regards Maharashtra, 290 borewells and tubewells and 5109 handpumps were installed upto September, 1992 in 1992-93.

Development of Rural and Tribal Areas

878. DR. MUMTAZ ANSARI:
SHRI RAJESH KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) the details of the development programmes started by the Union Government in the rural and tribal areas of the country under the New Industrial Policy;

(b) if so, the States where such programmes are being implemented;

(c) whether any machinery has been set up to ensure that people of rural and

tribal areas are actually getting the benefits of these programmes;

(d) if so, the details thereof; and

(e) the number of such beneficiaries, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (d). Various Ministries/Departments including the Ministry of Welfare have initiated development schemes for tribal and rural areas. Promotion of industries in rural sector including tribal areas, primarily falls within the responsibility of the State Governments. The Central Government, however, supplements the efforts of the State Governments. For promoting industries in the districts including rural and tribal areas, 422 District Industries Centres have been set up, which provide assistance under a single roof. The department has initiated Special Intensive Programmes for employment and income generation in backward districts including tribal areas.

To promote rural industries and backward and tribal areas, a new scheme is being implemented by the KVFC. During the current financial year, it is proposed to

implement it in 13 districts. KVIC is monitoring the programme for the welfare of rural and tribal areas.

(e) Information in respect of the number of people benefitted is not centrally maintained. However, under the Special Employment Scheme, it is proposed to 10,000 beneficiaries per district.

Rajiv Gandhi Drinking Water Mission:

879. PROF. UMMAREDDY VENKATESWARLU: Will the PRIME MINISTER be pleased to state:

(a) the funds earmarked for the Rajiv Gandhi Drinking Water Mission during the Eighth Plan; and

(b) the amount spent in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) An outlay of Rs. 5100.00 crores has been provided in the Eighth Five Year Plan in the Central/Centrally Sponsored sector for Rajiv Gandhi National Drinking Water Mission including Accelerated Rural Water Supply Programme.

(b) A sum of Rs. 479.105 crores was spent in 1992-93. Out of Rs. 740.00 crores allocated for 1993-94, Rs. 350.976 crores has been released upto 30.11.1993.

[*Translation*]

Price Control System

880. SHRIMATI SHEELA GAULTAM:
SHRI RAJESH KUMAR:

Will the PRIME MINISTER be pleased to refer to the reply given to Starred Question No.487 dated March 31, 1993 and state:

(a) whether any final decision has been taken in regard to Price Control System;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (c). Review of the Drug Policy 1986, which inter-alia includes various aspects of the Drug Price Control System, was discussed by the House on 19th and 21st August, 1993 and finalisation of the decisions, is at an advanced stage.

[*English*]

Dwelling Units for SCs/STs Under IAY

881. SHRI PROBEN DEKA:
SHRI BIRSINGH MAHATO:

Will the PRIME MINISTER be pleased to state:

(a) the amount allocated to Assam and West Bengal for constructing dwelling units for Scheduled Castes and Scheduled Tribes under the Indira Awas Yojana (IAY) during 1993-94; and

(b) the number of dwelling units constructed in the above States under the Yojana so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a) including the State's matching share, the amount allocated for construction of dwelling units for Scheduled Castes and Scheduled Tribes under Indira Awas Yojana (IAY) during 1993-94 is Rs. 810.49 lakhs for Assam and Rs.2206.32 lakhs for West Bengal.

(b) As reported by the State Governments concerned, 9700 houses in Assam and 70100 houses in West Bengal have been constructed under IAY since its inception in 1985-86 till September, 1993

Revision of Notarial Fees

882. SHRI ATAL BIHARI VAJPAYEE : Will the PRIME MINISTER be pleased to state:

(a) whether fees payable to a Notary public as prescribed under rule 10 of the Notaries Rules, 1956 for various notarial acts have not been revised for the last over 36 years;

(b) if so, the reasons therefor; and

(c) whether the Government intend to revise the Notarial fees suitably keeping in view the interest of the Notaries?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). The fees of notaries have not been revised since 1956 as it was felt that it was not in public interest to do so. However, it is proposed to constitute a committee to review various matters including the revision

of fees. Panning such review, it is not proposed to increase the fees payable to notaries.

[Translation]

Drinking Water

883. SHRI UDAY PRATAP SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether saline water is found at several place in the country;

(b) if so, whether the Government have made any arrangement to make available clean drinking water at such places particularly in Uttar Pradesh; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) SHRI UTTAMBHARIH. PATEL: (a) Saline water is found in Andhra Pradesh, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Uttar Pradesh, Tamil Nadu, West Bengal, pondicherry, Andaman & Nicobar Islands and Lakshadweep.

(b) Yes, Sir.

(c) Safe drinking water is provided through alternative sources. Drinking water is supplied through 'Desalination Plants' where alternative cost effective source is not available. 160 desalination plant were approved by Rajiv Gandhi National Drinking Water Mission out of which 143 plants have been commissioned as per the following details:-

STATEMENT

<i>Sl.No.</i>	<i>Name of the State</i>	<i>Number of Plants Approved</i>	<i>Commissioned</i>
1	2	3	4
1.	Gujarat	2	11
2.	Maharashtra	2	2
3.	Andhra Pradesh	21	20
4.	Andhra Pradesh	14	11
5.	Rajasthan	89	83
6.	Haryana	2	2
7.	West Bengal	3	1
8.	Pondicherry	7	3
9.	Lakshadweep	10	0
		160	143

[English]

Basic Civic Amenities in Slums

884. SHRI ANNA JOSHI : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the required 'No Objection Certificates' have been issued for providing basic amenities in all the slums situated on the land belonging to the Union Government in Greater Bombay;

(b) if so, the details thereof;

(c) if not the reasons therefor; and

(d) the time by which all the NOCs are likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). The accepted policy on the matter is that the Govt. of Maharashtra may go ahead with providing basic amenities in slums located on lands of Central Government Departments, except in cases of (i) slums in the vicinity of the runway of Bombay Airport which causes bird menace due to their proximity to the runway (ii) defense lands where vital installations are to be located (iii) hutements within 30 feet of the railway tracks and (iv) lands which are required by the land owning departments for

their immediate use. On the basis of the aforesaid policy, the Govt. of Maharashtra has to seek 'No Objection Certificates' directly from the concerned Central Department and the decision regarding the issuance of such 'No Objection Certificate' is to be taken independently by each of the Central Govt. Departments concerned.

[Translation]

Plan Investment During 1992-93

885. SHRI GABHAJI MANGAJI THAKORE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether many States have not achieved their fixed targets for plan investment during 1992-93;

(b) if so, the names of such States; and

(c). the position of Gujarat regarding achieving the target to plan investment during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHARGOMANGO): (a) to (c). A Statement detailing the originally approved outlays and the revised outlays for the Annual Plan 1992-93 of all the States is annexed. The table also indicates excess/shortfall for each State.

STATEMENT

(Rs. Crores)

Sl.No.	States/UTs	Annual Plan - 1992-93			Variation Excess (+) Shortfall (-)
		Originally Approved Outlay	Revise Outlay		
1	2	3	4	5	
1.	Andhra Pradesh	1660.00	1675.00	15.00	15.00
2.	Arunachal Pradesh	245.00	235.35	-9.65	-9.65
3.	Assam	960.00	700.00	-260.00	-260.00
4.	Bihar	2202.73	1100.00	-1102.73	-1102.73
5.	Goa	152.50	153.42	0.92	0.92
6.	Gujarat	1875.00	1875.00	0.00	0.00
7.	Haryana	830.00	804.57	-25.43	-25.43
8.	Himachal Pradesh	486.00	490.50	4.50	4.50
9.	Jammu & Kashmir	820.00	623.00	-197.00	-197.00
10.	Karnataka	1915.00	1915.00	0.00	0.00
11.	Kerala	913.00	750.00	-163.00	-163.00

(Rs. Crores)

Sl.No.	States/UTs	Annual Plan - 1992-93				
		1	2	3	4	5
		Originally Approved Outlay	Revise Outlay	Vriation Excess (+) Shortfall (-)		
12.	Madhya pradesh	2400.00	1792.00	-608.00		
13.	Maharashtra	3160.00	3208.80	48.80		
14.	Manipur	210.00	171.30	-38.70		
15.	Meghalaya	241.00	241.00	0.00		
16.	Mizoram	160.00	165.18	5.18		
17.	Nagaland	185.00	110.19	-74.61		
18.	Orissa	1405.00	1055.00	-350.00		
19.	Punjab	1150.00 #	856.50	-293.50		
20.	Rajasthan	1400.00	1410.00	10.00		
21.	Sikkim	110.00	110.00	0.00		
22.	Tamil Nadu	1751.00	1766.75	15.75		
23.	Tripura	282.00	240.00	-42.00		

(Rs. Crores)

Sl.No.	States/UTs	Annual Plan - 1992-93			Variation Excess (+) Shortfall (-)
		Originally Approved Outlay	Revise Outlay		
1	2	3	4	5	
24.	Uttar Pradesh	3853.00	3149.99	-703.01	
25.	West Bengal	1501.00	703.50	-797.50	
Total (States):		29867.23	25302.05	-4565.18	

: Plan Size reduce by Rs. 350 crores.

[English]

**Employment Generation Through
Science and Technology**

886. DR. KARTIKESHWAR PATRA:
Will the PRIME MINISTER be pleased to state:

(a) whether Government have launched employment generating projects of Science and Technology;

(b) if so, the details thereof; and

(c) the trades and technologies identified for training and the details of achievements made thereunder during the last three years. State-wise in general and Orissa in particular?

THE MINISTER OF STATE IN THE
PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF

ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVENESH CHATURVEDI):

(a) Yes, Sir.

(b) With a view to creating opportunities for employment and self employment through Science and Technology, the National Science and Technology Entrepreneurship Development (NSTEDB) under the Department of Science and Technology (DST), initiated a Programme in 1990-91 namely, Mass Employment Generation through Science and Technology (MEGSAT). The programme has been undertaken with the help of nearly 60 organisations in different parts of the country.

(c) During the last three years, 22,533 jobs have been generated under MEGSAT in different parts of the country. In Orissa 769 jobs have been created during the last three years. The statewise and tradewise breakup as is attached in statements 1 to III.

STATEMENT - I

Statewise Breakup of Jobs created Under Mass Employment Generation through Science & Technology (MEGSAT)

Sr. No.	State/UT	1990-91					Total
		2	3	4	5	6	
1.	Andaman & Nicobar Islands			60	50	110	
2.	Andhra Pradesh				605	605	
3.	Arunachal Pradesh		21	31		52	
4.	Assam		175	100	257	532	
5.	Bihar		1972	690	888	3550	
6.	Chandigarh						
7.	Delhi		165	126	75	366	
8.	Goa						
9.	Gujarat		81		91	932	
10.	Haryana		72	26	105	203	
11.	Himachal Pradesh		138	131	141	410	
12.	Jammu & Kashmir		74	42	71	187	

Sr. No	State/UT	1990-91				1991-92				1992-93				Total
		1	2	3	4	1	2	3	4	1	2	3	4	
13.	Karnataka			434	386					29				849
14	Kerala			65	-					34				99
15.	Madhya Pradesh			170	125					340				635
16.	Maharashtra			687	60					166				913
17.	Manipur			-	-					100				100
18.	Meghalay			25	30					105				160
19	Mizoram			-	-					-				-
20.	Nagaland			-	-					10				10
21	Orissa			253	121					395				769
22	Pondichery				-					-				-
23.	Punjab			80	298					133				511
24.	Rajasthan			1579	1372					115				3066
25.	Sikkim			-	54					33				87
26	Tamil Nadu			1272	2530					2312				6114

Sr. No.	State/UT	1990-91	1991-92	1992-93	Total
1	2	3	4	5	6
27.	Tripura			136	136
28.	Uttar Pradesh	793	410	131	1334
29.	West Bengal	251	222	330	803
	Grand Total	9067	6814	6652	22533

* Included in Punjab

STATEMENT - II

Tradewise Breakup of Jobs Created Under Mass Employment Generation Through Science & Technology (MEGSAT)

Sr. No	State/UT	1990-91	1991-92	1992-93	Total
1	2	3	4	5	6
1.	Battery Service	52	-	-	52
2.	Bee-Keeping	98	-	-	98
3.	Coir & Crafts	45	27	75	147
4.	Construction	273	185	20	478
5.	Electrical & Electronics	332	402	414	1148
6.	Electrician	77	254	1132	463
7.	FRP & Plastics	-	-	67	67
8.	Fishery	285	104	354	743
9.	Fruit & Vegetable Processing	85	50	865	1000
10.	Garments	123	18	-	141
11.	Gem cutting & Polishing	4082	4036	2500	10618
12.	Jute Processing	82	30	52	164

Sr. No	State/UT	1990-91	1991-92	1992-93	Total
1	2	3	4	5	6
13.	Leather Processing	95	53	-	148
14.	Mechanics	153	250	250	653
15.	Mushroom Cultivation	224	112	895	1231
16.	Oil Expelling	42	25	-	67
17.	Photography	28	-	-	28
18.	Poultry	197	52	135	384
19.	Pump Repair	142	125	70	337
20.	Repair of Agri. Implements	129	70	70	269
21.	Screen Printing	123	74	-	197
22.	Soaps & Detergents	172	80	0-	252
23.	Solar Energy Business	-	-	55	55
24.	Stone Crusher	1522	-	-	1522
25.	TV/VCR Repair	157	50	25	232
26.	Two Wheeler Repair	371	695	312	1378
27.	Weaving	178	122	361	661
	Total	9067	6814	6652	225333

STATEMENT - III

Trade-wise Breakup of Jobs Generated in Orissa

Sr. No.	Trade	1990-91	1991-92	1992-93	Total
1	2	3	4	5	6
1.	Floriculture	15	20	-	35
2.	Radio/TV repair	11	19	-	30
3.	Coir Crafts	24	15	-	39
4.	Agro M/c Rep	10	-	10	20
5.	Mushroom Cultivation	100	25	50	175
6.	Food Processing	21	25	110	156
7.	Instruments Maintenance	60	-	10	70
8.	Bee-keeping	12	-	-	12
9.	Sericulture	-	17	-	17
10.	Textile Weaving	-	-	30	30
11.	Aquaculture	-	-	20	20
12.	Horticulture	-	-	160	160
13.	wheel repair	-	-	5	5
	Total	253	121	395	769

Shortage of Pure Drinking Water in West Bengal

887. SHRI BRISHINGH MAHATO: Will the PRIME MINISTER be pleased to state:

(a) the number of villages facing shortage of pure drinking water in West Bengal

(b) the target fixed to provide drinking water in these village during the Eighth Five year Plan; and

(c) the amount provided to provide to the State for water supply through pipeline under the Accelerated Rural Water Supply Programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) As per the Survey conducted in 1985, 5930 villages were identified as No Source Problem Villages in West Bengal. all these villages were provided with atleast a signe source of drinking water by the end of Seventh Five year Plan. However, there are 13205 partially covered villages in the State as on date.

-(b) Target are fixed on year to year basis in consultation with the State Governments. The target for West Bengal for 1992-93 and 1993-94 i.e in the 1st two years of the 8th Five Year Plan is the coverage of 2682 and 2003 partially covered villages respectively.

(c) No separate allocation is being made for pipe water supply schemes. it is upto the State Government to decide the type of scheme to be implemented in each village considering its suitability, sustain ability and cost factors etc. A sum of Rs. 29.52 crores has been earmarked for West Bengal under

the Accelerated Rural Water Supply Programme during 1993-94. Out of this a sum of Rs. 15.12crores has been released to the State Government till date.

[*Translation*]

Growth Centers in Bihar

888. SHRI CHEEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) the inframstructural facilities provided by the 5452001

Union Government to the various growth centers in Bihar so far;

(b) the details of the work executed in these growth cent centres during the last two years;

(c) whether these growth centres are unable to undertake any developmental work due to non release of funds; and

(d) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHANA SAHI): (a) and (b). Under the Growth Centre Scheme, Bihar has been allotted six growth centres, one each in the districts of Bhagalpur, Begusarai, Chapra, Darbhanga, Hazaribagh and Muzaffarpur. Work on growth centres is taken up after the project reports for the selected centres are approved by the Central Government.

(c) and (d). As the project Reports of the centres have been approved, no Central

assistance has been released to the State so far.

[English]

Production of Fertilizers in Paradeep

889. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

Will the PRIME MINISTER be pleased to state:

(a) the initial target set for the production of DAP and phosphoric acid fertilisers in the Fertiliser Plant at Patapdeep in Orissa;

(b) the actual achievement made in the production of fertilisers in the plant so far; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (c). The target and actual production of DAP achieved during various years are as follows:

Year	<i>(in lakh tonnes)</i>	
	Target	Actual Production
1986-87	5.04	4.23
1987-88	6.34	4.23
1988-89	6.35	6.27
1989-90	6.30	2.47

Year	<i>(in lakh tonnes)</i>	
	Target	Actual Production
1990-91	4.13	3.29
1991-92	7.20	6.42
1992-93	7.25	5.23

Short-fall in production of DAP against target was due to non-availability of imported phosphoric Acid and industrial unrest which forced the plant to periodical shut-downs. During 1992-93 consequent upon reduction in demand for DAP after it's de-control in August, 1992 production of DAP had to be cut back.

Urban Infrastructure Projects

890. SHRI MANORAJAN BHAKTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to review the planning and financing of Urban Infrastructure Projects;

(b) if so, the details thereof; and

(c) the decisions arrived at after thereview?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) to (c). In 1979-80, a Centrally proposed Scheme of Integrated Development of Small and Medium Towns (IDSMT) was launched, based on the new strategy for urban development contained in the Eighth Plan Document, and the experience gained earlier the guidelines for implementing the IDSMT Scheme were reviewed and

revised by the Government of India in the year 1992-93. The salient feature of the Revised Scheme of IDSMT include, *inter-alia*, the following:

(i). Selection of towns in linked to detailed urbanisation strategy paper for the next 10 years to be formulated by the State Government/UT Admns. Identifying towns having growth potentials in order of priority with detailed justification.

(ii) Maximum population limit for covering towns under IDSMT has been

raised from one lakh to three lakhs as per 1991 census. Towns have been divided into 4 categories based on their population size and investment requirements.

(iii) In order to overcome the financial constraints inherent in the earlier IDSMT Scheme and to create a greater impact on town development, the share of Central Government in budgetary finance has been raised from 50% to 60% and institutional financing has also been provided for on a large scale as per details given below:

STATEMENT

Category of town	Population	Maximum project cost permissible	Central Assistance (loan)	State share	HUCO loan/ other sources
1	2	3	4	5	6
A	Less than 20,000	100	36	24	40
B	20,000 to 50,000	200	72	48	80
C	50,000 to 1,00,000	500	120	80	300
D	1,00,000 to 3,00,000	000	180	120	700

(iv) The integrated project report of each town shall conform to the urbanisation strategy of the State/UT and the development plan of the town.

(v) many of the local bodies are not in a position to formulate viable project proposals for Central assistance mainly due to lack of finances and technical expertise. Therefore, a new grant-in-aid component has been introduced to enable the financially weak local bodies to formulate project reports, subject to a ceiling of 2% of the project cost or Rs.2.00 lakhs whichever is less.

Conference on Rural Development

891. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to refer to the reply given on March 24, 1993 to Unstarred Question No.4189 and state:

(a) the details of the rural development programmes that have been undertaken and executed in Uttar Pradesh with details of the special transformation that have been carried out in each of the last three years;

(b) the extent to which these programmes have helped to check the influx of the people to larger cities;

(c) the details of the durable assets that have been created by these schemes in rural areas and the manner in which the same have brought about improvement in the quality of life of the people living therein; and

(d) the extent to which the Minimum Needs Programme provided relief to the people of rural areas of Uttar Pradesh as also the extent to which the basic needs of the people have been met?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) to (c). Major rural development programmes undertaken and executed in the state of Uttar Pradesh are (i) Integrated Rural Development programme (IRDP); (ii) Jawahar Rozgar Yojana (JRY) and (iii) Rural Water Supply (RWS) scheme. Under IRDP, assistance is provided in the form of subsidy by the Government and term credit by banks for financing incomegenerating activities which would enable the beneficiaries to cross the poverty line. Under this programme, 13.59 lakh families have been assisted in Uttar Pradesh during the years 1990—91 to 1992-93. Similarly, JRY is another rural development programme being executed in Uttar Pradesh with the objective to generate additional gainful employment for the unemployed and under-employed persons in rural areas. The target group under JRY is the people living below the poverty line and preference is given to the SCs/STs and freed bonded labourers. Besides, "Employment Assurance Scheme (EAS) another ambitious programme of the Central Government is being implemented with effect from 2nd October, 1993 in all 1,752 RPDS (Revamped public Distribution System) blocks in the country including 145 RPDS blocks of Uttar Pradesh. This Scheme aims at providing 100 days of unskilled manual work to the rural poor who are in need of employment and seeking it. Further, under RWS scheme, the State Governments implement this scheme by making necessary provision under State Governments are supplemented by the Government of India by providing assistance under RWS. During 1990-91 to 1992-93, the total number of villagers covered under this programme were 16,970. As regards assets provided to the concurrent evaluation report for January

December, 1989, assets were found intact in about 77% cases. Under JRY, a statement showing the physical assets created in Uttar Pradesh during 1990-91 to 1992-93 is giving attached. These programmes have helped in providing gainful employment to the rural poor who are below the poverty line and has resulted in creation of durable assets. Through the newly introduced "Employment Assurance Scheme (EAS)" being implemented in various States/U. Ts. of the country, the Government is trying to provide gainful employment in the backward districts situated in the drought-prone areas, desert areas, tribal areas and hilly areas for better employment opportunities. Thus, the Central Government is making all-round efforts to provide gainful employment to the unemployed rural poor and implementation

of these programmes has helped to a large extent in checking influx of people from rural areas to urban areas. based on the 1991 census, it has been observed that annual rate of growth of population in the urban areas has declined from 3.8% during 1971-81 to 3.09% during 1981-91.

(d) Minimum Needs Programme (MNP) aims at providing certain basic amenities of life to the people. The components of MNP are elementary education, adult education, rural health, rural water, etc.. The State sector plan outlay of Uttar Pradesh, there has been improvement in the basic amenities in the rural areas covered under the gamut of MNP. Statement II showing physical targets under MNP in Uttar Pradesh during 1992-93, is attached

Statement - I

Physical assets created under JRY in Uttar Pradesh during 1990-91 to 1992-93

Year	Social Area covered (Hec.)	Forestry Trees planted (Lakh No.)	Works bene-fitt-Int SC ST (Nos.)	Minor Irrig. flood protection works (Hec.)	Soil Conserv-action works (Hec.)	Const. of vill tanks (Nos.)	Land Dev. works (Hec.)	Drinking water well ponds etc. (Nos)	Rural roads (Kms.)	School build-ing (Nos.)	Dev. of house sites (Nos)
1	2	3	4	5	6	7	8	9	10	11	12
1990-91	4922.20	5.82	58319	16145.70	5293.42	643	344.48	17996	16671.36	801	1483
1991-92	10961.49	325.57	96100	30425.00	2816.00	516	5384.00	22384	26763.00	816	405
1992-93	1996.00	10.94	12152	172.00	1381.00	108	560.00	4132	4124.00	44	-

Year	Const. of Houses (Nos.)	Phanchayat Ghars (Nos.)	Mahila Mandal (Nos.)	Sanitary Latrines (Nos.)	Const. Of well under MWS (Nos)	Const. of Houses under IAY (Nos.)	Other works (Nos.)
1	2	3	4	5	6	7	8
1990-91	23742	324	19	913	2777	25300	15689
1991-92	32632	450	12	3270	8780	20262	19369
1992-93	1983	120	-	181	0	22218	4233

STATEMENT - II

Physical Targets Under MAP during 1992-93 IV Project of Uttar Pradesh

Sl.No.	Component	Unit	1992-93
1	2	3	4
1.	Education		
-	Elementary Education	DUC NOS.	586
	Adult Eduationn	-do-	340
2.	Rural Health		
-	Sub-Centres	Nos	1300
-	PHCs	-do-	65
-	CHCs	-do-	65
3.	Rural Water Supply	No. of Villages covered.	4262
4.	Rural Roads	No. of Villages with population over 1000.	400
5.	Rural Electrification		
-	Villages electrified	Nos	470
-	Pumpsets energised	-do-	7150

Sl.No.	Component	Unit	1992-93
1	2	3	4
6.	Rural Housing House Sites	No. of families	50,000
-	Construction Assistance	-do-	100,000
7.	Environment Improvement of Urban Slums	No. of slum dwellers	150,000
8.	Nutrition	N.A.	N.A.
9.	Rural Domestic Cooking Energy Improved Chullah	Nos.	300,000
-	Rural Fuelwood Plantation Scheme	in Hectare.	4080
10.	Rural Sanitation	N.A.	N.A.
11.	Public Distribution System	No. of fair Price shops	N.A.

Construction of Rural Latrines and Streets Under J.R.Y.

892. SHRI ARVIND TRIVEDI : Will the PRIME MINISTER be pleased to state:

(a) whether latrine and streets etc., are being constructed under the Jawahar Rozgar Yojana in the rural areas of Gujrat State;

(b) if so, the number of villages yet to be provided with these facilities; and

(c) the time by which the sewage system and latrines etc. are likely to be constructed in big villages of Gujarat State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):
(a) Yes, Sir.

(b) and (c). Primary objective of JRY is generation of additional gainful employment for the unemployed and the under-employed persons, below property line in the rural areas. All works which results in strengthening of rural economic infrastructure and also creation of assets in favor of rural poor for their direct and continuing benefits including construction of latrines and streets etc. can be taken up under JRY. Construction of sanitary latrine is also an essential component of houses constructed under Indira Awas yojana (JAR), a sub scheme of JRY.

Since the works to be taken up under JRY are decided by the implementing agencies as per the felt needs of the people, no targets are fixed or statistics maintained on the number of villages covered for providing streets or latrines in the rural areas of any State.

Housing Schemes in Gujarat

893. DR. AMRITLAL KALIDAS PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any housing schemes have been formulated by the HUDCO in the towns of Gujarat during the last three years, town-wise; and

(b) if so, the targets achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). HUDCO does not formulate any scheme for construction of houses directly. It only extends loan assistance to schemes formulated and submitted by various Housing Boards/Development Authorities, etc. The details of housing schemes sanctioned by HUDCO to different borrowing agencies in different towns and cities of Gujarat during the years 1991-92, 1992-93 and 1993-94 (upto 31.10.93) are given below in statements I to III

City Name	Total No. of Scheme	Project Cost	Loan Amount (Rs. in lakhs)	Number of Dwelling Units							Total	BS Units
				EWS	LIG	MIG	HIG	No. Res Bldg	Total	BS Units		
	2	3	4	5	6	7	8	9	10	11		
Khea Dist	3	328.40	157.50	3500	0	0	0	0	0	3500	0	
Mahesana	2	156.00	1131.04	0	312	0	0	0	0	312	0	
Me	1	45.48	38.22	0	91	0	0	0	0	91	0	
Nadiad	2	143.59	186.47	361	0	91	0	0	0	450	0	
Rajkot	2	524.49	415.89	216	525	309	0	0	0	1050	0	
Rajkot Dist	1	144.59	69.12	1559	0	0	0	0	0	1536	0	
Surat	3	954.93	751.76	037	558	309	0	0	0	2010	0	
Surendranagar	1	61.22	52.81	79	112	0	0	0	0	191	0	
Urban Areas	3	128.16	71.15	72	20	54	12	0	0	158	0	
Vadoara	6	403.14	248.32	97	88	175	97	0	0	457	0	

City Name	Total No. of Scheme	Project Cost	Loan Amount (Rs. in lakhs)	Number of Dwelling Units							Total	BS Units
				EWS	LIG	MIG	HIG	No. Res Bldg	Total	BS Units		
1	2	3	4	5	6	7	8	9	10	11		
Valanja Dist	1	7.04	6.24	32	0	0	0	0	0	32	0	
Valanja ist	1	14.74	13.07	67	0	0	0	0	0	67	0	
Visnagar	2	2311.97	168.10	0	119	140	0	0	0	259	0	
Total	47	5755.87	4100.63	8923	3343	2881	191	38	15378	0		

STATEMENT - II

Statement Citywise details for the period 31.04.92 to 31.03.93

City Name	Total No. of Scheme	Project Cost	Loan Amount	Number of Dwelling Units							BS Units
				EWS	LIG	MIG	HIS	No. Res Bldg	Total		
	2	3	4	5	6	7	8	9	10	11	
Ahmedabad	8	1229.15	896.	913	1502	0	76	0	249	0	
Amrreli	2	177.34	1143.02	252	255	0	0	0	508	0	
Anand	1	33.70	25.25	0	0	32	0	0	32	0	
Banaskantha Dis	1	252.66	113.91	2071	0	0	0	0	2971	0	
Bharucah	1	113.29	64.82	0	0	0	37	0	37	0	
Bharuan Dist	1	262.54	118.36	2152	0	0	0	0	2152	0	
Bhavanagar	5	551.19	406.13	466	194	288	20	0	968	0	
Bhuj	2	5644.34	338.60	0	0	0	240	0	240	0	
Dholka	1	162.75	120.73	0	0	199	0	0	199	0	
Fulsar	1	64.25	40.04	0	0	56	0	0	56	0	

City Name	Total No. of Scheme	Project Cost (Rs. in lakhs)	Loan Amount	Number of Dwelling Units							Total	BS Units
				EWS	LIG	MIG	HIS	No. Res Eldg	9	10		
1	2	3	4	5	6	7	8	9	10	11		
Gandhinagar	1	47.21	21.29	387	0	0	0	0	387	0		
Jamnagar	1	361.01	194.11	0	0	0	0	0	102	0		
Junagadh	1	127.86	64.00	0	0	128	0	0	128	0		
Kansad	1	163.25	118.39	0	0	124	0	0	124	0		
Karamsad	1	53.42	40.04	0	0	56	0	0	56	0		
Kheda	3	617.40	317.66	2381	0	0	102	0	2493	0		
Mahuva	1	31.59	18.94	0	0	0	16	0	16	0		
Mehmadebad	1	11.66	8.48	53	0	0	0	0	53	0		
Mehsana Dist	1	257.5	116.11	2111	0	0	0	0	53	0		
Morbi	1	211.52	153.37	0	0	213	0	0	213	0		
Nadiad	1	55.42	46.87	0	114	0	0	0	114	0		
Rajkot	3	826.91	545.21	857	0	0	0	0	857	0		

City Name	Total No. of Scheme	Project Cost (Rs. in lakhs)	Loan Amount	Number of Dwelling Units							Total	BS Units
				EWS	LIG	MIG	HIS	No. Res Bldg	Total	BS Units		
1	2	3	4	5	6	7	8	9	10	11		
Sanand	1	22.22	116.16	101	0	0	0	0	0	101	0	
Surat	6	1147.36	853.95	1150	255	568	30	0	0	2914	0	
Tarsamiya	1	59.16	44.37	0	0	45	0	0	0	45	0	
Urban Areas	3	308.47	215.02	11033	13	33	16	0	0	1095	0	
Vadodara	9	481.82	373.63	659	408	132	0	0	0	1199	0	
Veraval	1	628.16	440.00	0	0	0	0	0	0	0	0	
Total	63	9244.29	6040.83	14700	3299	1818	639	0	20456	0	0	

STATEMENT - III

Statement Citywise details for the period 30.04.93 to 31.10.93

City Name	Total No. of Scheme	Project Cost (Rs. in lakhs)	Loan Amount	Number of Dwelling Units							Total BS Units
				EWS	LIG	MIG	HIS	No. Res Bldg	Total	BS Units	
1	2	3	4	5	6	7	8	9	10	11	
Gujarat											
Ahmedabad	2	126.41	95.18	0	72	108	0	0	180	0	
Ahmedabad Dist	1	205.14	92.18	1676	0	0	0	0	1676	0	
Gota	2	383.08	272.68	0	205	196	0	0	481	0	
Haveliwadi	1	597.09	432.89	0	0	396	0	0	396	0	
Jamnagar Dist	1	22.00	55.00	1000	0	0	0	0	1000	0	
Jhagadia	1	108.33	61.76	0	0	0	37	0	37	0	
Kheda Dist	1	130.48	58.63	1966	0	0	0	0	1966	0	
Panchmaal Dist	1	159.12	71.50	1300	0	0	0	0	1300	0	
Rajkhot	1	216.00	181.44	0	432	0	0	0	432	0	
Rural Areas	1	31.46	27.89	143	0	0	0	0	143	0	

City Name	Total No. of Scheme	Project Cost (Rs. in lakhs)	Loan Amount	Number of Dwelling Units							BS Units
				EWS	LIG	MIG	HIS	No. Res Bldg	Total		
	2	3	4	5	6	7	8	9	10	11	
Sanand	1	64.94	47.08	0	0	53	0	0	53	0	
Sikka	1	85.71	64.08	0	0	72	0	0	72	0	
Surat	2	886.40	651.39	0	192	588	0	0	788	0	
Ubkhal	1	69.54	51.24	0	122	0	0	0	122	0	
Umalla	1	75.29	41.78	0	0	0	25	0	25	0	
Urban Areas	2	100.54	89.12	457	0	0	0	0	457	0	
Total	21	3451.14	2345.52	5642	1023	1413	99	0	8177	0	

Villages Without Drinking Water in Gujarat

894. DR. K.D JESWANI :
SHRI HARIBHAI PATEL:

Will the PRIME MINISTER be pleased to state:

(a) the number of problem villages identified without drinking water facility in Gujarat;

(b) whether the Government have allocated any special funds to the State for digging wells in the villages of the State during 1993-94;

(c) if so, the details thereof and if not the reasons therefore;

(d) whether any scheme has been formulated for supply of drinking water in these villages;

(e) if so, the details thereof and the time by which the drinking water is likely to be made available to all the problem villages in the State;

(f) the funds allocated for the purpose during 1993-94; and

(g) the funds provided so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) (a) As per 1980 and 1985 surveys, there were 5,727 problem villages in Gujarat as on 01.04 1985. As per latest report from the State Government all these villages except 10 villages have already been provided safe drinking water facilities.

(b) and (c). Under the Centrally sponsored Accelerated Rural Water Supply Programme, scheme wise funds are not allocated by the Union Government. However, during 1993-94, Rs. 9.250 crore has been allocated as an additional assistance to Gujarat.

(d) and (e). Schemes have been formulated for 10 'No source' problem villages. 2 problem villages will be covered in 1993-94 and 8 in 1994-95. All partially covered villages/habitation will be covered fully in the Eighth Five Year Plan.

(f) and (g). The position of ARWSP funds allocated and released to Gujarat during 1993-94 is as under

	<i>(Rs. in crores)</i>	
	<i>Allocation</i>	<i>Release</i>
Normal	14.930	7.460
Additional	9.250	4.620
Desert development Programme Area	2.380	1.190
Total	26.560	13.270

[*Translation*]**Special Courts in Delhi**

895. SHRI RAMPAL SINGH:
DR. RAMESH CHAND
TOMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Delhi High Court has ordered to set up special courts in Delhi for disposal of cases concerning drug addiction;

(b) if so, the details thereof;

(c) the total number of such courts; proposed to be set up alongwith their tenure; and

(d) the number of drug addiction cases pending in the courts of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARIWAJ): (a) to (c). The Delhi High court in its judgment dated 9th July, 1993 has directed the Government of National Capital Territory of Delhi to constitute 10 special courts under section 36 of the N.D.P.S Act. The courts under the said Act are required to be established on regular basis.

(d) According to the Registry of Delhi High court, 4,015 cases were pending in the courts of Delhi under N.D.P.S Act as on 31-12-1992.

[*English*]**Urban Development Schemes for Gujarat**

896. SHRI HARISHINGH CHAVDA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount demanded by the Government of Gujarat for urban Development Schemes for the year 1992-93;

(b) the details of the amount so far sanctioned as also the names of the areas where the same was spent/likely to be spent for development works; and

(c) the time by which the remaining schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Under the Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) the Government of Gujarat had sent project reports of 3 new towns, namely, Nadiad, Bharuch, and Wadhwan during the year 1992-93, proposing the following estimated cost for the projects;

1. Nadiad Rs. 774.54 lakhs
2. Bharuch Rs. 945.15 lakhs
3. Wadhwan Rs. 25.79 lakhs

The project reports of the above town were scrutinised and the State Government was requested to modify/revises the project reports as per the guidelines.

(b) Upto 30.11.1993, 33 towns of Gujarat State have been covered under IDSMT and Central assistance of Rs. 1031.93 lakhs released to the State Government as per details given in attached statement. The revised project report of Wadhwan town has been received in the current year and inis

town has also since been covered and first installment of Central assistance amounting to Rs. 24 lakhs has been sanctioned. Final installment of Central assistance of Rs. 3 lakhs has also been sanctioned for Visnagar town.

in accordance with the guidelines in force and subject to availability of funds during the financial year.

STATEMENT

Town-wise details of Central assistance under IDSMT Scheme released to the Government of Gujarat. (From 1979-90 till 30.11.93)

<i>Sl. No.</i>	<i>Name of the Town</i>	<i>Amount (Rs. in lakhs)</i>
1.	Anand	40.000
2.	Patan North	39.760
3.	Porbander	28.370
4.	Valsad	41.740
5.	Varaval Patta	24.500
6.	Palanpur	40.000
7.	Ankleshwar	39.340
8.	Dahod	39.950
9.	Mehamadabad	26.250
10.	Godhra	40.00
11.	Bhuj	30.000
12.	Ameeli	40.00
13.	Mehasana	36.020
14.	Khambhatt	44.250
15.	Kalol Saij	40.000
16.	Sanad	8.000
17.	Dehgam	19.000

<i>Sl. No.</i>	<i>Name of the Town</i>	<i>Amount (Rs. in lakhs)</i>
18.	Deesa'	12.150
19.	Mahuva	46.000
20.	Billimore	33.000
21.	Visanagar	43.000
22.	Upleta	46.000
23.	Unjha	45.000
24.	Gondal	20.000
25.	Navasari	23.000
26.	Himatnagar	29.750
27.	Junagarh	29.00
28.	Surendranagar	27.5000
29.	Botad	15.000
30.	Morbi	25.000
31.	Sidhpur	20.000
32.	Viramgaon	20.000
33.	Kashod	20.000
Total		1031.830

**Thermal, Tidal, Hydro and Wind
Proejcts**

with the union Government for the develop-
ment of thermal, hydro and wind projects
during 1993-94; and

897. SHRISHANKERSINH VAGHELA:
Will the PRIME MINISTER be pleased to
state:

(b) the funds allocated in this regard
during the above period, Project-wise?

(a) the number of proposal pending

THE MINISTER OF STATE IN THE
MINISTRY OF NON-CONVENTIONAL

ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR):

(a) Approximately 50 Nos. of proposals for thermal power generation and 80 Nos. of proposals for Large Hydro Power generation received by the Union Government at various stages of processing during 1993-94.

For Small Hydro Power Projects upto 3 MW station capacity, the Ministry of Non-Conventional Energy Source is extending partial financial assistance to State Govts.

as well as public/private sector entrepreneurs. Potential for generation of power from tidal energy has been identified in Kutchch, Gujarat, However, techno-economically feasible proposal has not been received. In respect of development of Small hydro Power & Wind Energy, no project proposal complete in all respects in pending with the Union Govt.

(b) The allocation of funds with regard to development of thermal, tidal, hydro and wind energy projects for the year 1993-94 is given below:-

S.No.	Projects	Allocation (Rs. in crores)
1.	Thermal & large Hydro Power generation	11028.48
2.	Small Hydro Power	18.00
3.	Wind Energy	17.00
4.	Ocean Energy (including tidal)	0.10

Annual Plans of States

898. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has not discussed the States Annual Plan 1994-95 on account of increased deficits of the States;

(b) if so, the when the discussions likely to be held and completed; and

(c) the steps taken proposed to be taken to solve finalisation of Annual Plans of the States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) and (c). Do not arise.

[Transiation]

Encroachment of DDA Land

899. SHRI RAM LAKHAN SINGH YADAV:
SHRI ANAND AHIRWAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether 1200 acres of DDA land has been encroached upon by builders, slum dwellers and religious institutions;

(b) if so, the details thereof and the steps taken/being taken to remove such encroachments; and

(c) whether the Government propose to formulate any scheme to prevent encroachment in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Delhi Development Authority has reported that about 1329 acres of Nazul II/Ministry of Rehabilitation land under the DDA management is under encroachment.

(b) Details of the encroachment are as under;

Jhuggis	459.00	acres
Litigation	278.70	acreas
Religious nature	84.51	acreas
Commercial	67.00	acreas
Others	439.79	acreas
Total	1329.00	acreas

In the recent past, the following encroachments were removed by the DDA:-

Year	No. of unauthorised constructions removed	Land reclaimed
1991-92	4763	261 acreas
1992-93	4058	284 acreas
1993-94	2261	187 acreas

(Upto Oct. 1993)

(c) As reported by DDA, there is already a regular machinery to deal with the problem of encroachment and the emphasis is on preventing encroachment and in removing of encroachment in the initial stage itself. Apart from removal of encroachment, DDA is concentrating on:

- (i) fencing of vulnerable land;
- (ii) fighting court cases to get stay orders vacated; and
- (iii) Intensification of watch and ward.

Small Power Projects

900. DR. RAMESH CHAND TOMAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the amount provided to Uttar Pradesh, Madhya Pradesh and Rajasthan for setting up of small power projects by the Union Government during the years 1992-93 and 1993-94; and

(b) the details of the amount sanctioned by the Planning Commission for the implementation of above projects?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b). The details of approved outlays for the years 1992-93 and 1993-94 for implementation of power projects with less than 15 MW capacity in the State of Uttar Pradesh, Madhya Pradesh and Rajasthan are given in the enclosed statement.

STATEMENT

Approved Outlays for Power Projects Less than 15 MW Capacity

(Rs. Lakhs)

	1992-93 Approved Outlays	1993-94 Approved Outlays
<i>Rajasthan</i>		
1. Anoopgarh (H) (6 x 1.5 MW)	85	52
2. Suratgarh (H) (2 x 2 MW)	150	53
3. Mangrol (H) (3 x 2 MW)	200	90
4. Charanwala (H) (1 x 1.2 MW)	130	100
5. Jakhm (H) (2 x 4.5 MW)	25	1
6. Pugal (H) (1.5 + 0.65 MW)	140	125
7. Ramgarh Gas (1 x 3 MW)	261	100
8. Etawa Micro Hydel Scheme	80	110
9. Birsalpur Micro Hydel Scheme	30	70
10. RMC Mahi-1 (2 x .4 MW)	50	40
Total	11151	741

(Rs. Lakhs).

1993-94 Approved Outlays

1992-93 Approved Outlays

Uttar Pradesh

Laghu Jat Vidut Nigam

1550

300

Madhya Pradesh

Mini/Micro Hdel Scheme

340

800

Industries by KVIC in Gujarat

901. SHRI DILEEPBHAI SANGHANI: Will the PRIME MINISTER be pleased to state:

(a) the details of the industries sponsored/run by the Khadi and Villages Industries Commission in Gujarat; and

(b) the details of work undertaken by KVIC in the State during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM):

(a) In addition to Khadi programme, number of Village Industries Programme including new schemes are mainly implemented by Gujarat State KVI Board as well as Departmental units of KVIC in rural areas.

(b) The steps taken by KVIC to increase the production of Khadi & Villages Industries resulting in increased employment opportunities in the rural areas of the country including Gujarat are as indicated below:-

1. KVIC has prepared an ambitious eighth five year Plan and special programme in order to generate massive employment opportunities in rural areas.
2. Simplification of procedure of certification of khadi institutions.
3. Decentralisation of powers in KVIC by setting up zonal and regional offices.
4. Decentralisation of large institutions into small independent institutions.
5. Introduction of high speed new mod-

el charkhas and spindle charkhas.

6. Setting up of new Khadi Bhandars/Bhavans.
7. Introduction of fancy readymade garments.
8. Setting up of Central Sliver Plants.
9. Formation of State level Federation.
10. Setting up of Vastragars, yarnbanks for cotton and silk and spare parts banks for charkhas throughout the country.

[English]

Shortage of Nitrogenous Fertiliser

902. SHRI C. SREENIVASAN: Will the PRIME MINISTER be pleased to state:

(a) whether the fertiliser manufacturing units in the country are facing shortage of nitrogenous component for production of fertiliser;

(b) if so, the reasons therefor;

(c) whether there is any proposal to meet the demand of fertiliser during the current financial year and remaining period of the Eighth Five year Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DE-

VELOPMENT (SHRI EDUARDO FALERIO): (a) and (b). Dia Ammonium phosphate and complex fertilisers manufacturing units which are imported ammonia are facing difficulties in procuring ammonia from international markets at affordable oppres. In addition, some manufacturers of Dia Ammonium Phosphate and complex fertilisers have experienced shortage of the nitrogenous component on account of a fall in their captive ammonia-urea production.

(c) and (d). The gap in the supply and demand of the controlled nitrogenous fertilisers is met through imports. Phosphoric and potassic fertilisers have been decontrolled with effect from 25.8.92. Imports of major phosphoric and potassic fertilisers have also been decanalised.

Central Investment in Industrial sector

903. SHRI RAMESH CHANNITHALA: Will the PRIME MINISTER be pleased to state:

(a) the Central investment both direct and in the industrial sector, State-wise;

(b) whether the Government have formulated any guidelines for directing foreign direct investment to the industrially backward State; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY): (SHRIMATI KRISHAN SAHI): (a) Central Investment in various States and UTs in Central /1991-92 PSEs in terms of gross block is given in Volume-I of P.E. Survey at page 31 laid in the Parliament on 26-2-1993.

(b) and (c). Information is being collected and will be laid on the Table of the House.

Foreign investment by Korea

904. PROF. SAVITHRILAKSHMANAN: Will the PRIME MINISTER be pleased to state:

(a) the details of the foreign investment and technological know-how agreed between India and Korea during the recent visit of Indian Prime Minister to Korea; and

(b) the follow-up steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). During the visit from September 9-11, 1993 to the Republic of Korea (ROK), prime Minister met ROK President, Prime Minister, Foreign Minister and also addressed the joint Business Council meeting of Korean and Indian businessmen. He met senior executives and invited them to participate in Indian economy. The following documents were signed during the Prime Minister's visit:-

- (1) An agreement on Tourism Cooperation.
- (2) The Cultural Exchange Programme (CEP) for 1993-95
- (3) A Protocol on S&T Cooperation.

Development Projects of Karnataka by A.D.B.

905. SHRI C.P. MUDALA GIRIYAPPA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Karnataka Government has submitted any proposal through the union Government to the Asian Development Bank for assisting its various development projects;

(b) if so, the details thereof, city-wise;

(c) the amount of assistance sought therein; and

(d) the present stage of the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Karnataka Government wishes to seek assistance from (ADB) Asian Development Bank for Urban Infrastructure Development. In this connection a fact finding Mission from ADB had visited Karnataka and had discussions with officials. Based on this ADB is likely to extend technical assistance to enable Karnataka Govt. to prepare a detailed project report for posing to ADB.

(b) to (d). Do not arise.

MOU Between AERB and CSIR

906. SHRI ANAND RATNA MAURYA: Will the PRIME MINISTER be pleased to state:

(a) whether the Atomic Energy Regulatory Board has entered into a MOU with CSIR regarding registration and inspection of medical X-ray units and CT scan units;

(b) if so, the details of the agreements and the time schedule fixed in this regard;

(c) whether AERB has also consulted other agencies in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY'S OFFICE AND THE MINISTER OF STATE IN THE MINISTRY OF DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVENESH CHATURVEDI): (a) Yes, Sir.

(b) CSIR shall inspect at least twenty thousand medical x-ray units over a period of 24 months from November 15, 1993. As on 15.11.1993 six laboratories are participating. They are National Metallurgical Laboratory (NML), Jamshedpur; Regional Research laboratory (RRL), Bhopal; Mechanical Engineering Research & Development Organisation (MERADO), Pune; Central Scientific Instrument Organisation (CSIO), Chandigarh; Industrial Toxicology Centre (ITRC), Lucknow, Central Building Research Institute (CBRI), Roorkee. These laboratories will cover Bihar, three divisions of Madhya Pradesh (Bhopal, Indore, Hoshangabad), Maharashtra, Punjab, Haryana, Rajasthan, Himachal Pradesh, Uttar Pradesh, Union Territory of Delhi.

AERB and Bhabha Atomic Research Centre shall provide free training services to the personnel participating in the programme.

AERB shall designate these trained personnel as AERS inspectors. These inspectors will visit medical x-ray installations to gather data in a detailed proforma. AERB shall appropriately reimburse to CSIR mutually agreed charges for inspection service.

(c) Yes, Sir.

(d) AERB has contacted certain other Research and Development Organisations to carry out the registration and insection of medical x-ray units and CT scan units in areas not covered in the MOU between CSIR and AERB. AERB has not received any firm commitment in this regard.

Revival Plans of Pharmacecetical Units

907. SHRI SOMJIBHAI DAMOR: Will the PRIME MINISTER be pleased to state:

(a) whether the revival plan of some drugs and pharmaceutical units is pending with the Government;

(b) if so, the details of revival plans pending for clearance;

(c) whether t hese drugs and pharamaceutical units are engaged in the production of essential drugs; and

(d) the time by which these revival plans are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO): (a) to (c) : Yes, Sir. The Revival plans of Indian Drugs & pharmaceuticals Ltd., Bengal Immunity Ltd., Bengal Chemicals and pharmaceuticals Ltd. and Smith Stanistreet pharmaceuticals Ltd. are at various stages of preparation/consideration of the Operating Agency

appointed by the Board for Industrial and Financial Reconstruction/Government.

(d) the Revival plans of the aforementioned companies are likely to be referred to the BIFR in the near future for its consideration.

[Translation]

Assistance by CAPART to Voluntary Organisations

908. SHRI CHHITUBHAI GAMIT: Will the PRIME MINISTER be pleased to state:

(a) the details of the amount of assistance provided by CAPART to voluntary organisations;

(b) the State-wise names of organisations which have been functioning for one to three years and have been provided assistance by CAPART; and

(c) the names of voluntary organisations which have been functioning for more than three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHARI H. PATEL): (a) The information is given in the statement attached.

(b) No assistance has been provided by CAPART to vountary organisations, which have been functioing for less than 3 years.

(c) The information is given in the statement attached.

STATEMENT*Statement of Sanctioned Projects as on 30.9.1993*

<i>State Code</i>	<i>State Name</i>	<i>Total No. of Agencies</i>	<i>Total No. of Projects Sanctioned</i>	<i>Total Sanctioned Amount</i>
1	2	3	4	5
1.	Andaman & Nicobar	1	1	767573
2.	Andhra Pradesh	484	1016	198470030
3.	Arunachal Pradesh	3	7	786490
4.	Assam	55	104	14652186
5.	Bihar	517	1328	228387648
6.	Chandigarh	6	12	6360510
7.	Delhi	120	271	67403581
8.	Goa	2	2	502600
9.	Gujarat	101	280	106100012
10.	Haryana	67	166	24407726
11.	Hinachal Pradesh	33	123	18591464
12.	Jammu & Kashmir	12	22	4612777

State Code	State Name	Total No. of Agencies	Total No. of Projects Sanctioned	Total Sanctioned Amount
1	2	3	4	5
13.	Karnataa	152	383	82636814
14.	Kerala	176	355	85209481
15.	Madhya Praesh	135	257	36537778
16.	Maharashtra	207	477	216375518
17.	Manipur	133	271	48242091
18.	Meghalaya	3	5	2183590
19.	Mizoram	10	21	14132101
20.	Nagaland	7	8	4244953
21.	Orissa	204	445	82676992
22.	Pondicherry	5	7	433396
23.	Punjab	7	18	1996136
24.	Rajasthan	153	347	84190438
25.	Tamil Nadu	237	819	163372040

State Code	State Name	Total No. of Agencies	Total No. of Projets Sanctioned	Total Sanctioned Amount
1	2	3	4	5
26.	Tripura	2	2	600090
27.	UttarPracesh	891	2098	293955928
28.	West Bengal	616	1595	314364603
	Total	4464	10440	2102200546

Employment in Khadi and Village Industries

909. DR. LAXMINARAYAN PANDEY:
Will the PRIME MINISTER be pleased to state:

(a) The number of persons employed in Khadi and Village industries at present;

(b) The annual production of Khadi and Village industries in terms of rupees at present: and

(c) The measures taken to increase the production of khadi items?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALLER SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) The employment in Khadi & Village Industries as on 31.3.93 is as under:

(lakh persons)

<i>Khadi</i>	<i>V.I.</i>	<i>Total</i>
14.45	38.05	52.50

(b) The production of Khadi & Village Industries in terms of rupees as on 31.3.93 is as under :

(Rs. in Crores)

<i>Khadi</i>	<i>V.I.</i>	<i>Total</i>
353.50	2523.45	2876.95

(c) Some of the important measures taken by KVIC to increase production of khadi items are mentioned below:-

1. KVIC has planned to generate massive employment opportunities in rural areas through special programmes.
2. Simplification of procedure of certification of Khadi Institutions.
3. Decentralisation of powers in KVIC by setting up zonal and regional offices.
4. Decentralisation of large Institutions into small independent Institutions.
5. Introduction of high speed new model charkhas.
6. Setting up of new Khadi Bhandars/Bhavans.
7. Introduction of fancy readymade garments.
8. Setting up of Central Sliver Plants.
9. The spinning wages were increased by 10% and weaving wages by 20% for all items of khadi etc.

[English]

Electoral Reforms

910. SHRI P.C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether the Election Commission has recommended for various electoral reforms;

(b) if so, the details thereof;

(c) whether the Government intend to

amend various laws relating to election including the Representation of People Act and the Anti-Defection Laws; and

(d) whether any modifications are being considered to curb election expenses ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ):
(a) Yes, Sir.

(b) The main recommendations made by the Election Commission are contained in the statement laid on the Table of House.

(c) There is no proposal, as yet, to amend the Anti-Defection Law. The relevant laws, however, may require amendment to give effect to the proposals on electoral reforms as and when the proposal are finalised.

(d) Yes, Sir.

STATEMENT

The main recommendations made by the Election Commission regarding Electoral Reforms

1. The Election Commission should be a single member body.
2. The Election Commission should have an independent secretariat and the expenditure on the Commission should be "charged" and not "voted".
3. The electoral rolls should be revised intensively every alternate years and the summary revision in other years should continue.
4. Multi-purpose identity cards should be issued to all Indian citizens by the concerned administrative authorities and production of such identity cards may be made obligatory wherever the card holder is required to establish his identity including elections.
5. The District Electoral officer concerned should be statutorily required to be consulted and empowered to have a say in the police arrangement for elections.
6. The political bigwigs who harbour proclaimed abscondors and are seen openly in their company, should be proceeded against. The power to grant parole remission of sentence of convicted criminals, should be sparingly exercised when the elections are imminent or in progress.
7. The unauthorised possession of ballot boxes or electronic voting machine, and unauthorised printing of ballot papers should be made cognisable offence.
8. Increase in the amount of security deposit should be for all candidates.
9. There should be a minimum of 10 proposers for every candidate drawn from different polling areas.
10. No candidate should be allowed to contest from more than one constituency.
11. The campaign period should be reduced from 20 days to 40 days to bring down the election expenses and the administrative cost on the

maintenance of law and order.

12. The Election Commission may be empowered to countermand election due to booth capturing even otherwise than on the report of the Returning Officer.
13. Every registered political party should publish its account annually and these be audited by agencies specified by the Commission.
14. Non-maintenance of the true account of election expenses or not filing of its true copy within prescribed time and manner should be punishable with imprisonment and fine and on conviction the candidate should be disqualified for a period of 6 years.
15. The candidate who fails to lodge his election expenses return within the prescribed time, should automatically stand disqualified for a period of five years.
16. Violation of the Model Code of Conduct should result in the election of the candidates(s) in whose favour or with whose consent or connivance, the violation was caused, being declared void and that the candidates(s) should be disqualified for a period of six years.
17. The existing provision in section 29A of the Representation of the people Act, 1951, relating to registration of political parties, should not be deleted and there should be a specific provision to de-register a party if it violates the undertaking given under the section. The pow-

er to de-register should vest in the High Court.

18. The provisions of section 28 of the Representation of the people Act, 1950 and section 169 of the Representation of the people Act, 1951, are violative of and repugnant to the provisions of article 324 of the Constitution. The authority to make rules should therefore, be conferred totally on the Election Commission. The Election Commission shall, however, consult the Central Government.

Restructuring plan for BBUNL, BYNL and HMT

911. SHRI TARIT BARAN TOPDAR: Will the PRIME MINISTER be pleased to state:

(a) whether a comprehensive restructuring studies have been carried out in respect of the Bharat Bhari Udyog Nigam Limited, Bharat Yantra Nigam Limited and HMT by the Foreign Consultant with the assistance from the World Bank;

(b) whether the final report has been submitted to the Government by the agency so appointed; and

(c) if so, the details of the report?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI. KRISHNA SAHI):

(a) and (b) Yes, Sir.

(c) The major recommendations of the Consultants are

- (i) regrouping of the various business activities,
- (ii) rationalisation of manpower;
- (iii) financial restructuring and
- (iv) modernisation of facilities.

mendations of the Committee may entail the annual expenditure of the order of Rs. 20 crores approximately. The recommendations are being processed and decision thereon is likely to be taken shortly.

Vacancies of Judges and Pending Cases in High Court/Supreme Court

Report of Anomalies Committee for Ex-Servicemen.

913. SHRI M. RAMANNA RAI:
SHRI RAM NAIK:

912. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state:

Will the PRIME MINISTER be pleased to state:

(a) whether the Committee appointed to recommend the removal of anomalies left in some categories of ex-servicemen who could not be benefited under the One Time Increase (O.T.I.) in Pension have submitted its report ;

(a) the number of vacancies of Judges in High Courts and Supreme Court of India as on date;

(b) if so, the details of its recommendation;

(b) the reasons for not filling up of such vacancies in time;

(c) whether the recommendations have been implemented; and

(c) the number of pending cases in various High Courts and Supreme Court as on March 31, 1993 ?

(d) if not, the reasons therefore and the time by which the relief is likely to be provided to these categories of the ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ):
(a) The requisite information is given in *Statement I* attached.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (d) The committee has submitted its report to the Government. It has recommended grant of One Time Increase (OTI) in pension to certain categories of Defence pensioners who were not covered by the earlier orders. The recom-

(b) The process of consultation among the concerned constitutional authorities for filling up the existing vacancies is on and a number of appointments are expected to be announced very shortly.

(c) The information received from the Registries of High Courts/Supreme Court is given in the *Statement II* attached.

STATEMENT-I

<i>I. S.No.</i>	<i>High Court</i>	<i>No. of posts of Judges vacant as on 1.12.1993.</i>
1.	Allahabad	8
2.	Andhra Pradesh	5
3.	Bombay	12
4.	Calcutta	13
5.	Delhi	6
6.	Gauhati	4
7.	Gujarat	4
8.	Himachal Pradesh	2
9.	Jammu and Kashmir	1
10.	Karnataka	7
11.	Kerala	1
12.	Madhya Pradesh	7
13.	Madras	3
14.	Orissa	1
15.	Patna	6
16.	Punjab and Haryana	4
17.	Rajasthan	6
18.	Sikkim	1
TOTAL		91.
II. Supreme Court		6

NB: Appointments against three vacancies in the Supreme Court have been approved and necessary formalities are likely to be completed soon.

STATEMENT-II

<i>I. S.No.</i>	<i>High Court</i>	<i>Pendency as on 30.6.1993</i>
1.	Allahabad	695880
2.	Andhra Pradesh	110158
3.	Bombay	188567
4.	Calcutta	226445
5.	Delhi	155345
6.	Gujarat	100975
7.	Guwahati	23994
8.	Himachal Pradesh	18212
9.	Jammu and Kashmir	68321
10.	Karnataka	130044
11.	Kerala	128765
12.	Madhya Pradesh	82028
13.	Madras	301191
14.	Orissa	37223
15.	Patna	79786
16.	Punjab and Haryana	113807
17.	Rajasthan	106790
18.	Sikkim	74

Pendency as on 1.3.1993

II. Supreme Court 35022 (Regular hearing matters).

Beneficiaries Under JRY

914. SHRI. VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state :

(a) the total number of urban poor beneficiaries assisted for setting up of micro-enterprise under JRY to upgrade the skills of urban poor during the last three years; and

(b) the total amount provided by the Government in this regard under JRY ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI. RAMESHWAR THAKUR): (a) and (b) :- Jawahar Rozgar Yojana (JRY) is being implemented with the objective of generation of additional gainful employment for unemployed and under-employed persons in the rural areas of the country only and not in the urban areas. The question of assistance to the urban poor beneficiaries for setting up of micro-enterprises under JRY, therefore, does not arise.

Indo-US Research Programme

915. SHRI CHITTA BASU: Will the PRIME MINISTER be pleased to state:

(a) whether the Indo-US Co-operation in Science and Technology has been adversely affected following the cancellation of cryogenic engine deal with Russia;

(b) if so, the details thereof;

(c) whether United States has proposed a new agreement on the Science and Technology;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI. BHUVENESH CHATURVEDI): (a) and (b): Since October 1989, the U.S Government has been reviewing all new or expanded cooperative bilateral Science and Technology projects in the light of their position on Intellectual Property Rights. This review is not linked to the cancellation or otherwise of cryogenic engine deal with Russia.

(c) to (e): Yes, Sir, The proposed objective is to facilitate opportunities for cooperation in scientific and technological fields of mutual interest, through activities which may include exchange of scientific and technological information, joint research projects, exchange of scientists and technical experts, convening of seminars and meetings and other forms of scientific agreed, Cooperative activities would be subject to the laws and regulations in each country.

[Translation]

Power Generation by Atomic Power Plants

916. SHRIMATI. BHAVNACHIKHALIA: Will the PRIME MINISTER be pleased to state:

(a) the details of atomic power generated from Atomic Power Plants at present annually;

(b) whether the Government have for-

mulated any scheme to augment atomic power generation; and

(c) if so, the details thereof?

Year	Generation(in Billion Units)
1990-91	6.0
1991-92	5.6
1992-93	6.6

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI. BHUVENESH CHATURVEDI):(a) The quantum of electricity generated by the Atomic Power Stations during the last three years is as follows:

(b) and (c) The plants to augment atomic power generation include improving capacity utilisation of the existing plants by better inservice inspection and preventive maintenance besides increasing the generating capacity by adding new units. The details of new units planned/under construction are as follows:

<i>Atomic Power Project with unit number</i>	<i>Capacity Mwe</i>	<i>Expected date of achieving criticality</i>
Kakrapar-2	220	February 1994
Kaiga-1	220	June 1996
Kaiga-2	220	December 1996
Rajasthan-3	220	November 1996
Rajasthan-4	220	May 1997
Tarapur-3	500	(depends on availability of resources)
Tarapur-4	500	
Total :	2100	

[English]

Private Sctore Infrastructure Projects

917.SHRI. SARATPATTANAYAK: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government propose to monitor the private sectore infrastructure projects in the country; and

(b) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND

PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b) : Department of Programme Implementation (DPI) monitors performance of 9 infrastructure sectors, namely, Power, Coal, Steel, Railways, Shipping, Fertilisers, Cement, Petroleum and Telecommunications. While most of projects in Public Sector are monitored by DPI, only some of the private sector projects are monitored depending on the information furnished by different administrative Ministers/Departments.

The performance of these sectors, inter alia, is periodically reviewed at the level of Cabinet Committee on Infrastructure, Committee of Secretaries for Industrial Infrastructure and by the Minister of State of Planning & Programme Implementation to sort out the operational problems.

[*Translation*]

Software City Near Bangalore

918. SHRIMATI. SUMITRA MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal to develop any software city near Bangalore with the help of Singapore Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The Government of India does not have any such proposal. However, Government of

Karnataka has under its consideration such a proposal.

(b) The proposal is to set up Information Technology Park near Bangalore as a joint venture Company with equity participation from State Government, Singapore Consortium and the TATA Group.

Families Below Poverty Line In Uttar Pradesh

919. SHRI RAM BADAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) The total number of families living below the poverty line in the country at present, and

(b) the number of such families in Uttar Pradesh and the steps taken/proposed to be taken by the Union Government for their upliftment?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The latest estimates of people living below poverty line are available for the year 1987-88. As per the earlier estimates, the number of poor in 1987-88 was 23.77 crore persons approximately equivalent to 4.14 crore households (families). The Government had constituted an Expert Group under the chairmanship of late prof. D. T. Lakdawala and the Group has since submitted its report. The Expert Group has estimated the number of people below poverty line in 1987-88 as 31.27 crores persons, which is approximately equivalent to 5.51 crore households.

(b) The number of persons living below poverty line in Uttar Pradesh in 1987-88 was 4.48 crores as per the earlier estimates

and 5.37 crores as per the Expert Group estimates, approximately equivalent to 0.73 crore and 0.89 crore households, respectively. A number of programmes are being implemented in order to improve the quality of life of the poor households. These include programmes for raising incomes and generation employment, such as Integrated Rule Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY). At the same time, minimum Needs Programme (MNP) is being implemented which covers components like elementary education, adult education, rural health, rural water supply, rural roads, rural electrification, rural housing, nutrition, rural domestic cooking energy, rural sanitation and public distribution system.

[English]

Charter of Demands by Ex-Servicemen

920. PROF. P.J. KURIEN: Will the PRIME MINISTER be pleased to state:

(a) whether the ex-servicemen in the country have been submitting Charter of Demands to the Government from time to time;

(b) if so, the details of their main demands and the action taken so far on each of them; and

(c) the steps proposed to be taken to mitigate their grievances soon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c): Ex-Servicemen and various organisations representing their interests have been submitting representation/memoranda projecting their problems/demands from time to time. Their demands relate mainly to the grant of pensionary benefits to those ex-Servicemen who are

not entitled to these benefits under the existing rules demands for one rank one pension, improvements in their existing pensionary benefits, assured employment after discharge from Defence services, and various welfare facilities which they feel should be extended to ex-Servicemen.

To review the difficulties faced by pre 1.1.1986 Armed Forces pensioners and evolve practical solutions a High Level Empowered Committee was set up by the Government. In acceptance of the recommendations of that Committee, orders were issued in March, 1992 granting 'One Time Increase' in the pension of those Armed Forces personnel who retired before 1.1.86. Subsequently, to consider anomalies arising out of the implementation of the orders issued in March, 1992 and to consider the claims of those categories of ex-Servicemen who were not covered by those orders, another Committee was constituted. This latter Committee has submitted its Report to the Govt. and the same is being processed. A decision on the recommendations of the Committee is likely to be taken shortly.

A Committee was also constituted to consider demands other than those relating to pensions. This Committee has also submitted its Report. The recommendations of this Committee too are being processed.

Resettlement and welfare of ex-Servicemen is a continuing process and their problems are sympathetically considered by the Government on an on going basis.

[Translation]

Spectacle Glasses Manufacturing Undertakings

921. DR. PARSHURAM GANGWAR: Will the PRIME MINISTER be

pleased to state: (a) the details of the undertakings engaged in manufacturing spectacle glasses in the country;

(b) the number of such undertakings functioning properly and the number out of these lying sick; and

(c) the steps being taken by the Union Government to improve the functioning of these undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI. KRISHNA SAHI): (a) to (c) Only one undertaking, i.e., M/s. Bharat Ophthalmic Glass Ltd., Durgapur is engaged in the manufacture of Ophthalmic/Optical glass. The Company has been incurring losses since its inception. It has come within the purview of the amended Sick Industrial Companies Act, 1985 and was referred to BIFR, which has declared it sick and appointed IDBI as the operating agency. The future of the company would be decided by the BIFR.

[English]

Establishment of Township

922. SHRI ANBARASU ERA : Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal from Governments of Japan and Singapore to establish a township in one of the metropolitan cities in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI. KRISHNA SAHI):

(a) and (b) : The Japan International Cooperation Agency (JICA) is conducting a Master plan Study of the Industrial Model Town (IMT). Based on the draft final report Government of India accepted the recommendation to undertake a feasibility study of the candidate site near Gurgaon. Proposal of Singapore authorities is in the conceptual stage.

Employees in Tobacco Industry

923 SHRI K.H. MUNIYAPPA:
SHRI V. KRISHNA RAO:
SHRI K.G. SHIVAPPA:

Will the PRIME MINISTER be pleased to state :

(a) the estimated number of persons engaged in the tobacco industry particularly in the production of beedi, cigarette, snuff and zarda;

(b) whether the employees of this industry are low paid;

(c) if so, whether the Government have taken any steps for the betterment of the employees of this industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI. KRISHNA SAHI): (a) to (d): The information is being collected and will be laid on the Table of the House.

Scientific Management in Small Scale Industries

924. SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) whether the small scale industrial units in India lack scientific management;

(b) whether any investigation has been made by the Union Government in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) As per second All India Census of SSI units Report 1987-88, 95.9% units of SSI are tiny units having investment less than Rs. 5.00 lakh. Invariably, they are one man show. Viewed in this context, they do not have adequate management expertise. However, it is observed that small scale units established by Scientific & Technological (S&T) entrepreneurs are adopting scientific management.

(b) and (c) Govt. of India has established National Institute of Small Industry Extension Training at Hyderabad for providing management training and consultancy for small industry development functionaries & SSI units. This institute has undertaken explorative and investigative studies of a number of SSI units in management areas. These studies have revealed the need for intensive management training for small scale entrepreneurs.

Improvement of Slums in Bangalore

925. SHRIMATI CHANDRA PRABHA URS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have approved any project to improve the living conditions in slums in Bangalore City;

(b) if so, the estimated cost of the

project;

(c) whether any survey of the slums had been made;

(d) whether the proposed project has been launched; and

(e) if so, the number of persons to be benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES. (SHRI P.K. THUNGON): (a) Yes Sir, Bangalore Urban Poverty Project on a pilot project with Dutch assistance has been approved.

(b) the cost of the project is Rs. 163 lakhs.

(c) under this scheme no survey has been undertaken.

(d) and (e) the project has just been launched and the details of number of slums, beneficiaries to be covered has not been worked out.

Non-Government Organisations Engaged in Rural Development.

926. SHRI. RAJVEER SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of non-Government organisations which have been accorded approval for the development of rural areas in the country; and

(b) the areas of the developmental work for which the said organisations have been deputed along with the names of the organisations particularly those functioning in Uttar Pradesh?

MINISTER OF STATE IN THE MINIS-

TRY OF RURAL DEVELOPMENT (DEVELOPMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). As on 30th September, 1993, 4464 voluntary agencies have been sanctioned projects by CAPARI. Broadly the projects sanctioned come within the schemes of Integrated Rural Development Programme (IRDP), Development of Women & Children in Rural Areas (DW CRA), Jawahar Rozgar Yojana (JRY), Central Rural Sanitation Programme (CRSP), Accelerated Rural Water Supply Programme (ARWSP), Public Cooperation (PC), Organisation of Beneficiaries (OB) & Advancement of Rural Technology Scheme (ARTS). As on 30th September, 1993, 891 voluntary organisations have been assisted by CAPART in Uttar Pradesh.

[English]

Appointment of OBCs in Government Offices and Public Undertakings

927. DR. (SHRIMATI) K.S. SUNDARAM:
SHRI SHRAVAN KUMAR PATEL:

Will the PRIME MINISTER be pleased to state:

(a) the steps so far taken for implementing the Government's decision to make appointments in Government departments and public undertakings, for allocation of 27% posts for OBCs, including that in All India Services; and

(b) the number of beneficiaries as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) the steps

taken so far implementing the Government's decision for appointment of OBCs are as follows:

- (1) A list of castes/communities to whom the orders of reservation are applicable was notified.
 - (2) The persons/sections (creamy layer) to whom the reservation shall not apply were specified.
 - (3) A model format of an application form for claiming the benefit of reservation was prepared and sent to the State Governments.
 - (4) The authorities competent to issue certificate in respect of OBC status well as their not belonging to the creamy layer were specified.
 - (5) A model format of the certificate to be issued by the above authorities and to be produced by OBCs was evolved in consultation with UPSC and SSC and circulated to all Ministries/Departments/Chief Secretaries of States and UTs.
 - (6) The Chief Secretaries of the State Governments were requested to issue necessary instructions to their District authorities for providing the certificates required by the OBCs.
 - (7) The existing 40 point Roster for recruitment on an All India basis by open competition has been revised to a 200 point roster which includes 54 points for OBCs to enable the appointing authorities to work out the quantum of reservation for SC/ST/OBCs.
- (b) The number of beneficiaries will be known only after the process of recruitment is completed, by the various recruiting authorities.

Recessionary Trends in Industrial Sectors

928. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the PRIME MINISTER be pleased to state:

(a) whether a few segments of industrial sectors are still facing recessionary trends:

(b) if so, the details of such sectors;

(c) the reasons therefore; and

(d) the steps taken by the Government to accelerate the growth in these segments?

DEPARTMENT OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c) : according to the latest

quick estimates of Index of Industrial Production as compiled by Central Statistical Organisation for August, 1993, the industrial sector showed a rate of growth of 1.8% during April-August, 1993 over the corresponding period last year. A Statement giving the rates of growth sector-wise is enclosed.

(d) the policy initiatives taken by the Government since July, 1991-93 and the measures taken in the Union Budgets 1992-93 & 1993-94 have aimed at accelerating the overall production. These includes rationalisation and simplification of tariff structure, reduction of the import and excise duties, increase in the central plan allocation for infrastructure, stimulus to the aggregate demand by increased plan outlays, increased availability of credit by reduction of Statutory Liquidity Ratio and reduction of minimum lending rates on commercial advances.

STATEMENT

Growth Rates of Index of Industrial Production (Base : 1980-81 = 100)

Code Group	Industry Group	Weight	April - August 1993-94/1992/93
1	2	3	4
20-21	Food Products	5.3270	-24.1
22	Beverage, tobacco & Products	1.5710	20.6
23	Cotton Textiles	12.3090	5.5
25	Jute, hemp & mesta textiles	1.9990	15.3
26	Textile Products	0.8170	-17.2
27	Wood & wood Pdts. & furnt. & fixt.	0.4480	4.0
28	Pper & Paper Products	3.2350	4.0
29	Leather & fur Prouts	0.4890	18.0
30	Rubber, Plasti, Petroleum & Coal	4.0000	13.1
31	Chem. & Chem. Products	12.5130	7.3
32	Non-metallic mineral	2.9990	5.9
33	Basic metals & alloy industries	9.8020	6.1

Code Group	Industry Group	Weight	April - August 1993-94/1992/93
1	2	3	4
34	Metal Products & Peerfts	2.2880	2.7
35	Machinery, Mahine tools & parts	6.2400	-0.1
36	Eletrical mahinery	5.7790	-12.6
37	Transport Equipment & parts	6.3860	0.3
38	Other Manufacturing Industries	0.9050	-0.4
Div 2 & 3	Manufacturing	77.1070	1.0
Div. 1	Minining & Quarraying	11.4640	-2.5
Div. 4	Electricity	11.4290	9.3
	Overall Index	100.0000	1.8

Source: Central Statistical Organisation

Problem of Unemployed Youths

929. KUMARI MAMATA BANERJEE: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government have any proposal to convene a meeting of National Development Council to discuss exclusively the problem of unemployed youths; and

(b) if so, the action plan of the Government for unemployed youths?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION, (SHRI. GIRIDHARI GOMANGO): (a) and (b) A Committee of the National Development Council (NDC) constituted in February, 1992 deliberated on various aspects of employment and unemployment and made detailed recommendations. These were considered and endorsed by the NDC at its meeting held on September 18, 1993. For the unemployed youth, particularly the educated, the NDC Committee had recommended introduction of a sizeable self-employment programme in rural and urban areas. A programme called Prime Minister's Rozgar Yojana (PMRY) has already been introduced in October, 1993, on the lines recommended by the Committee.

[Translation]

Development of Village of NCT of Delhi

931 SHRI SURENDRA PAL PATHAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A. has prepared a

report on the integrated development of villages falling under the National Capital Territory of Delhi;

(b) if so, the details of the villages proposed to be developed on the basis of this report; and

(c) the time by which integrated development programme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Delhi Development Authority has reported that it has recently prepared a draft sub-regional plan for Delhi within the framework of regional plan 2001 for the National Capital Region. The draft plan recommends integrated development of selected villages in the National Capital of Delhi.

(b) According to the D.D.A. the following villages are proposed to be developed as service centre/growth centres based on details development plans to be prepared by M.C.D. :-

(i) Bakhtawarpur

(ii) Bawana

(iii) Jharodakalan

(iv) Dhansa

(v) Chhawala

(vi) Jagatpur

(vii) Ghogha

(viii) Qutab Garh

(ix) Jaunti

(x) Mitraon; and

(xi) Gommanhera.

In addition to the above village, Najafgarh (a census town) is also proposed to be developed as sub-regional centre on the basis of development plan to be prepared by M.C.D.

(c) D.D.A has stated that, as per the draft plan, it is proposed that the development plan for the proposed service centres as well as sub-regional centres are to be prepared by MCD in a specified time frame.

[English]

Housing Schemes in Chandigarh

932 SHRI PAWAN KUMAR BANSAL : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the housing schemes implemented with the assistance of HUDCO in the Union

Territory of Chandigarh during the last three years;

(b) the amount of assistance provided for each of these schemes; and

(c) the projects schemes pending clearance with HUDCO?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI. P.K. THUNGON)(a) and (b) : HUDCO has reported that it has sanctioned a total number of 19 schemes for loan amount of Rs. 28.97 crores to various housing agencies in Chandigarh during the last three years i.e. 1990-91, 1991-92 & 1992-93. Details of assistance sanctioned for each of these schemes are given in the enclosed statement During the current financial year. HUDCO has sanctioned one scheme in Chandigarh for a loan assistance of Rs. 1.92. crores.

(c) HUDCO has reported that six schemes seeking loan amount of Rs. 17.80 crores have been received in HUDCO.

STATEMENT

Sl.No	Name of the Scheme	Year of Sanction	Loan Amount sanctioned.
1	2	3	4
1.	Urban employment through housing and shelter upgradation	1990-91	6.81
2.	Scheme for construction of night shelters	-do-	
3.	Composite housing scheme at Manimajra	-do-	164.68
4.	-do-	-do-	193.52
5.	-do-	-do-	139.22
6.	-do-	-do-	193.05
7.	-do-	-do-	167.53
8.	-do-	1991-92	167.53
9.	-do-	-do-	194.45
10.	-do-	-do-	133.09
11.	-do-	-do-	133.09
12.	-do-	-do-	167.53

(Rs. in lakhs)

Sl.No	Name of the Scheme	Year of Sanction	Loan Amount sanctioned
1	2	3	4
			(Rs. in lakhs)
13.	-do- Phase - 36	-do-	164.68
14.	-do- Phase - 35	-do-	164.68
15.	-do- Phase - 69	-do-	140.62
16.	-do- Phase - 63	-do-	194.45
17.	-do- Phase - 62	-do-	194.45
	* The agency did not desire for HUDCO loan. However, HUDCO release Central subsidy of Rs. 2 lakhs.		
18.	Sites & Services scheme I Mul Jagron		75.20
19.	285 EWS - Mauli Jagron & 72 EWS units at Palsore	197.73	
Grand Total:			2897.31

Per Capita Income

933. SHRI. SYED SHAHABUDDIN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the estimated percentage of total population with income above and below the average per capital income at current prices in 1981-82 and 1991-92;

(b) the estimated percentage of total population with income above and below the average per capital income at constant prices (1880-81) for the above mentioned years; and

(c) the percentage of rise in the average per capital income at current and at constant prices during the decade, 1981-82 to 1991-92 ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION.(SHRI. GIRIDHAR GOMANGO):

(a) and (b) the information on the estimated percentage of total population with income above and below the average per capita income at current and constant (1980-81) prices during the decade 1981-82 and 1991-92 is not available.

(c) the percentage rise in the average per capita income at current and constant (1980-81) prices during the decade 1981-82 to 1991-92 is 19.7 and 28.4 percent respectively.

[Translation]

Rural Unemployment and Backwardness in Madhya Pradesh

934. SHRI. VISHWESHWAR BHAGAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has prepared any concrete plan to solve the problem of rural unemployment and backwardness in villages of Madhya Pradesh;

(b) if so, the salient features of the plan;

(c) whether any survey has been conducted in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT RURAL DEVELOPMENT) (SHRI. UTTAMBHAI H. PATEL): (a) and (b) Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) are two major rural development programmes of the Government to solve the problem of rural unemployment and backwardness in rural areas of the country. These programmes are being implemented in all the States/UTs including the State of Madhya Pradesh. Under IRDP, assistance is provided in the form of subsidy by the Government and term credit by banks for financing income generating activities which would enable the beneficiaries to cross the poverty line. Similarly, JRY aims to provide additional gainful employment for the unemployed and under-employed persons both men and women in the rural areas. Besides, the Ministry has also started the implementation of intensive JRY

in 120 backward districts in different States of the country including 17 districts in Madhya Pradesh where there is concentration of unemployed and under-employed. The latest endeavour in this direction is the implementation of 'Employment Assurance Schemes (EAS)' which has since been implemented from 2nd October, 1993 in all the 1,752 Revamped Public Distribution System (RPDS) blocks in the country including 223 blocks in Madhya Pradesh. The scheme aims to provide 100 days of unskilled manual labour to the rural poor who are in need of employment and seeking it. The works under the scheme are to be taken up during the loan agricultural season.

(c) and (d) to evaluate the impact of IRDP and JRY, surveys in the form of 'concurrent evaluation' of these programmes have been carried out from time to time. The 4th round survey of concurrent evaluation of IRDP was carried out during September, 1992-October, 1993 and results of the same are being processed. Similarly, the 2nd round of concurrent evaluation of JRY was launched in June, 1993 and the same will be completed in May, 1994. Based on the findings of the surveys, necessary corrective

measures are taken to improve these programmes.

[English]

Modernisation of Bharat Ophthalmic Glass Limited.

935. SHRI PURAN CHANDRA MALIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal for modernisation of the Bharat Ophthalmic Glass Limited at Durgapur;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHNI): (a) to (c): Bharat Ophthalmic Glass Ltd. has proposed to undertake various schemes including modernisation at a total cost of Rs. 51 crores during 8th plan period.

The details are given below:-

(Rs. in crore)

1. Electrical Furnace	3.00
2. Auto Press Machine	0.50
3. Additional 4th Kiln	0.50
4. Auto Ramming Machine	1.00
5. Crane for RSW Glass	1.00
6. Continuous Process Technology	45.00

51.000

However, no concrete progress for import of CPT has been made so far. The case of BOGL is before the BIFR. Further action on BOGL will depend on BIFR'S final recommendations.

Wasteland Development Force

936 SHRI. SANAT KUMAR MANDAL:
Will the PRIME MINISTER be pleased to state:

(a) the progress made so far in finalisation of the scheme for raising Wasteland Development Force (WDF) for the development of wastland in country:

(b) the estimated areas of wastland, state-wise;

(c) the broad features of the scheme formulated by the Government to provide incentives for investment on large-scale wasteland development projects by the corporate sectore and financial institutions; and

(d) the role assigned to the State Governments in the Development of wasteland ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAMSINGH):(a) The Department of Wasteland Development is considering a proposal for raising Wasteland

Development Force for development of wastelands in difficult and in hospitable terrain in the state of Madhya Pradesh including the districts of Morena and Bhind. For 1993-94 a revised budget provision of Rs. 1.00 Crore has been made.

(b) No detailed survey has yet been conducted for the identification of wastelands, but according to one estimate out of the country's landmass of 329.00 million hectares, 129.58 million hectares is wastelands. The State-wise distribution is given at the enclosed statement.

(c) The Government is considering a proposal to introduce the Investment Promotion Scheme. Under this scheme the National Wastelands Development Board will provide a grant of upto 25% of the cost of the project or upto Rs. 25 lakhs per project whichever is less provided the scheme is cleared by the Nationalised Banks under NABARD guidelines and takes up development of wastelands in non-forest areas.

(d) The main scheme of National Wastelands Development Board is the Integrated Wastelands Development project which is implemented through the District Rural Development Agency. The appraisal and evaluation of the projects under Grant-in-Aid Scheme are also conducted through the state Forest Department and District Rural Development Agencies.

STATEMENT

State-wise Area of Wastelands

Sl.No	State/UT	(Million Hectares)			Total
		Non-Forest Degraded Area	Forest Degraded Area	Total	
1	2	3	4	5	
1.	Andhra Pradesh	7.682	3.734	11.416	
2.	Assam	0.935	0.795	1.730	
3.	Bihar	3.896	1.562	5.458	
4.	Gujarat	7.153	0.683	7.836	
5.	Haryana	2.404	0.074	2.478	
6.	Himachal Pradesh	1.424	0.534	1.958	
7.	Jammu & Kashmir	0.531	1.034	1.565	
8.	Karnataka	7.122	2.043	9.165	
9.	Kerala	1.053	0.226	1.279	
10.	Madhya Pradesh	12.947	7.195	20.142	
11.	Maharashtra	11.560	2.841	14.401	

(Million Hectares)

Sl.No	State/UT	Non-Forest Degraded Area	Forest Degraded Area	Total
1	2	3	4	5
12.	Manipur	0.014	1.424	1.438
13.	Meghalaya	0.815	1.103	1.918
14.	Nagaland	0.508	0.878	1.386
15.	Orissa	3.157	3.227	6.384
16.	Punjab	1.151	0.079	1.230
17.	Rajasthan	18.001	1.933	19.934
18.	Sikkim	0.131	0.150	0.281
19.	Tamil Nadu	3.392	1.009	4.401
20.	Tripura	0.108	0.865	0.973
21.	Uttar Pradesh	6.635	1.426	8.061
22.	West Bengal	2.177	0.359	2.536
23.	UTs	0.889	2.715	3.604
	Total	93.685	35.889	129.574

Substitute For Fertilizers

937. SHRI C.K. KUPPUSWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the bio-gas slurry (liquified left over from bio-gas plant) can be used as an alternative to fertilizers which is better than most composite made outside.;

(b) if so, the details thereof; and

(c) the quantity of bio-gas slurry available in the country at present ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI. S. KRISHAN KUMAR): (a) and (b). Biogas slurry (liquified left over from biogas plants) is being used as an effective fertilizer with or without chemical fertilizers. It is reported that application of biogas slurry increases yields by 15 to 35% depending upon variety of crops and agro-climatic conditions.

(c) Quantity of biogas slurry available from 18.2 lakh family type biogas plants installed in the country so far is estimated to be 280 lakh tonnes per annum.

[Translation]

Funds of Public Sector Undertakings

938. SHRI. MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 1518 on August 04, 1993 regarding funds of Public Sector Undertakings and state:

(a) whether the Government have since

collected the information regarding the misuse of funds of public sector undertakings;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY):

(a) to (c). Yes Sir, As per available information, CBI had registered cases against the following top level (Board Level) executives of central public sector undertakings during the last 3 years i.e. 1990 (upto June) on the allegation of misuse of funds:

(a) misuse of funds (exclusively)

- (1) Shri M. Prasad, Director (Finance), power Finance Corprooration Ltd.
- (2) Shri. M.C. Nawiakha, Member (Finance), Oil & Natural Gas Commission.

(b) Other reasons

3. Shri. R. Venkateshan, CMD, Rashtriya Chemical and Fertilizers Ltd.
4. Shri. S.N. Jain, Managing Director, National Fertilizers Ltd.
5. Shri. S.K. Sodhi, Director, Engineering Projects (India) Ltd.
6. Shri. A.S. Bhandari, Director, Engineering Projects (India) Ltd.
7. Shri. O P. Narula, CMD, Engineering Projects (India) Ltd.

8. Shri. H.C. Malhotra, Chairman-cum-Managing Director, Engineering Projects (India) Ltd.
9. Shri. R.C. Kehar, Director Engineering Projects (India) Ltd.
10. Shri. U.V. Kini, CMD, Bharat Petroleum Corporation Ltd.
11. Shri. R.K. Gajree, Director, Bharat Petroleum Corporation Ltd.
12. Shri. N.C. Mukherjee, CMD, Bharat Refractories Ltd.
13. Shri. P.S. Deodhar, Chairman, Electronics Trade and Technology Development Corporation Ltd.
14. Shri Joseph Kuriën, CMD, Madras Fertilizers Ltd.

(Designations indicated are as at the time of committing the alleged offences.)

[English]

Rural Electrification Thorough Solar Energy

939. MAJ. GEN (RETD.) BHUWAN

January 1990	:	Rs. 135 per Watt Peak
January 1991	:	Rs. 164 per Watt Peak
January 1992	:	Rs. 225 per Watt Peak
As on date	:	Rs. 190 - Rs. 200 per Watt Peak.

(c) and (d). The policy for implementation of the solar photovoltaic programme has been given a new market orientation from July 1993. Separate schemes i.e. socially oriented scheme and market oriented

CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the cost of equipment for rural electrification through Solar Energy has increased during the past few years;

(b) if so, the cost of such equipment as on January 1, 1990, January 1991, January 1992 and as on date;

(c) whether the Government proposed to review the pricing policy to reduce the cost; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE. (SHRI. S.KRISHNA KUMAR):

(a) and (b). The cost of rural electrification through solar energy depends mainly on the cost of solar photovoltaic modules. The cost of such modules during the last few years is given below:-

scheme have been introduced. The socially oriented scheme is mainly for difficult and economical backward areas and it provides Government subsidy for the purchase of solar photovoltaic systems. The market ori-

ented scheme is implemented through the Indian Renewable Energy Development Agency (IREDA) Under this scheme, soft loan assistance is available to individuals as well as commercial organisations for the purchase of solar photovoltaic systems. These steps are aimed at reducing the cost of solar photovoltaic systems. In additions, research and development efforts are being continued to improve the quality and reduce the cost of solar photovoltaic cells, modules and systems.

In addition, various fiscal and financial incentives are also available for manufacture and use of solar photovoltaic products. These incentives are reviewed periodically.

Prices Of DDA Flats Under New Pattern Scheme

940 SHRI. JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the High Court of Delhi have ordered to DDA to reduce the price of all categories of DDA flats under the New Pattern Scheme;

(b) if so, the details thereof and the action taken thereof ;

(c) the rates of all categories of DDA flats under the New Pattern Scheme before and after the order of the Court ;

(d) whether a number of times the High Court of Delhi has directed DDA to bring down the prices of its flats, Scheme-wise; and

(e) if so, the details thereof and the action taken thereof ?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON):(a) and (b) :- Yes, Sir. According to the DDA, an appeal has been filed before the Supreme Court of India against the judgement passed by the High Court of Delhi, which is still pending.

(c) In view of reply to 'a' and 'b' above, there is no change as on data in the rates of flats under New Pattern Scheme. However, the rate of various categories of flats are approximately in the following range:

1. Janta Rs. 1,33,700 to 1,40,700/-
2. L.I.G Rs. 3,15,800 to 3,23,600/-
3. M.I.G. Rs. 4,08,000 to 5,11,000/-

(d) and (e). Yes, Sir. In 3 cases, High Court has directed Delhi Development Authority to reduce the cost of flats. In one case, DDA has filed S.L.P. in Supreme Court and in the remaining 2 cases, S.L.P. is being filed.

Industrial Growth of Orissa

942. SHRI. ANADICHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) whether the industrial growth of Orissa is very slow;

(b) if so, the reasons therefor; and

(c) the resources made available to the State Government to increase its industrial growth ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY)

(SHRIMATI KRISHNA SAHI): (a) and (b) : Central Statistical Organisation does not compile State-wise Index of Industrial Production. However, as per the latest estimates of Net State Domestic Product supplied by CSO, the rate of growth during 1990-91 in the manufacturing sector of Orissa was 2.0%.

(c) As per the Annual Plan 1993-94 brought out by Planning Commission, the approved plan outlay for Orissa in the industry and mineral sector was Rs. 6869 lakhs during 1993-94 as against a revised estimate of plan expenditure of Rs. 1889 lakhs during 1992-93.

Annual Plan Expenditure of Kerala

943. SHRI. THAYILJOHN ANJALOSE: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the amount of plan expenditure sanctioned for the Government of Kerala for 1992-93 and 1993-94:

(b) the contribution of Kerala Govern-

ment in the Annual Plan of 1992-93 and 1993-94 ; and

(c) the amount spent by the Government of Kerala on various schemes during 1992-93 ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The original approved outlays for Annual Plans 1992-93 and 1993-94 were Rs. 913 crores and Rs. 1000 crores respectively which were later revised to Rs. 915.05 crores and Rs. 1003 crores consequent upon sanction of Additional Central Assistance.

(b) State's total resources for funding the Annual Plan assessed at the time of Annual Plan formulation for 1992-93 and 1993-94 were Rs. 85.68 crores and Rs. 46.63 crores respectively.

(c) The anticipated expenditure for the Annual Plan 1992-93 as reported by the State Government is Rs.777.59 crores. Expenditure under major heads of development is indicated below:

<i>Major Heads</i>	<i>Rs. crores</i>
1. Agriculture and Rural Development	175.38
2. Irrigation	111.90
3. Energy	184.00
4. Industry & Minerals	87.00
5. Transport & Tourism	64.30
6. Social Services	136.77
7. Others	18.24
Total	777.50

Financial Support To HUDCO For Housing Projects

944. SHRI. SANDIPAN BHAGWAN THORAT: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether a French delegation has visited India recently in November, 1992 to explore the possibilities of extending financial support to HUDCO for housing projects;

(b) if so, the details thereof :

(c) whether any other country has also extended financial assistance for on going housing projects in India and particularly in Maharashtra;

(d) if so, the details thereof :

(e) whether any foreign aid financial and technical has been sought and made available for housing for the people affected by recent earthquake in Maharashtra : and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATERS RESOURCES. (SHRI P.K. THUNGON):(a) and (b) A french Mission visited India in November, 1992 to discuss various project proposals relating to housing and urban development for French protocol financing under Indo-French Economic Cooperation. The Mission took note of the India Government's request to tap French Capital Market to raise resources for HUDCO and also extend a line of credit to HUDCO to implement social housing projects. But so far no firm commitment has come from the French side.

(c) and (d) The German Financial institution, KFW, has extended financial support to HUDCO and HDFC for various on going housing schemes for economically weaker sections in various States. including Maharashtra

The line of credit extended to HDFC includes the following two projects in Maharashtra.

	<i>No. of Dwellings</i>	<i>Loan assistance</i>
1. Low cost housing for marginal farmers at Raigad.	130	Rs. 30.36 lakhs
2. Low cost housing for villagers at Vazar.	21	Rs. 3.38 lakhs

OECD of Japan has also entered into agreement with the National Housing Bank to provide Government guaranteed loan of Yen 2.970 billion to finance housing programmes for low and middle income house-holds, through refinance schemes of National Housing Bank.

(e) and (f) The Government of Maharashtra has submitted a proposal for World Bank assistance for the rehabilitation of victims of the recent earthquake. The assistance sought is of Rs. 10.886 million, of which Rs. 6.500 million is for housing. With this assistance it is proposed to construct

26,000 new houses on new sites, reconstruct/repair 3,463 houses in situ, repair another 90,000 houses and provide basic infrastructure and services in 175 villages.

Employment For Rural Poor In Revamped Public Distribution Blocks

945. SHRI. GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) the amount earmarked for implementation of schemes for assured employment to the rural poor in the Revamped Public Distribution Blocks during 1992-93;

(b) the number of blocks identified in

different States for the purpose; and

(c) the amount released to different States for implementation of such scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWARTHAKUR): (a) Employment Assurance Scheme (EAS) was launched only on 2nd October, 1993. Hence, the question of earmarking funds for implementation of this scheme during 1992-93 does not arise.

(b) and (c) : A statement giving State-wise number of RPDS Blocks identified and the amount released so far during 1993-94 for implementation of FAS is enclosed.

STATEMENT

State-wise number of blocs (RPDS blocs) identified for implementation of Employment Assurance Scheme (EAS) and amount released there during 1993-94.

Sl.No	State/UT	No. of Blocs	<i>(Rs. in lakhs)</i>	
			3	4
			Amount Released *	
1.	Andhra Pradesh	120		750
2.	Arunachal Pradesh	48		300
3.	Assam	69		431.25
4.	Bihar	156		975.00
5.	Goa	-		-
6.	Gujarat	97		606.25
7.	Haryana	44		275.00
8.	Himachal Pradesh	7		43.75
9.	Jammu & Kashmir	34		212.50
10.	Karnataka	94		587.50
11.	Kerala	21		131.25

(Rs. in lakhs)			
Sl.No	State/UT	No. of Blocks	Amount Released *
1	2	3	4
12.	Madhya Pradesh	223	1393.75
13.	Manipur	22	137.50
14.	Maharashtra	114	712.50
15.	Meghalaya	30	187.50
16.	Mizoram	20	125.00
17.	Nagaland	28	175.00
18.	Orissa	143	893.75
19.	Punjab	-	-
20.	Rajasthan	122	762.50
21.	Sikkim	4	25.00
22.	Tamil Nadu	56	350.00
23.	Tripura	18	112.50

(Rs. in lakhs)				
Sl.No	State/UT	No. of Blocks	Amount Released *	
1	2	3	4	5
24.	Uttar Pradesh	145	906.25	
25.	West Bengal	128	800	
26.	A & N Island	2	10	
27.	Chndigarh	-	-	
28.	D & N Haveli	1	5	
29.	Daman & Diu	1	5	
30.	Delhi	-	-	
31.	Lakshadweep	5	25	
32.	Pondicherry	-	-	
Total		1752	10938.75	

Rebate on Coir Product

946. SHRI V.S. VIJAYRAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Ashim Chatterjee Committee on Coir Industry has recommended for continuation of the rebate scheme on coir products during the Eighth Plan period too;

(b) if so, whether the Government have accepted the recommendation;

(c) if so, the details thereof; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI. M. ARUNACHALAM): (a) and (b) Yes, Sir.

(c) The Ashim Chatterjee on Coir industry has recommended the continuation of rebate scheme during the VIII plan period as a market development support for coir yarn and products manufactured in the Cooperative and public sector units. As a market development measure, rebate scheme is being implemented and under the scheme 20% rebate is allowed for 90 days on sale of coir and coir products (excluding rubberised coir products) with a ceiling of Rs. 10,000/- on individual sale.

(d) Does not arise.

Energy Input In Production Of Pesticides

947. SHRI. GUMAN MAL LODHA: Will the PRIME MINISTER be pleased to state:

(a) the total energy input in production of basic grades of pesticides and formulations; and

(b) how do they compare with world standards ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI. EDUARDO FALERIO) : (a) and (b) : The pesticides industry is not power intensive. The quantum of energy used would vary from pesticide to pesticide. No study has been conducted regarding the energy input in production of pesticides.

Sulabh Sauchalayas In Delhi

948. SHRI. SATYA DEO SINGH :
SHRI. RAJENDRA
AGNIHOTRI:

Will the PRIME MINISTER be pleased to state:

(a) the total number of Sulabh Sauchalayas in Delhi ;

(b) whether the Government are aware of the fact that the condition of these Sulabh Sauchalaya is pitiable ;

(c) whether the Government have formulated any scheme to improve the condition of these Sulabh Sauchalayas, and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOP-

MENT). (SHRI. UTTAMBHAI H. PATEL) :

(a) The Central Government is not providing any assistance for Sulabh Sauchalayas in Delhi. However, Municipal Corporation of Delhi (MCD) has informed that there are 13481 Sulabh Sauchalayas comprising of 182 blocks situated in different areas of the Union Territory of Delhi.

(b) No report of the pitiable condition of the Sulabh Sauchalayas has been received by the Central Government. M.C.D. has informed that the condition of Sulabh Sauchalayas is checked by the sanitation staff and the defects pointed out by them are got repaired.

(c) M.C.D. have formulated a scheme in this regard.

(d) The maintenance of Sulabh Sauchalayas has been handed over to M/S Sulabh International on the basis of the agreed annual maintenance charges.

Modernisation Of CBI

949. SHRI. BOLLA BULLI RAMAIAH:
DR. D. VENKATESWARA RAO :
SHRI. S.B. SIDNAL :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to modernise CBI ;

(b) if so, the details of the proposed plan ; and

(c) the extent to which it is expected to be helpful in the working of CBI ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATIMARGARET ALVA) :(a) and (b) Modernisation is a continuous process. From time to time CBI assess their requirements and approach the Govt. with their proposals which are agreed to depending upon the availability of funds. The present plan of modernisation encompasses acquisition of sophisticated electronic and other equipment for which the Planning Commission have approved an outlay of Rs. 1 crore for the VIIIth plan period.

(c) Modernisation of the CBI Net-work and training facilities will prove helpful in improving the capabilities and detective abilities of the Investigating Officers of the organisation by making available Computerised data and other Scientific assistance.

"Under Funding of State and Central Annual Public Sector Plans"

950. DR. D. VENKATESWARA RAO :
SHRI. BOLLA BULLI RAMAIAH :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether for the second consecutive year the State and Central annual public sector plans are likely to be under funded ;

(b) if so, the impact thereof on core sectors like power, transport and communication ; and

(c) the steps being taken by the Government to improve this situation?

THE MINISTER OF STATE OF THE
MINISTRY OF PLANNING AND
PROGRAMME IMPLEMENTATION (SHRI
GIRIDHAR GOMANGO) : (a) no, Sir

(b) and (c) Do not arise.

[Translation]

Cold Storage in Rajasthan

951. PROF. RASA SINGH RAWAT:
Will the PRIME MINISTER be pleased to
state:

(a) whether any proposal is under con-
sideration of the Union Government for
construction of cold storage for fruits and
vegetables in Rajasthan ;

(b) if so, the details thereof;

(c) whether the Government proposed
to provide marketing facilities by setting up
collecting centres; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL DEVELOP-
MENT) (SHRI UTTAMBHAI H. PATEL): (a)
No, Sir

(b) Does not arise

(c) At present, there is no such proposal
under consideration of the Government

(d) Does not arise.

[English]

Development of Wasteland by Voluntary Organisations

952. SHRI. SHANTARAM
POTDUKHE:
SHRI. UDAY PRATAP SINGH:

Will the PRIME MINISTER be pleased
to state:

(a) whether 48 per cent of the National
Land area is degraded wasteland;

(b) whether the Government have re-
ceived any proposals from the voluntary
organisations development of wasteland;

(c) if so, the details thereof and the
steps taken to implement these proposals,
State-wise;

(d) the names of voluntary organisations
which are engaged in development of waste-
land and provided assistance, Statewise;
and

(e) effective steps taken by the Govern-
ment to reverse the degradation ?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF WASTELANDS DE-
VELOPMENT) (COL. RAM SINGH) : (a) No
detailed survey has yet been conducted for
the identification of wastelands, but accord-
ing to one estimate out of the country's
land mass of 329.00 million hectares, 129.58
million hectares is wastelands. As a per-
centage of the total land mass in the country
wastelands are 39%.

(b) to (d). Government has been receiv-
ing location specific proposals for develop-

ment of wastelands by voluntary organisations which, if conforming to the guidelines, are approved under the Grant-in-Aid Scheme. In addition Voluntary Organisation can also submit proposals for funding under Integrated Wasteland Development projects scheme. The state wise list of the Voluntary Agencies provided assistance under Grant-in-Aid scheme is at statement I and II attached.

(e) under point No.16 of the 20 point programme development of wastelands is taken up under the various afforestation/tree planation and related activities under the Central and State plans. Physical targets fixed from year to year depend upon availability of funds. The target for 1993-94 under point No. 16 of the 20 point programme is development of 11.79 lakh hectares of land including wastelands.

STATEMENT-I

List of Projects Sanctioned in 1992-93 Under Grant-in-Aid Scheme by the Reconstituted Board.

S.No.	Name of Agency
ANDHRA PRADESH	
1.	Seeds, Anantapur.
2.	Praja Bharatiya Seva Samiti, Chittoor.
3.	Rural Education & Economic Development Society, Chittoor.
4.	Krishnaveni Tree Grower's Society.
5.	Integrated Rural Dev. Welfare Society.

S.No.	Name of Agency
6.	Sawajnya Youth Association.
7.	Rural Development Society, Anantapur.
8.	Social Action Social Dev., Hyderabad.
9.	Venkateshware Tree Grower's Coop.
10.	Rishi Valley School.
HARYANA	
11.	Navyuvak Kala Sangam, Rohtak.
12.	Chaubisi Vikas Sangh, Rohtak.
13.	Gramin Education Social Welfare Society.
BIHAR	
14.	Shivani Vrikshropan Van Vikash Gram Samiti, Champaran.
15.	Chetna, Medhupur.
16.	Adithi. Patna.
17.	Grameen Vikas Parishad, Deoghar.
ORISSA	
18.	Rural Development Centre.
TAMIL NADU	
19.	Sustainable Agri. & Env. Voluntary Action.

<i>S.No.</i>	<i>Name of Agency</i>	<i>S.No.</i>	<i>Name of Agency</i>
20.	Gramdan Bhoodean Dev. Sangh, Dindigul.	35.	The Rural Industries Association Wongkham.
21.	The Institute of Rural Dev., Madras.	36.	Rural Service Agency.
MAHARASHTRA		37.	Rural Development Agency Wangzing.
22.	Gramin Vikas Mandal, Dhule	38.	Sumchinvm Youth Welfare Association, Manipur.
23.	Pragati Agari.	39.	Rural Dev. Society, Wangzing.
MADHYA PRADESH		40.	MEHPDS, Imphal.
24.	Paryavarán Avam Vaniki Sahkari Samiti, Chhindwara.	SIKKIM	
MANIPUR		41.	Denzong Vriksharopan Samiti Denzong.
25.	Kayamegi Koikoram Leikai Womens Welfare Association, Imphal.	42.	Paryavarán Sanrakshan Samiti,
26.	Orjus, Manipur.	WEST BENGAL	
27.	Atorda.	43.	Sherpa Deshbandhu Club, 24-pargan
28.	The Thanlon Aaga Mahila Mandal.	44.	Council for Environment and Awareness Development.
29.	Putzang Khadi & Village Industries Senapati.	45.	Village Welfare Society, Howrah.
30.	Integrated Rural people Dev. Imphal.	46.	Dhoraninagar Rural Dev. Society, Birbhum.
31.	Imgohap Memorial Arphange and Children Home, Imphal.	UTTAR PRADESH	
32.	Namching Tribal Women Weaving Association, Imphal.	47.	Urmila Gramodyog Samiti, Gonda.
33.	Duilation Joint Farming Association, Imphal.	48.	Groupigious Social Welfare Society Bijnore, U.P.
34.	Natok Kabni Multi purpose Coop. society Ltd., Tamnglong.	49.	Banjra Vikas Parishad, Aligarh, U.P.
		50.	Dayal Vriksharopan Samiti, Ferozabad.

S.No.	Name of Agency
51	Kisan Vrikshropan Samiti, Agra.
52.	Baba Srinath Shikshan Sansthan, Sultanpur.
53.	Grameen Vikas Vrikshropan Samiti, Agra.

* Total amount Released Rs. 83,85,844/-
 * Total No. of projects : 53

STATEMENT-II

List of Projects Sanctioned in 1993-94 under Grant-in-Aid Scheme by the reconstituted Board

S.No.	Agency
ANDHRA PRADESH	
1.	Padma Video Cultural Assan.
2.	Peoples Orgn. for Rural Dev.
3.	Indira Integrated Dev. Society.
BIHAR	
4.	BN College, Deptt. of Botany, Patna.
5.	Purnia Zilla Samagra Vikas Parishad.
6.	Santhal Pargana Gramodyog Samiti.
7.	Servodaya Seva Sangha.
DELHI	
8.	All India Gram Pradhan Sangha.

S.No.	Agency
9.	Research & Extension Assn.
10.	Ramjas School.
HARYANA	
11.	Deep Yuva. Club.
12.	South Eastern Rural Dev. Organ.
13.	Manipur Rural Int. Soc. Dev. Council.
14.	Integrated Tribal Dev. Society.
MAHARASHTRA	
15.	Yavatmal Zilla Shetkari Utpadak Sangh.
16.	Water & Land Management Institute
17.	Amravari University.
18.	Jeevan Sanstha.
MADHYA PRADESH	
19.	National Central for Hum Sett. & Envnt.
RAJASTHAN	
20.	Navyuvak Mandal.
21.	Bhouraka Charitable Trust.
TAMIL NADU	
22.	The Activists for Social Alternatives.
23.	Auromitra South Arcot.

S.No.	Agency	[Translation]
24.	Social Welfare Orgn. Trust.	Life Saving Drugs.
25.	Auromoitra.	953. SHRI. CHETAN P.S. CHAUHAN:
26.	Human Action for Rural Poor.	SHRI. RAJENDRA AGNIHU TRI:
27.	Madras Literacy Association.	
28.	Community Action for Rural Dev.	Will the PRIME MINISTER be pleased to state:
29.	Rural Community Trust.	(a) whether there is an acute shortage of life saving drugs in the country;
30.	Goodwill Social Centre.	
UTTAR PRADESH		
31.	Gramodaya Sewa Ashram.	(b) if so, whether the Government have formulated any scheme to increase their production;
32.	Deomachal Gramodyog Avan Par. San.	(c) if so, the details thereof;
33.	Dayal Varikshropan Samiti.	(d) whether the life saving drugs are also being sold in the black market; and
34.	Harit Kranti Seva Sansthan.	
35.	Gramodaya Seva Ashram.	(e) if so, the remedial action taken by the Government in this regard ?
36.	Nehru Seva Ashram.	
37.	Groupious Soc. Wel. Society.	
WEST BENGAL		
38.	Village Welfare Society.	
39.	Srikrishna Club.	
40.	Amoragori Juba Sangha.	
41.	Balitikuri Bikas Bhavan.	
42.	Malipubar Samaj Unnayan Samiti.	
43.	Agragati.	
44.	Dharani Rai Momo. Seif. Emp. Trn Sch.	THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTIL- IZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DE- PARTMENT OF ELECTRONICS AND DE- PARTMENT OF OCEAN DEVELOPMENT (SHRI. EDUARDO FALERIO):(a) to (c) : No general shortage of life saving drugs except localised shortages of some particular brand- ed formulations have been reported from time to time. Even in such instances of temporary shortages therapeutic equiva- lents of medicines are normally available. However, the concerned manufactureus are contected by the State/Central Govern- ment to supply the particular branded for- mulations in the areas where shortages may have been reported from.

(d) and (e). Under the provisions of the DPOO, 1987 and the Essential Commodities Act, the powers have been vested with the State Governments for taking action in cases of violation of DPOO, 1987 regarding prices of dungs under price control.

[English]

Fertilizer Plants Technology

954. SHRIMATI GEETA. MUKHERJEE: SHRIMATI SAROJ DUBEY:

Will the PRIME MINISTER be pleased to state:

(a) whether the US Government has banned export of fertilizer plants technology by US companies to India on the grounds of nuclear proliferation;

(b) if so, the details thereof and the reaction of the Government thereof; and

(c) the steps proposed to be taken to develop indigenous technology in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALÉRIO): (a) and (b) No Sir. However, it has been brought to the notice of the Government that US companies require an export licence from their government for export of technology to manufacture ammonite to India.

(c) Energy efficient technologies are not available indigenously. technology for the manufacture of phosphatic fertilizers like DAP and Dap-based complexes are

available indigenously.

[Translation]

Rural Welfare

955. SHRI. DATTA MEGHE: SHRI. VILASRAO NAG NATHRAO GUNDEWAR:

Will the PRIME MINISTER be pleased to state:

(a) the details of the non Government organisations functioning for the welfare of people in rural areas of Maharashtra and West Bengal which receive assistance from the Union Government;

(b) the amount of assistance provided to them during the last three years;

(c) whether the Government have made any assessment in this regard; and

(d) if so, the achievements made by these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) As on 30. 09.1993 the number of non-Government organisations (NGOs) assisted through CAPART in the State of Maharashtra and West Bengal are 207 and 616 respectively.

(b) 120 non-Government organisations in Maharashtra and 500 in West Bengal have been provided assistance of Rs. 7.92 crore and Rs. 18.0 crore respectively during the last 3 years.

(c) and (d). After sanction of a project funds are released in suitable instalments. After release of first instalment, non-Government organisations has to submit the

progress report in the prescribed proforma within three months of the release of the funds. On receipt of the progress report, a scrutiny is made as to whether project is being implemented as per the norms. Whenever a doubt arises, a Monitor is deputed for monitoring of the project. On receipt of Monitor's report, the NGO is advised of the discrepancies if any in implementation of the programme, and is also to make suitable amendments. Whenever male-fide is observed by the Monitor, the NGO is asked to refund the amount apart from being black-listed. In some cases, criminal proceedings are also initiated against the defaulting NGOs. After completion of the project, the NGO submits a final progress report and audited statement of accounts as well as utilisation certificate. By and large, NGO's in these states are satisfactorily implementing the programmes.

[English]

Coir Federation

956. SHRIMATI SUSEELAGOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have allotted any funds to the Coir Federation during the last three years and during 1993-94 to implement the Integrated Coir Development project of Government of Kerala for setting up various defibring units;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and when this amount is likely to be made available?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI

M. ARUNACHALAM): (a) to (c) Government of Kerala's project for Integrated Coir Development has been approved for implementation during the VIII plan period as part of the Centrally Sponsored Scheme of Cooperativisation. The estimated cost of the project is Rs. 44.24 crores, which is to be shared by NCDC (National Cooperatives Development Corporation), Government of India and Cooperative Societies. The Central assistance is to be released to State Government, only after a Cooperative is formed with the share capital equal to 5% of the cost of the project and NCDC sanctions the financial assistance equal to 75% of the capital cost. So far no central assistance has been released to the State Government of Kerala for implementation of this project and the same will be considered on completion of requisite formalities by the State Government.

Utilisation of J.R.Y. Funds

957. PROF. UMMAREDDY VENKATESWARLU:
DR. D. VENKATESWARA RAO:
SHRI. RAJNATH SONKAR SHASTRI:
PROF. PREM DHUMAL:

Will the PRIME MINISTER be pleased to state;

(a) the safeguards formulated to ensure proper utilisation of Jawahar Rozgar Yojana funds ;

(b) whether there is any legal safeguard to prevent misuse of J.R.Y. funds;

(c) the steps taken to rectify this lacunae:

(d) whether the Government have re-

ceived any complaints regarding misuse of J.R.Y. funds; and

(e) if so, the details thereof and the steps taken on such complaints, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWARTHAKUR) : (a) The systems of checks and balances is built into the Jawahar Rozgar (JRY) so that misutilisation of funds does not take place. Under the JRY Manual, the resources under JRY released to the village panchayat are kept in an exclusive and separate savings bank or post office account which can be operated jointly by the Sarpanch and another person nominated by the Panchayat. Every drawal from the bank is required to be authorised in the meeting of the village panchayat. The accounts of the Districts Rural Development Agencies (DRDSs)/Zilla Parishads (ZPs)/Gram Panchayat (Gps) are also subjected to regular audit. Meetings of the village panchayats are to be held every month on a fixed date and time in which any member of the village community can raise any issue regarding implementation of JRY. Where the village panchayats are not in existence, their share of funds will have to be passed on to the concerned Block Samiti which will be responsible for implementing the JRY in those panchayats through the administrators appointed for the purpose.

(b) and (c) The provisions of Indian Penal Code and other enactments to prevent the misuse of public funds will apply in equal measure to the JRY funds also. There may not be any need to prescribe any special legislation to prevent misuse of JRY funds only.

(d) and (e) A few complaints have been received by the Government of India re-

garding misuse of JRY funds. Considering the number of Panchayats involved in the implementation of the Yojana in the country, the number of complaints regarding the misuse of JRY funds are relatively few. Whenever such complaints are received in the Ministry of Rural Development, they are referred to the concerned State Government for inquiry and appropriate remedial action. Some of the State Governments have suspended the officer/sarpanches who have committed irregularities in the utilisation of JRY funds.

Instructions have been issued to the village panchayats to appoint a vigilance committee for each village under its jurisdiction to oversee, supervise and monitor the implementation of works under the programme. The State Government have also drawn up a programme of inspections of these works by senior officers, from State/district/block levels who are required to tour intensively and inspect the work in the villages/district at a frequency decided by the State Level Co-ordination Committee (SLCC). This is supplemented by the visits of the Central Government officers who have been assigned specific areas for such visits and follow-up. These officers are also deputed specially to enquire and report on the complaints received, if the complaints are of serious nature.

Selling of Shares

958. SHRI. INDRAJIT GUPTA:
SHRI. LOKANATH
CHOUDHURY: -

Will the PRIME MINISTER be pleased to state:

(a) whether the Government is aware that taking advantage of the Government's fiscal reforms, Indian subsidiaries of foreign

multinationals are selling their shares to the parent companies at throwaway prices;

(b) if so, whether the Government are aware that Bata India Limited decided on June 15, 1992 to sell 47, 14,000 shares at Rs. 35/- per share, against the then prevailing market value of Rs. 250/- per share to Bata (BN) B.V. Amsterdam, in what was purported to be a 100 percent reserved issue;

(c) if so, whether Government - Company Law Board has received any complaint in this regard; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) It has come to the notice of the Government that certain India companies with foreign shareholdings have increased their stake by issue of further shares to their principals abroad at a price below the market rate.

(b) to (d) A shareholder of Bata India Limited, has filed a petition/complaint before the Company Law Board under Sections 237(b) 247, 248 and 250 of the Companies Act, 1956 praying inter alia for investigation into the affairs of the company with regard to the purported issue and allotment of 47,14,000 new equity shares to M/s. Bata (BN) B.V. Amsterdam, Netherlands, which is said to be a 100 per cent subsidiary and a nominee of M/s. Leader A.G., St. Moritz, Switzerland presently holds 40 per cent shares in Bata India Limited and will continue to hold 40% equity shares in the company. Bata (BN) B.V. Amsterdam, Netherlands which presently does not hold any equity in Bata India Limited, will hold 11% of the new

equity shares on completion of formalities with regard to purported allotment of 47,14,000 new shares. The petition is pending before the Company Law Board.

Nuclear Power Generation

959. SHRI. G. DEVARAYA NAIK :
SHRI. TARA CHAND
KHANDELWAL :
SHRI. V. SREENIVASA
PRASAD:

Will the PRIME MINISTER be pleased to state :

(a) whether the target of nuclear power generation by the end of the century is not likely to be achieved as reported in the Economic Times dated November 2, 1993;

(b) if so, the reasons therefor;

(c) whether the Government propose to take any alternative steps to achieve the target of N-Power capacity; and

(d) if so, the details in this regard ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY. (SHRI BHUVNESH CHATURVEDI):
(a) and (b) The 8th plan of the Department of Atomic Energy envisaged starting of new projects to take the cumulative generation capacity of nuclear power to 5700 Mwe by the year 2002 AD but due to resource constraints this targetted nuclear power generation capacity is not likely to be achieved. There are, however, no technological constraints.

(c) and (d) Measures taken for reaching a reduced target of 3820 Mwe by 2002 AD include mobilisation of additional resources through borrowings by the Nuclear Power Corporation and possible provision of additional budgetary support commensurate with availability of resources with the Government.

Sulabh Sauchalayas.

960. SHRI. PROBIN DEKA:
SHRI. GABHAJE MANGAJE
THAKORE:

Will the PRIME MINISTER be pleased to state.

(a) the State-wise number of Sulabh Sauchalayas constructed as on date;

(b) the number of Sulabh Sauchalaysa proposed to be constructed during the Eighth Five Year Plan, State-wise; and

(c) the estimated expenditure proposed to be incurred thereon ?

THE MINISTER OF STATE IN THE

MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) :

(a) There is no programme with the name of Sulabh Sauchalaya being funded by the Central Government. Therefore, no such information is being monitored at central level. According to the information available 1178654 sanitary latrines have been constructed from 1985-86 to 1992-93 and another 67029 latrines have been constructed during 1993-94 upto 31.10.94 under Central Rural Sanitation Programme and Minimum Needs Programmes of the State/UTs.

(b) The target for construction of Sanitary latrines for remaining 3 years will be decided on year to year basis. Actual achievement in 1992-93 and target for 1993-94 statewise is given in attached statement.

(c) The approved outlay for Eighth Five Year Plan is Rs. 380.00 crores under Central Rural Sanitation Programme and Rs. 294.23 crores under State Sector Minimum Needs Programme.

STATEMENT*Physical progress under rural sanitation**No. of Sanitary Latrines*

<i>Sl.No</i>	<i>State/UT</i>	<i>Actual Achievement during 1992-93</i>	<i>Targets for 1993-94</i>
1	2	3	4
1.	Andhra Pradesh	7628	13,936
2.	Arunachal Pradesh	0	21,096
3.	Assam	20	6,346
4.	Bihar	NR	35,289
5.	Goa	1,548	5,302
6.	Gujarat	13,502	20,367
7.	Haryana	38,883	54,270
8.	Himachal Pradesh	65,614	12,000
9.	Jammu & Kashmir	NR	17,143
10.	Karnataka	11,029	99,00
11.	Kerala	NR	26,250

No. of Sanitary Latrines

Sl.No	State/UT	Actual Achievement during 1992-93		Targets for 1993-94	
		1	2	3	4
12.	Madhya Pradesh		NR	NR	22,574
13	Maharashtra		NR	NR	18,474
14.	Manipur		NR	NR	2,000
15.	Meghalaya		1132	1132	1 082
16.	Mizoram		0	0	811
17.	Nagaland		NR	NR	860
18.	Orissa		1691	1691	32,299
19.	Punjab		2156	2156	5,296
20.	Rajasthan		12,430	12,430	20,500
21	Sikkim		543	543	4,50
22.	Tamil Nadu		NR	NR	21,990
23	Tripura		612	612	1,042
24.	Uttar Pradesh		61,353	61,353	46,850

<i>No. of Sanitary Latrines</i>			
S/No	State/UT	Actual Achievement during 1992-93	Targets for 1993-94
1	2	3	4
25	West Bengal	NR	21,873
26	A & N Island	333	31,000
27	Daman & Diu	0	500
28	Lakshadweep	NR	975
29	Pondicherry	NR	750
30	Delhi	NR	1500
31	Chandigarh	NR	250
32	D & N Haveli	456	500

Grants under ARWSP to Maharashtra

961. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether any proposal in under consideration of the Union Government to increase the maintenance and repair grants under Accelerated Rural Water Supply Programme (ARWSP) to Maharashtra; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) Does not arise.

Industries in Backward Areas

962. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal to withdraw all the restrictions for establishment of industries in the backward areas/districts of the States;

(b) if so, the details thereof;

(c) whether these are applied to environmental clearance also; and

(d) the details of the steps taken by the Government to promote industrial development in the backward States?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATHI KRISHNA SAHI): (a) No, sir.

(b) Do not arise.

(c) No, sir

(d) Industrial Development of a State is primarily the responsibility of the State Government concerned. The Central Government supplement their efforts wherever possible. With a view to bringing about dispersal of industries, the Central Governments operating a Growth Center Scheme under which the selected centers are provided with all basic infra-structural facilities so that these centers act as focal points of industrialisation. The scheme would be implemented during the VIII Five Year Plan.

Unauthorised Constructions in Delhi

963. SHRI RAM VILAS PASWAN Will: the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the demolition of unauthorised construction by DDA was stalled at the behest of the Prime Minister's office:

(b) if so, the number of unauthorised constructions of the demolition list of DDA as on the date of instructions received from PM's office.

(c) the extent to which the unauthorised constructions has upset the city's urban planning;

(d) whether the Government propose to regularise these unauthorised constructions: and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (e). Demolition/removal of unauthorised construction in Delhi is a continuous process. Delhi Development Authority has reported that it has not stalled demolition of unauthorised construction at the behest of the Prime Minister's Office.

Technology Transfer from USA

964. SHRI RAMKAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether the United States Administration intend to work with India to identify and remove the constraints in the way of technology transfers from USA; and

(b) if so, the details thereof and the steps taken in that direction?

THE MINISTER OF STATE IN THE PRIME MINISTERS OFFICE AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b) Information is being collected and will be Laid on the Table of the House.

Review of Programme Implementation in Orissa

965. DR. KARTIKESWAR PATRA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the report of the review of programme implementation in Orissa for the year 1991-92 and 1992-93 Department-wise;

(b) the percentage of achievements;

(c) the reasons for low performance; and

(d) the steps taken to achieve better performance?

THE MINISTER OF STATE FOR THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) to (d) The information is being collected and will be laid on the Table of the House.

Wasteland Development in West Bengal

966. SHRI BIRSINGH MAHATO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have identified the areas for development of wasteland in West Bengal;

(b) if so, the details thereof; and

(c) the amount sanctioned for the development of wasteland in the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAMSINGH): (a) and (b) No detailed survey has yet been conducted for identification of wastelands in West Bengal, but according to one estimate, the total extent of wastelands in West Bengal is 2.54-million hectares.

(c) Under 20-Point Programme, an amount of Rs. 2098.30 lakh is proposed to be spent in the State, under the Central and State Plans, during 1993-94 on tree planting/afforestation and related activities on land which would include wastelands.

Employment Generation Plan for Orissa

967. SHRI K. PRADHANI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government have drawn up State-wise plan for employment generation during the Eighth Plan period;

(b) if so, the target set for Eight Plan in different States;

(c) whether any such employment generation Plan has been drawn up for Orissa; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) to (d) Strategy for employment generation during the Eighth Plan is detailed in the Plan document which envisages creation of 43 million additional employment opportunities in the country during the Plan period. No State-wise targets are set by the Centre. Different States draw up their plan and targets for employment generation appropriate to their specific conditions. According to the Plan documents of Government of Orissa, 17.56 lakhs additional employment opportunities have been projected during the Eighth Plan period.

Parallel Processing Projects

968 SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) the details of the projects working on parallel processing in the country; and

(b) the language in which these projects are working?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENTS OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) The details of the projects on parallel processing computer in the country are as follows:-

1. PARAM in the Centre for Development of Advanced Computing (CDAC) , Pune, Department of Electronics.
2. PACE in the Advanced Numerical Research and Analysis Group (ANURAG) , Hyderabad, Ministry of Defence.
3. BPPS in the Bhabha Atomic Research Centre (BARC) , Bombay, Department of Atomic Energy.
4. CHIPPS in the Centre for Development of Telematics (C-DOT) , Bangalore, Ministry of Communications.
5. FLOSOLVER in the National Aerospace Laboratory (NAL) , Bangalore, Council of Scientific and Industrial Research.

(b) 'Fortran' and 'C' Computer programming languages are supported by these projects.

Industrial Production

969. SHRI S.B. SIDNAL:
DR. D. VENKATESHWARA
RAO:
SHRI VIJAY NAVAL PATIL:

Will the PRIME MINISTER be pleased to state:

(a) whether the industrial production has declined during the first eight months of the current financial year;

(b) if so, the reasons therefor;

(c) the sectors in which this decline has been registered;

(d) whether statistics of infrastructural industries also revealed their poor performance; and

(e) if so, the steps being taken by the Government to raise industrial production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c) According to the latest Quick Estimates of Index of Industrial Production as compiled by Central Statistical Organisation for August, 1993 the overall rate of growth during April-August, 1993 over April-August, 1992 was 1.8%. The rates of growth in the manufacturing, mining and electricity sectors were 1.0%, (-) 2.5% and 9.3% respectively.

(a) and (e). The Index of Industrial Production of six infrastructure industries namely electricity, coal, saleable steel, petroleum refinery products, crude petroleum and cement together accounting for a weight

of 29%, showed a rate of growth of 6% during April-September 1993 as compared to a growth of 2.9% in the corresponding period last year.

Manufacturing of 'Snow Scooter' by E.M.E.

970. SHRI. CHETAN P.S.
CHAUHAN:
SHRI RAJENDRA
AGNIHOTRI:
SHRIMATI KRISHNENDRA
KAUR (DEEPA):

Will the PRIME MINISTER be pleased to state:

(a) whether snow mobile vehicles have been procured for use by the Army;

(b) if so, the details and the main features thereof;

(c) whether the parts used therein are being manufactured indigenously; and

(d) if so, the manufacturing cost likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) Snow mobiles are used in snow bound, high altitude areas for carriage of men and materials. One vehicle can carry either one person and 40 Kgs of weight, or two persons.

(c) Almost 70% of the parts have now been indigenised by the Corps of Electrical and Mechanical Engineer (EME) of the Army.

(d) As the items are being manufactured within the existing capacities available

within the E.M.E workshops and form a part of a large range of spares produced by them, the detailed manufacturing costs have not been worked out. A sum of Rs. 9 lakhs was sanctioned for the indigenous development exercise.

Excess Purchase of Stores

971. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Comptroller and Auditor General of India in its report No.2 of 1993 (Paragraph 8.1) has criticised the Vikram Sarabhai Space Centre for the excess purchase of stores worth about Rs. 70 lakhs.

(b) if so, the facts thereof; and

(c) the follow up action taken by the Government in the matter?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICES AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVANESH CHATURVEDI): (a) to (c) In Chapter VIII (Para 8.1) of the Report of the Comptroller & Auditor General of India for Scientific Department for the year ending March 31, 1992, a para regarding 'Excess Purchase of Stores' by Vikram Sarabhai Space Centre (VSSC) has been included. The Comptroller and Auditor General of India has stated in his report that VSSC, Department of space, procured materials during 1975-82 for the Statellite Launch Vehicle (SLV Project) and though the project was successfully completed by launching of SLV-3 D1 flight in 1980 and D2 flight in 1983, 1200 items worth

Rs. 69.88 lakhs procured for the project remained unused in stock as non/slow moving items.

The Vikram Sarabhai Space Centre, Trivandrum, of this Department is the prime centre for research and development of launch vehicles and related areas of space technology and is responsible for all the launch vehicle programmes such as ASLV, ASLV-C, PSLV AND GSLV. The Department of Space had originally envisaged two operational flights of SLV, after completion of the development phase. However, these were not pursued since all the technology development objectives were accomplished during the developmental phase itself. The materials, reported to have been procured in excess, were procured both for the developmental phase and operational phase of the SLV programme. The excess stores is also because of research and development in a very sophisticated and strategic area of fast changing technologies and consequent design change, technology/process change, changes in tests and models, substitution by better materials etc., which were unavoidable.

The different launch vehicle Programmes of ISRO-SLV, ASLV, PSLV, GSLV, etc., are not independent of each other. Therefore, the items of stores, assemblies, etc., that were procured for the SLV Programme are capable of being used in the development of subsequent generation of launch vehicles and in fact, are being used. Hence there is no possibility of a major part of the items becoming obsolete or unusable. Whatever materials remaining at the close of the SLV project have been issued for ASLV project and the remaining items are kept in the stores of possible future use in the related launch vehicle programmes. Already items costing Rs. 52.80 lakhs have been utilised and the

remaining items are still required for ASLV D4 flight.

Employment Opportunities in Gujarat

972. SHRI ARVIND TRIVEDI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the schemes which are being implemented to increase the employment opportunities in Gujarat;

(b) the amount allocated to Gujarat for this purpose during the last two years; and

(c) the target fixed for the previous year and the extent unto which this target has been achieved?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) Employment in any state, in general depends on the pace

and pattern of development in the State, for which the State Government is responsible. The Union Government supplements the efforts of the State Government in the creation of employment opportunities through Centrally Sponsored/Central Sector Special Employment Programmes of which, important ones are:

(i) The Centrally Sponsored Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Nehru Rozgar Yojana (NRY) and the recently launched Employment Assurance Scheme (EAS).

(ii) The Central Sector Special Employment Scheme for Self Employment of Educated Unemployed Youth (SEEUY) and the recently launched 'Prime Minister's Rozgar Yojana (PMRY).

(b) The scheme-wise amount allocated by the Centre for these scheme to Gujarat for last two year are given below:

(Rs. in crores)

<i>Schemes</i>	<i>1992-92</i>	<i>1992-93</i>
I.R.D.P	10.66	10.05
J.R.Y.	64.73	63.13
N.R.Y	2.91	1.93
S.E.E.U.Y. *	1.64	0.60

*Amount of loan (inclusive of Central subsidy of 25% of the loan) sanctioned by banks to beneficiaries in Gujarat.

(c) Schemewise targets and achievements for 1992-93 for Gujarat are given below:

<i>Scheme</i>	<i>Unit</i>	<i>Target</i>	<i>Achievement</i>
IRDP	Number of families to be assisted	56,861	61,836
JRY	Lakh mandays Employment to be generated	236.73	228.65
NRY	Year-wise statistics are not available		
SEEUY	Beneficiaries	3,500	434

Allocation to Gujarat for Agriculture Development

973. DR. AMRITLAL KALIDAS PATEL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the funds allocated to Gujarat State for agriculture development during 1992-93 and so far.

(b) the actual amount utilised by the State Government.

(c) whether the State Government has requested additional funds during the current financial year; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b) The Government Plan outlay under State Sector for Gujarat for 1992-93 for agriculture and allied sectors was Rs. 126.26 crores. The same level of outlay was maintained in the revised approved outlay for 1992-93 and approved outlay for 1993-94 for Gujarat in the agriculture and allied sectors.

(c) and (d) No request for additional funds during the current financial year has been received from the State Government of Gujarat.

Rural Pipe Water Supply Scheme

974. SHRI HARISINGH CHAVDA: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals under consideration of the Union Government for rural pipe water supply;

(b) the number of schemes from Gujarat pending for approval with the Union Government; and

(c) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) 13 proposals are under consideration of the Central Government for rural pipe water supply.

(b) Out of 13 proposals, six proposals relate to the State Government of Gujarat.

(c) The proposals are under technical scrutiny and the decision of the Central Government will be conveyed to the concerned States at the earliest.

Tidal Wave Energy Project

975. SHRI SHANKERSINGH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) whether any tidal wave energy project is likely to be set up in Kandla Port area of Gujarat State;

(b) whether this project is techno - economically viable;

(c) whether there is any other site available in the State where this type of project can be set up; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE. (SHRI S. KRISHNA KUMAR): (a) and (b) Detailed investigations and studies have been carried out and a techno-economic feasibility report has been prepared for a 900 MW Tidal Power Project in Gulf of Kutch in Gujarat. The project envisages an expenditure of about Rs. 6,000 crores and is yet to be techno-economically cleared by Central Electricity Authority.

(c) and (d) Gulf of Cambay is another potential site for tidal power generation in Gujarat State. A potential of about 7000 MW tidal power has been estimated by a UNDP expert in 1975 at this location. However, detailed investigations and studies to estab-

lish the potential of tidal power have not been taken up.

Indian Troops to Somalia for Peace Keeping

976. SHRI SRIKANTH JENA: Will the PRIME MINISTER be pleased to state:

(a) whether a Brigade of the Indian Army has been posted in Somalia as part of the United Nations peace keep force;

(b) whether the Government are making a handsome profit by apportioning the payment made by the United nations to the forces;

(c) if so, the details of the U.N sanctioned amount for payment to the Indian Troops per month (rank-wise) and the actual amount paid to them; and

(d) the reasons for apportioning the payments sanctioned/U.N. for the Indian troops?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) to (d) The United Nations pays U.S. Dollars 988 per man per month to the Government of Indian as troop costs. In addition, a supplemental U.S. Dollars 291 per man per month is paid for specialists. The United Nations also compensates the Government of India for clothing, gear, weaponry and ammunition. The troop costs are meant to compensate the Government for expenditure on salary etc. Of the troops. However, out of the funds received as troop costs, the Government are paying allowances to the UN bound troops at the following rates:-

i)	officers	- \$ 2190 per man per month
ii)	JCOs	- \$ 1640 per man per month
iii)	Ors	-\$ 730 per man per month

This allowance is over and above their salary and allowances which continues to be paid to them. The allowances have been so fixed as to pass on the entire troop costs from UN Lees the expenditure incurred by the Govt. of India on pay & allowances, training, pensionary liability, family accommodation etc. The Government is not making any profit on this account.

93 and 1993-94 till date;

(b) if so, the details thereof, year-wise;

(c) the reasons for the increase;

(d) the loss of production due to the shortage of coal, power and wagons during the period; and

Production by Cement Corporation of India

(e) the remedial steps taken/proposed to be taken in this regard?

977. SHRI SUDHIR SAWANT: Will the PRIME MINISTER be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b) The Details are as under:

(a) whether the production and turn-over in the Cement Corporation of India has improved during 1990-91, 1991-92, 1992-

<i>Year</i>	<i>Production (lakh MT)</i>	<i>Sales turnover (Rs. Crores)</i>
1990-91	28.60	403.88
1991-92	31.61	530.10
1992-93 (prov)	29.63	507.84
1993-94 (Prov) (Apr-Sept)	14.14	242.46

(c) Preventive and planned maintenance of the units, improved monitoring and control system, improved communication systems and better marketing strategies helped improve the company's performance.

(d) The loss of production due to shortage of coal, power and wagons during 1990-91 to 1992-93 is estimated as under:

Year	Loss in lakh MT
1990-91	8.56
1991-92	6.09
1992-93	7.29

(e) The remedial steps taken/proposed to be taken are as follows:-

Coal: CCI has been provided with adequate coal linkage. However, CCI is purchasing coal from open market also.

Power: The matter has been taken up with the concerned authorities for improvement in the power supply. CCI is participating in equity with AP Gas Corpn. for getting additional power for Southern units.

Wagon: Close liaison is kept with the Railways to ensure adequate allotment of wagons. Wherever possible, cement is also being moved by road.

[Translation]

Congestion in Cities

978. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the scheme formulated by the Government to control congestion and increase in the population in cities;

(b) whether there are any guidelines to be followed by the States in this regard;

(c) whether it is proposed to start any system of giving or withdrawing incentives to the proper development of cities and towns;

(d) whether any conference of State Government has been held to formulate a relevant policy in this regard; and

(e) the details of such conferences and the policy formulated as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) To control congestion and growth of population specially due to migration from small and medium towns to larger cities, the Central Government is providing central assistance in the form of loan to States and Union Territories under the Integrated Development of Small and Medium Towns (IDSMT) Scheme for the identified urban projects.

(b) Central Government has issued guidelines for the preparation of project reports under IDSMT Scheme.

(c) IDSMT Scheme is one of the incentives towards proper growth of small and medium towns.

(d) and (e) This Ministry has not organised any such conference.

Assistance to Voluntary Organisations by CAPART

979. SHRI VISHWESHVAR BHAGAT: Will the PRIME MINISTER be pleased to state:

(a) the names of voluntary organisation to which assistance has been provided through CAPART in Madhya Pradesh;

(b) the amount provided to such organisations;

(c) the names of organisationst whose work has been reviewed to easure that funds have been utilised properly;

(d) whether the Government have receivedany complaints against any organisations regarding misuse of funds; and

(e) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI R. PATEL): (a) and (b) As on 30th September, 1993 257 projects have been sanctioned to 135 organisations in the state of Madhya Pradesh. The amount of Rs. 36.53 crores have been sanctioned in respect of projects mentioned above.

(c) to (e) After sanction of a project, funds are released in suitable instalments. After release of first instalment, non-government organisations has to submit the progress report in the prescribed proforma within three months of the release of the funds. On receipt of the progress report, a scrutiny is made to whether project is being implemented as per the norms. Wherever a doubt arises, a monitor is deputed for monitoring of the project. On receipt of Monitor's report, the non-Government organisation of the programme. It is advised to make suitable amendments. Wherever mala-fide is observed by the Monitor, the non-government organisation is asked to refund the amount apart from being black-listed. In some cases criminal proceedings are also initiated against the defaulting non-government organisation. After completion of the project, non-government organisation submits final progress report and audited statement of accounts as well as utilisation

certificate. By and large, the non-government organisations are satisfactorily implementing the programme.

[English]

Power from Wind in Kerala

980. SHRI MULLAPPALLI RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether any study has been made to survey potential sites for generating wind power;

(b) if so, the details thereof;

(c) whether wind power generating units have been set up in Kerala; and

(d) if so the details thereof alongwith proposed sites marked for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b) A comprehensive Wind Resource Assessment Programme is being undertaking in 22 States/UTs to asses the wind potential and identify sites for wind power projects. Favorable locations have been identified in States, such as, Tamil Nadu, Gujarat, Andra Pradesh, Kamataka, Kerala etc.

(c) and (d) A 100 KW grid connected Wind Electric Generator was installed at Kottamala in Palakkad Distt. A 2 MW demonstration wind farm project has been taken up at Kanjikode in Palakkad Distt. Another wind farm demonstration project has been proposed by the State Government for Kottathara in Palakkad District.

[*Translation*]**Assistance from HUDCO to Gujarat**

981. SHRI DILEEPBHAI SANGHANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Gujarat has sent a proposal requesting allocation of funds from HUDCO for economically weaker sections (both rural and urban) for the year 1993-94; and

(b) if so the action taken by the Government in this regard?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) and (b) It is reported by HUDCO that various housing agencies of Gujarat have sent proposals for loan assistance for EWS housing Schemes in urban and rural areas in the State and during the year 1993-94 (as on 31.10.93), HUDCO has sanctioned a loan amount of Rs. 3.05 crores for EWS housing schemes in rural areas and Rs. 0.89 crore for EWS housing schemes in urban areas.

Work in Sanskrit on Computers

982 SHRI BALRAJ PASSI Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government propose to introduce training programme to facilitate

work in Sanskrit on computers;

(b) if so, the details thereof; and

(c) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) No, Sir.

(b) Does not arise.

(c) The work relating to use of Sanskrit on computers is still at the initial R & D stage. The Government has supported projects in this area. Training efforts arise only after the development stage.

[*English*]**Central Investment in Kerala**

983. SHRI RAMESH CHENNITHALA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to increase the Central investment in the industrial sector of Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT OF HEAVY INDUSTRY) : (a) and (b) The details of sanction of new projects/schemes in the Central sector during 8th Five Year Plan in the State of Kerala is given as under:-

<i>Name of PSE</i>	<i>Name of project/Scheme</i>	<i>(Rs. in crores)</i>	<i>8th Plan Outlay</i>
		<i>Anticipated cost</i>	
FACT	(a) New Amonia Plant at Udyogmandal.	525	-
	(b) Cochin Expansion	275	-
Cochin Shipyard Ltd.	Cochin Shipyard	-	47.80
NTC (APKKM) Ltd.	Modernisation of 3 Mills under NTC.	-	11.33

SLV Development programme

984. SHRI C.K. KUPPUSWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether India's space programme is likely to receive a set back as Clinton Administration has decided not to support development or acquisition of Space Launch Vehicles in countries outside the Missile Technology Control Regime (MTCR) as reported in the Hindustan Times dated October 1, 1993;

(b) if so the facts thereof; and

(c) the steps taken/proposed to be taken to ensure that our SLV programme is not affected?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) While there may be marginal delays, it is not expected to cause any major setback to our launch vehicle development programme.

(b) and (c) All dual use items, as interpreted by USA, which can be used in the development of rocket technology, even for peaceful applications, are banned for export to countries outside the MTCR. The Government of India, being fully aware of this situation, is committed to building self reliance in this area

Integrated Infrastructural Development Project of Miyani

985. SHRI HARIN PATHAK:
SHRI N.J. RATHVA:

Will the PRIME MINISTER be pleased to state:

(a) the details of the progress made so far with regard to the Integrated Infrastructural Development Project of Miyani. Probandar in Gujarat;

(b) whether the Union Government have released the share Capital of Rs. 2 crores for the projects:

(c) if not, the reasons therefor;

(d) whether the Union Government have received any suggestion/proposal from the State Government in this regard;

(e) if so, the details thereof; and

(f) the time by which it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIAL AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) to (f) The proposed Scheme of Integrated Infrastructural Development (including technological back-up services) for small scale industries in rural/backward areas is under finalisation.

Identity Cards to Voters

986. SHRI C.P. MUDALAGIRIYAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether identity cards are likely to be issued to all 540 million voters in the country by January, 1993; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) and (b) The Election Commission have issued instructions to all Chief Electoral

Officers for issue of identity cards to all voters as soon as possible and has also decided not to hold any election after 1.1.1995 unless all eligible voters have been supplied with identity cards. The implementation of the directions of the Election Commission involves heavy expenditure and also practical difficulties. Moreover, the scheme had not met with success when it was tried earlier in certain areas. In view of this, the Election Commission has been requested to reconsider its directions in the matter.

Operation of M.B.T. in Desert Conditions

987. SHRI SHRAVAN KUMAR PATEL:
DR. LAXMINARAYAN PANDEYA:
SHRI SYED SHAHABUDDIN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Army authorities have not found the Main Battle Tank, 'Arjun', fully satisfactory for operation in desert conditions;

(b) whether they have suggested some modifications in the design and equipment of the MBT; and

(c) if so, the reaction of the Government to the recommendations and suggestions made by the Army authorities?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c) Based on excellent performance of ARJUN tank in automotive trials and weapon system firing trials held in Jan/Feb. 1993, the Army has given acceptance for induction of ARJUN Tank. User trials are progressing incorporating modifications suggested.

20 Point Programme

988. SHRI SOMJIBHAI DAMOR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the status of 20 Point programme in the restructured economy particularly in Gujarat;

(b) whether the Government have fixed any target under this Programme; and

(c) if so, the achievements made against targets set during 1991-92, 1992-93 and 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) In the changed scenario of liberalisation, the poverty alleviation programmes provide the much-needed safety net to the deprived and those living below the poverty line. The twenty Point Programme, thus, has a vital role to play to ensure growth with equity and social justice in all the States of the Union including Gujarat.

(b) Yes, Sir.

(c) A statement giving the requisite information in respect of 28 item under Twenty Point Programme which are amenable to physical monitoring on monthly basis is. [Placed in Library See. No. LT 4963/93]

[Translation]

Use of Residential Houses for Commercial Purposes

989. SHRI PRABHU DAYAL KATHERIA: Will the Minister of URBAN

DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has given permission to use residential houses for commercial purposes;

(b) if so, the terms and conditions laid down for the purpose;

(c) if not, whether the Government propose to take action against the persons using the residential houses for commercial purposes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) No, Sir. However, under the scheme of conversion of lease hold rights into free hold, the residential premises where a portion is being used for purpose other than residential by professionals, the conversion of the entire premises is allowed on payment of additional conversion charge. The uses and the extent to which the same can be regularised under the said scheme, has been given in the Statement attached

(c) and (d) As and when a complaint regarding misuse of residential premises for purposes other than residential is received or such misuse is noticed an appropriate

action under the terms and conditions of the lease is taken.

STATEMENT

1. Conversion would be allowed only when the residential building on the plot has been constructed and completion certificate/'D' form for the building has been obtained in the case of land allotted to Co-operative group housing societies, conversion for individual flats would be permitted after completion certificate/'D' form has been obtained by the society and possession of flats given to the members.
2. The application for conversion shall not be entertained unless accompanied by prescribed documents.
3. In respect of the leases of residential premises where a portion is being used for purposes other than residential to the extent given in the following table and as per the relevant provision of Master Plan 2001, conversion of the entire leased out premises into freehold will be allowed on payment of additional conversion charges as laid down in Annexure 'B' for the covered area.

Table

<i>Category of other than residential use</i>	<i>Max. extent of other than res. use</i>	<i>Other conditions</i>
1. Professional Activity (i.e. as doctors, architects, engineers, lawyers, professional chartered accountants,	25%, or 50 sq. mtrs. of covered area, whichever is less	Occupation of the plot/flat by the themselves

<i>Category of other than residential use</i>	<i>Max. extent of other than res. use</i>	<i>Other conditions</i>
advocates, consultants, journalists, artists designers/consultants)		
2. Specified house hold industries (pl refer Annex. "F"	25% or 30 sq. mtrs. of covered area whichever is less	a) Only on ground floor of built up plots. b) to be run by the occupants themselves

NB: Conversion to freehold in respect of any property shall be without prejudice to the right of DDA/local authority to take action on regard to the misuse with reference to Master Plan, Zonal Regulation and Building Bye Laws.

[English]

Spurious Auto Parts

990. SHRI RAM KAPSE:
SHRI R. DHANUSKODI
ATHITHAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal for a legislation to discourage and check spreading of spurious auto parts;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): (a) to (c) There is no legislation to deal specifically only for spurious auto parts. However, the "Trade mark Bill, 1993" which has been introduced in the Parliament, provides inter-alia, for a penalty involving a sentence of

imprisonment for a term of not less than six months and a fine of not less than fifty thousand rupees for the manufacture, storage and sale of spurious goods.

Power Generators by BHEL

991. SHRI TARIT BARAN TOPDAR:
Will the PRIME MINISTER be pleased to state:

(a) whether the Bharat Heavy Electricals Ltd., is being forced to focus on service areas though it has tremendous capacity to manufacture power generators for the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the plans of the government to keep BHEL going and to use its expertise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (b) Servicing of power stations has always been a part of BHEL's business in the power

sector. In addition, BHEL has been diversifying into new business areas so as to gainfully utilise its facilities, skills and capabilities. As a consequence it has already introduced new products like gas turbines, AG Locos, Diesel electric shunting locos, Waste heat recovery boilers, Ceralin etc. The turnover from these new products has grown from a level of Rs. 104 crores in 1987-88 to Rs. 401 crores in 1992-93. However, the inflow of orders for power generating equipment invisible funds with State Electricity Boards/Power Corporations.

(c) BHEL is taking the following steps to bag more orders:

- 1) Actively pursuing business participation with promoters of power projects in private sector including foreign companies through supply of equipment on deferred payment basis and limited scale financial packages.
- 2) Joint working with reputed companies by formulating bids with consortium arrangements.
- 3) Renovation and life extension of existing power stations.
- 4) Greater thrust on exports by focusing on potential areas. A company wide programme to obtain ISO 9000 Quality Certification is being pursued and some units have already been awarded this certificate.

Pattern for Development of Calcutta

993. SHRI CHITTA BASU : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the planning commission has since accepted the West Bengal State

Government's proposal to transform Calcutta into a 'Mega City' with its own World Trade Centre; and

(b) if so, details of the funding pattern for the development of Calcutta?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) A Centrally Sponsored Scheme for Infra-structural Development of Mega Cities which also includes Calcutta has been approved. Project report indicating the components for coverage under the Scheme has been submitted by the Government of West Bengal which will be processed by the nodal Ministry of the Government, that is, the Ministry of Urban Development.

(b) The pattern of funding for the Scheme is:

(i) Central Government (25%)

(ii) State Government (25%)

(iii) Institution/Market borrowings (50%)

Sale of Surplus Land

994. SHRI VIJAY NAVAL PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to sell Government surplus land available with the various Ministries of the Government of India; and

(b) if so, the modalities proposed to be adopted while selling surplus land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) Proposals for utilisation of surplus Government land to generate resources have been formulated by some Ministries/departments. However, no decision about sale of surplus Government land has been taken.

[*Translation*]

Modification in J.R.Y.

995. SHRI ANAND AHIRWAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have since finalised in consultation with Planning Commission to bring about some changes in Jawahar Rozgar Yojana;

(b) if so, the details thereof, and

(c) if not, the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) and (b) The changes brought about in Jawahar Rozgar Yojana (JRY) in consultation with the Planning Commission are giving in the attached Statement.

(c) Does not arise.

STATEMENT

The following changes have been made with regard to the utilisation of funds and effective functioning of Jawahar Rozgar Yojana (JRY).

i) Seven five per cent of the funds allocated under JRY in a year,

subject to a minimum of Rs.2546 crores, which was the revised Budget allocation for JRY for the year 1992-93, will be utilised for the implementation of JRY throughout the country broadly on the guidelines now prescribed.

ii) The funds under JRY will be continued to be allocated to the States/UTs on the basis of proportion of rural poor in the State/UT to the total rural poor in the country from the latest available poverty estimates based on the results of latest National Sample Survey Organisation's survey in this regard. From the State to the district, the allocation of funds would, however, be made on the index of backwardness formulated on the basis of equal weightage to the proportion of SC/ST population in a district to the total SC/ST population in the state and inverse of per capital production of agricultural workers.

iii) The sub-schemes of JRY viz: Million Wells Scheme (MWS), Indira Awaas YOJANA (IAY) would continue. However, earmarking of funds for MWS will be increased from existing 20% to 30% and its coverage extended to non-SC/ST poor small and marginal farmers subject to the condition that, benefits in financial terms to the non-SC/STs do not exceed 10% of the total allocation under JRY. Similarly, earmarking of funds at the national level for construction of houses under IAY will be increased from 6% to 10% and its coverage will be extended to non-SC/ST poor people subject to the condition that

financial assistance provided to non-SC/ST poor people (excluding freed bonded labourers) does not exceed 4% of the total allocation.

- iv) Twenty per cent of the funds under JRY subjects to a minimum of Rs. 700 crores will be used to implement an intensified JRY in 120 backward districts in different States of the country where there is concentration of unemployment and under-employment. For this purpose, funds will be placed at the disposal of the concerned District Rural Development Agency (DRDAs)/Zila Parishads (ZPs) who may identify the pockets of unemployment and under-employment within the districts for implementing intensified JRY in these pockets.
- v) 5% of the JRY funds subjects to a maximum of Rs. 75 crores will be earmarked for taking up special and innovative projects such as those aimed at prevention of migration of labour, enhancing women's employment, special programmes through voluntary organisations aimed at drought proofings as well as watershed development/wastelands development resulting in sustained employment.
- vi) Expenditure on wage and non-wage component have been kept at the existing 60:40 ratio but the

wages paid to the skilled labourers are allowed to be included under the wage component subject to the limit of 10% of the total wage.

[English]

Export of Defence Items

996. SHRI AMAR ROYPRADHAN: Will the PRIME MINISTER be pleased to state:

- (a) the details of defence products being exported from the country;
- (b) the value of such defence export during January 1, 1993 to October 31, 1993 and;
- (c) the comparative figures thereof during the same period of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) Wide range of products of Defence Public Sector Undertaking and Ordnance Factories, including aircraft's & Spare parts, electronic components & communication equipment, explosives & chemicals, software items etc, are being exported from our country.

(b) The value of exports (including Deemed Exports) by the Defence Production Units is of the order of Rs. 51.36 crores during the period from 1.4.1993 to 31.10.1993.

(c) The comparative figures thereof during the same period for the last three years are as under:

<i>Period</i>	<i>Export (including deemed exports)</i>
1.1.1990 to 31.10.1990	Rs. 26.00 crores

<i>Period</i>	<i>Export (including deemed exports)</i>
1.1.1991 to 31.10.1991	Rs. 11.92 crores
1.1.1992 to 31.10.1992	Rs. 22.00 crores

[*Translation*]

Power through Wind Energy

997. SHRIMATI SUMITRA MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have conducted any study regarding the capacity of power to be generated through wind energy;

(b) if so, the findings thereof;

(c) the extent of excess capacity shown in this study as compared to the installed capacity at present in this regard; and

(d) the time by which this gap is likely to be overcome?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b) A comprehensive Wind Resource Assessment programme is being undertaken in 22 States/UTs to assess the wind potential and identify sites for wind power projects. Preliminary estimates have indicated an overall potential of 20,000 MW in the country. Favorable locations have been identified in States, such as, Tamil Nadu, Gujarat, Andhra Pradesh, Karnataka, Kerala etc.

(c) and (d) A total wind power capacity of 69 MW has so far been installed. The

wind power programme is of recent origin and involves development of a new technology. It has started picking up rapidly only now. The 8th Plan target has been revised to 500 MW from the original target of 100 MW on the basis of likely increase of budgetary support for demonstration projects and increased private sector participation. The exploitation of the full potential will depend upon several factors such as identification of sites, availability of suitable grid, increased private sector participation and introduction of suitable policies & promotional incentives by the State Governments.

[*English*]

Export Potential of Khadi Products

998. PROF. P.J. KURIEN: Will the PRIME MINISTER be pleased to state:

(a) whether there is a huge export potential of the khadi and village industries products;

(b) if so, the steps taken by KVIC in this regard; and

(c) the details of earning made through export of these items during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIES (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) Yes, Sir

(b) KVIC is taking steps for marketing the identified products which have export potential through exhibitions within the country any abroad. KVIC has also undertaken market survey of handmade paper in U.S.A., Canada in order to make export of handmade paper in that area.

(c) The export figures of last three years are as given below:-

<i>Year</i>	<i>Amount</i>
1989-90	Rs. 5.54 Crores
1990-91	Rs. 6.43 Crores
1991-92	Rs. 6.31 Crores

(Excludes Khadi Export)

These exports are done through merchant exporters and hence they are indirect exports. Certain institutions are taking up on direct export and KVIC encouraging them through workshop and seminars to develop more direct export.

Cigarette producing Machines

999. SHRI K.H. MUNIYAPPA:
SHRI V. KRISHNA RAO:
SHRI K.G. SHIVAPPA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal to manufacture cigarette producing machines; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND

DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) Does not arise.

[*Translation*]

Lok Adalats in Rural Areas

1000. SHRI RAM BADAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to start Lok Adalats at large scale in rural areas;

(b) if so, the number of such Lok Adalats proposed to be constituted in Uttar Pradesh; and

(c) the time by which these are likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H. R. BHARDWAJ) : (a) Lok Adalats are organised by State Legal Aid and Advice Board both in Rural and Urban Areas. It has always been the efforts of the Committee for Implementing Legal Aid Schemes (CILAS) to intensify the holding of Lok Adalats and other Legal Aid Programmes in Rural Areas. This is impressed upon the State legal Aid and Advice Boards by the Executive Chairman, CILAS as and when he happens to visit these States.

(b) and (c) Lok Adalats are not regularly constituted law Courts but are voluntary efforts for resolution of disputes through persuasive and conciliatory methods. Lok Adalats are being organised by the State legal Aid and Advice Boards through out the country including Utter Pradesh, The ques-

tion of constituting Lok Adalats therefore, does not arise.

[*English*]

Poverty Alleviation Programme in Maharashtra

1001. SHRI ANKUSHRAO RAO SAHEB TOPE: Will the PRIME MINISTER be pleased to state:

(a) the details of target fixed and achievements made under the Poverty Alleviation Programme in Maharashtra during the last three years; and

YEAR	IRDP (No of families assisted) (in lakhs)		JRY (No. of Mondays generated) (In lakhs)	
	Target	Achievement	Target	Achievement
1990-91	1.87	2.14	859.99	850.22
1991-92	1.77	1.98	654.72	771.64
1992-93	1.48	1.78	838.77	823.53

(b) During 1993-94, constant monitoring of the progress of IRDP is being done at the Centre and the State level for fulfilment of target set under the programme. Similarly, under JRY, the State Government has been asked to take necessary steps to improve the performance under JRY to ensure fulfilment of the targets.

Amendment to National Capital Region Planning Board Act, 1985

1002. SHRI R. SURENDER REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to

(b) the steps taken to ensure fulfilment of target in the State during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) : (a) The major poverty alleviation programme being implemented in Maharashtra are - (i) Integrated Rural Development Programme (IRDP) and (ii) Jawahar Rozgar Yojana (JRY). The details of targets fixed and achievements made under these programmes during the last 3 years, i.e. 1990-91 to 1992-93 are as under:-

amend National Capital Region Planning Board Act, 1985;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government also propose to enhance allocation during the Eighth Plan to achieve the target of NCR Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) Government has

not taken any decision regarding amendment of National Capital Region Planning Board Act, 1985.

(c) and (d) The Government has stepped up the budgetary support to the NCR Planning Board from Rs. 35 crore in the VIIth Plan to Rs. 200 crore in the VIIIth Plan period. This Central assistance has to be matched by contribution from the participating States in accordance with the investment plan prepared by the NCR Planning Board.

[*Translation*]

Review of Working of KVIC

1003. SHRISURENDRAPAL PATHAK:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any report from the high-powered committee constituted to review the working of the Khadi and Village Industries Commission;

(b) if so, the salient features of the report; and

(c) the details of the action proposed to be taken on the basis of findings of this report?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) and (c). Does not arise.

[*English*]

Prices of Drugs

1004. SHRI PAWANKUMAR BANSAL:
Will the PRIME MINISTER be pleased to state:

(a) whether there has been rise in the price of different categories of drugs over the past few months; and

(b) if so, the details thereof and the action taken by the Government to control the same?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO) : (a) and (b) Indices of Prices Movement of different categories of drugs between April, 1993 to middle of November, 1993 are indicated in the enclosed statement.

STATEMENT*Wholesale Price Index of Drugs (Base : 1981-82 = 100)*

<i>Sl.No.</i>	<i>April, 93</i>	<i>13.11.93*</i>	<i>% change</i>
	DRUGS & MEDICINES		
1.	175.0	186.5	6.57
	Vitamin tablets (A,B,C,D & others)		
	256.6	283.5	10.48
2.	189.8	188.7	(-) 0.58
	Vitamin Capsules		
3.	17.2	220.5	28.79
	Vitamin liquids		
4.	189.8	204.1	7.53
	Chloramphenicol		
5.	200.6	200.6	0.00
	Penicillin (Vials & others products)		
6.	235.6	273.7	16.17
	Streptomycin (Vials & other products)		
7.	157.5	1173.2	9.96
	Tetracyclin (In capsules, vials & others)		
8.	119.8	119.8	0.00
	Powerers/oranules (Other than vitamin)		
9.	153.9	174.6	13.45
	Liquid oral other than vitamin		
10.	134.0	142.0	5.97
	Liquid injectable other than vitamin		
11.	13.2	43.2	0.00
	Capsule other than vitamin & antibiotics		
12.	163.4	164.9	0.91
	Tablet execept vitamin & penicillin		

Sl/No.	April, 93	13.11.93*	% change
13.	198.8	217.4	9.35
14.	137.7	151.0	9.65
15.	174.2	175.5	0.74

Provisional

Achievements and Targets of 20 Point Programme

1005. SHRI SYED SHAHABUDDIN Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state;

(a) The achievements under the 20 Points Programme during 1992-93, State-wise and item-wise;

(b) the physical target for 1992-93 and the achievements item-wise in the case of Bihar State; and

(c) the target, item-wise, for 1993-94 in the case of Bihar State and for the country as a whole and the corresponding achievements for April-September, 1993?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHARGOMANGO) : (a) Achievements of States during 1992-93 in the 28 items under Twenty Points programme identified for monthly monitoring are given in Statement-I

(b) Item-wise target and achievement in Bihar State for the year 1992-93 are given in Statement-II.

(c) Two more statements indicating the targets and achievements during April-September, 1993 under Twenty Point Programme in respect of Bihar State and the country as a whole are given at statements-III and IV respectively.

STATEMENT - I

State-wise Performance of Points during April -Mar'93 (Revised and Final) (Percentage Achievement)

Sl. No.		All India	AP	APP	AS	SI	GOA	GUJ	MRJ
1	2	3	4	5	6	7	8	9	10
1.	01A I.R.D.P. (Families)	110	165	108	102	96	94	109	177
2.	01B Jawanar Rozgar Yojana (Mandays)	99	100	64	92	108	92	97	96
3.	01C SSI Units (Regd.)	123	196	95	96	103	107	180	154
4.	05A Distribution of Surplus Land	73	137	-	51	120	-	211	23
5.	06 Bonded Labour Rehabilitation	149	209	-	-	95	-	-	-
6.	07A Drinking Water Problem Solved (VLG)	100	115	113	50	113	98	91	152
7.	08A Community Health Centres	37	0	100	85	5	-	180	225
8.	08B Primary Health Centres (PHC)	41	0	100	84	0	-	100	-
9.	08D Imm. of Children (DPT, Polio & BCG)	89	100	55	80	75	117	92	96
10.	09A FP Sterilisation	80	88	63	11	61	109	90	94

Sl. No.	All India	AP	ARP	AS	SI	GOA	GUJ	MRY	
1	2	3	4	5	6	7	8	9	10
11. O9B	EO. SSterilisation - IUD, CC & OP	74	56	75	52	30	117	84	77
12. O9C	ICDS Block Operational (Cun.)	100	100	103	100	100	100	100	100
13. O9D	Anganwadies (Cun.)	97	105	68	94	93	107	88	113
14. 11A	SC Families Assisted	77	91	-	37	54	30	98	71
15. 11B	ST Families Assisted	96	111	-	35	107	-	116	-
16. 14A	House Sites Allotted (Families)	148	109	-	65	125	27	124	0
17. 14B	Construction Assistance (Families)	121	289	48	65	-	17	146	115
18. 14C	Indira Awaas Vojana (Houses)	160	142	70	91	192	102	105	109
19. 14D	EWS Wouses Provided	108	123	-	14	94	50	107	208
20. 14E	LIG Houses	102	100	-	0	80	84	122	213
21. 15	Slum Improvement (Pop.)	101	267	-	91	30	167	102	108
22. 16A	Tree Plantation onn Private Lands	100	108	100	1762	163	109	91	100
23. 16B	Area Covered-Public & Forest Lands	96	75	100	92	42	115	93	94

Sl. No.	All India	AP	ARP	AS	SI	GOA	GUJ	MRY		
1	2	3	4	5	6	7	8	9	10	
24.	18	Fair Price Shops	278	107	81	113	564	33	125	-
25.	19A	Villages Electrified	88	-	72	113	71	-	-	-
26.	19B	Pumpsets Energised	165	232	-	-	66	-	170	96
27.	19C	Improved Chullahs	108	149	34	83	101	124	116	20
28.	19D	BIO-Gas Plants (States)	137	158	160	162	100	105	142	106

contd.....

Sl. No.	HP	J & K	KAR	KER	MP	MAH	MANI	MEGN	MIZ	NAGA	
1	2	11	12	13	14	15	16	17	18	19	20
1. 01A	I.R.D.P. (Families)	150	100	120	108	93	120	107	84	67	61
2. 01B	Jawahar Rozgar Vojana (Mandays)	88	86	94	97	100	98	83	68	109	28
3. 01C	SSI Units (Regd.)	102	69	189	135	128	112	42	149	55	95
4. 05A	Distribution of Surplus Land	-	0	132	44	9	54	0	-	-	-
5. 06	Bonded Labour Rehabilitation	-	-	128	-	714	-	-	-	-	-
6. 07A	Drinking Water Problem Solved (V/LG)	90	33	110	53	119	136	51	89	138	0
7. 08A	Community Health Centres	400	33	100	0	0	40	100	100	0	0
8. 08B	Primary Health Centres (PHC)	120	48	100	80	0	80	50	160	90	0
9. 08D	Immu. of Children (DPT, Polio & BCG)	93	74	90	99	79	96	83	23	119	69.
10. 09A	FP Sterilisation	114	37	92	97	82	105	23	51	299	58

Sl. No.	HP	J & K	KAR	KER	MP	MAH	MANI	MEGN	MIZ	NAGA	
1	2	11	12	13	14	15	16	17	18	19	20
11. O9B	EQ. SSterilisation - IUD, CC & OP	95	61	83	79	71	89	32	61	68	19
12. O9C	ICDS Block Operational (Cun.)	100	100	100	100	100	100	100	100	100	100
13. O9D	Anganwadies (Cun.)	109	106	109	100	100	97	89	100	111	107
14. 11A	SC Families Assisted	78	36	104	84	81	81	66	-	-	-
15. 11B	ST Families Assisted	83	40	158	69	93	100	49	-	-	-
16. 14A	House Sites Allotted (Families)	0	6	311	108	98	0	-	-	100	-
17. 14B	Construction Assistance (Families)	114	13	35	-	100	0	-	101	100	0
18. 14C	Indira Awaas Vojana (Houses)	101	151	136	978	234	126	216	100	102	0
19. 14D	EWS Houses Provided	100	21	57	109	118	534	0	6	250	-
20. 14E	LIG Houses	100	20	108	32	101	112	0	10	115	-
21. 15	Slum Improvement (Pop.)	100	100	109	107	100	95	0	100	20	-
22. 16A	Tree Plantation on Private Lands	98	90	67	100	100	72	8	21	200	99
23. 16B	Area Covered-Public & Forest Lands	96	70	95	29	110	94	0	29	117	0

Sl. No.		HP	J & K	KAR	KER	MP	MAH	MANI	MEGN	MIZ	NAGA
1	2	11	12	13	14	15	16	17	18	19	20
24. 18	Fair Price Shops	-	-	-	-	-	1921	-	-	129	-
25. 19A	Villages Electrified	-	100	-	-	93	-	33	138	100	-
26. 19B	Pumpsets Energised	-	-	375	296	85	125	-	-	-	0
27. 19C	Improved Chullahs	60	78	116	72	100	106	107	161	67	5
28. 19D	BIO-Gas Plants (Stataes)	100	47	447	34	243	114	104	1161	67	5

2nd page contd.....

Sl. No.	ORI	FUN	RAJ	S/K	TN	TRI	UP	WB		
1	21	22	23	24	25	26	27	28		
2										
1.	01A	I.R.D.P. (Families)	98	219	115	109	117	295	105	111
2.	01B	Jawahar Rozgar Vojana (Mandays)	106	129	101	201	114	77	08	49
3	01C	SSI Units (Reqd.)	142	46	129	67	132	151	118	53
4.	0SA	Distribution of Surplus Land	220	100	102	-	138	-	270	138
5.	06	Bonded Labour Rehabilitation	46	-	180	-	128	-	100	-
6.	07A	Drinking Water Problem Solved (VLG)	91	96	101	75	128	-	100	-
7.	0BA	Community Health Centres	0	0	100	0	0	57	57	0
8	0BB	Primary Health Centres (PHC)	0	0	100	-	-	70	131	2
9.	0BD	Immu. of Children (DPT, Polio & BCG)	89	104	92	93	104	99	93	77
10.	09A	FP Sterilisation	73	113	87	92	104	55	59	76

Sl. No.		ORI	PUN	RAJ	SIK	TN	TRI	UP	WB	
1	2	21	22	23	24	25	26	27	28	
11.	O9B	EQ. SSterilisation - IUD, CC & OP	74	76	68	116	86	84	80	52
12.	O9C	ICDS Block Operational (Cun.)	101	100	100	100	100	100	100	100
13.	O9D	Anganwadies (Cun.)	98	99	74	109	73	90	95	105
14.	11A	SC Families Assisted	83	96	100	100	101	70	79	27
15.	11B	ST Families Assisted	124	-	100	101	97	88	97	33
16.	14A	House Sites Allotted (Families)	254	-	121	-	129	90	246	366
17.	14B	Construction Assistance (Families)	139	-	99	76	100	69	103	0
18.	14C	Indira Awaas Vojana (Houses)	127	268	161	275	132	77	117	72
19.	14D	EWS Houses Provided	151	88	166	100	132	58	94	51
20.	14E	LIG Houses	106	30	111	-	112	104	97	270
21.	15	Slum Improvement (Pop.)	101	106	117	100	131	100	108	96
22.	16A	Tree Plantaion on Private Lands	85	123	115	147	119	74	98	80
23.	16B	Area Covered-Public & Forest Lands	124	114	101	63	175	97	98	103

Sl. No.		ORI	PUN	RAJ	SIK	TN	TRI	UP	WB
1	2	21	22	23	24	25	26	27	28
24.	18	592	-	-	0	-	15	-	-
25.	19A	23	-	193	-	-	250	96	101
26.	19B	51	157	109	-	223	100	144	34
27.	19C	120	100	146	104	150	107	102	106
28.	19D	132	113	126	215	108	130	121	85

contd.....

Sl. No.		A&N	CHND	D&N	D&D	DEL	LAK	POND
1	2	29	30	31	32	33	34	35
1.	01A	62	-	113	100	-	117	124
	I.R.D.P. (Families)							
2.	01B	37	-	76	7	-	102	115
	Jawahar Rozgar Vojana (Mandays)							
3.	01C	106	101	107	170	93	100	118
	SSI Units (Regd.)							
4.	02A	-	-	133	-	-	-	0
	Distribution of Surplus Land							
5.	06	-	-	-	-	-	-	-
	Bonded Labour Rehabilitation							
6.	07A	180	-	-	-	-	25	80
	Drinking Water Problem Solved (VLG)							
7.	08A	-	-	-	-	-	0	0
	Community Health Centres							
8.	08B	0	0	0	-	-	-	0
	Primary Health Centres (PHC)							
9.	08D	97	115	99	103	91	101	111
	Immu. of Children (DPT, Polio & BCG)							
10.	09A	88	110	103	116	95	40	173
	FP Sterilisation							

Sl. No.		A&N	CHND	D&N	D&D	DEL	LAK	POND
1	2	29	30	31	32	33	34	35
11. O9B	EQ. Sterilisation - IUD, CC & OP	82	89	79	120	100	25	104
12. O9C	ICDS Block Operational (Cun.)	100	100	100	100	104	100	100
13. O9D	Anganwadies (Cun.)	89	106	100	106	102	178	82
14. 11A	SC Families Assisted	-	153	-	-	38	-	97
15. 11B	ST Families Assisted	88	-	-	77	-	-	-
16. 14A	House Sites Allotted (Families)	-	175	-	-	0	-	114
17. 14B	Construction Assistance (Families)	0	-	134	0	0	-	141
18. 14C	Indira Awaas Vojama (Houses)	781	-	97	438	-	0	100
19. 14D	EWS Houses Provided	250	-	-	0	45	-	-
20. 14E	LIG Houses	7	-	0	-	17565	-	-
21. 15	Slum Improvement (Pop.)	100	-	-	-	18	-	100
22. 16A	Tree Plantation on Private Lands	107	-	219	114	83	112	1080
23. 16B	Area Covered-Public & Forest Lands	93	0	48	83	76	100	64

Sl. No.		A&N	CHND	D&N	D&D	DEL	LAK	POND
1	2	29	30	31	32	33	34	35
24. 18	Fair Price Shops	217	0	300	-	-	-	0
25. 19A	Villages Electrified	-	-	-	-	-	-	-
26. 19B	Pumpsets Energised	-	-	-	-	-	-	-
27. 19C	Improved Chullians	62	0	100	67	141	76	100
28. 19D	BIO-Gas Plants (States)	200	0	100	0	40	-	125

STATEMENT - II

State Name : BIHAR

Sl.No.	Point Code	Point Description	Units	(Revised as Final) 1992-93			%
				Target	Ach.		
1	2	3	4	5	6	7	
1.	01A	I.R.D.P. (Families)	Nos.	276337	264252	96	
2.	01B	Jawahar Rozgar Yojana (Manays)	Nos.	93794000	101649000	108	
3.	01C	SSI Units (Regd.)	Nos.	9942	10239	103	
4.	05A	Distribution of Surplus Land	Acrs	7000	8369	120	
5.	06	Bonded Labour Rehabilitation	Nos.	75	71	95	
6.	07A	Drinking Water Problem Solved (Vlg)	Nos.	4603	5188	113	
7.	08A	Community Health Centres	Nos.	20	1	5	
8.	08B	Primary Health Centres (PHC)	Nos.	193	0	0	
9.	08D	Immun. of Children (Dpt. Polio & BCG)	Nos.	2748208	2054708	75	
10.	09A	FP Sterilisation	Nos.	*500000	303656	61	
11.	09B	Eq. Sterilisation - IU, CC & Op	Nos.	165667	49528	30	

Sl.No.	Point Code	Point Description	Units				%
			3	4	5	6	
1	2				Target	Ach.	
12.	09C	ICDS Blocks Operational (Cum.)		Nos.	228	228	100
13.	09D	Anganwadies (Cum.)		Nos.	20478	19086	93
14.	11A	SC Families assisted		Nos.	300000	16389	54
15.	11B	ST Families Assisted		Nos.	125000	133267	107
16.	14A	House Sites Allotted (Families)		Nos.	17299	21028	125
17.	14C	Indira Awaas Yojna (Houses)		Nos.	14509	27858	192
18.	14D	EWS Houses provie		Nos.	527	496	94
19.	14E	LIG Houses		Nos.	334	268	80
20.	15	Slum Improvement (Pop.)		Nos.	25000	7464	30
21.	16A	Tree Plantation on Private Lands		Nos.	60000000	97920000	163
22.	16B	Area Covered - Public & Forest Lands		HECT	48000	20337	42
23.	18	Fair Price Shops		Nos.	126	686	544

Sl.No.	Point Code	Point Description	Units	(Revised an Final) 1992-93		
				Target	Ach.	%
1	2	3	4	5	6	7
24.	19A	Villages Electrified	Nos.	365	258	71
25.	19B	Pumpsets Energised	Nos.	3955	2592	66
26.	19C	Improved Chullahs	Nos.	80000	81097	101
27.	19D	Bio-Gas Plants (States)	Nos.	3500	3502	100

STATEMENT - III

State Name : BIHAR

Sl.No.	Point Code	Point Description	Units	1993-94		Apr-Sep '92	
				Target	5	Target	Ach.
1	2	3	4	5	6	7	8
1.	01A	I.R.D.P. (Families)	Nos.	390585	156234	76254	49
2.	01B	Jawahar Rozgar Yojana (Manays)	Nos.	146771000	58708400	72460000	123
3.	01C	SSI Units (Regd.)	Nos.	10000	4000	3147	79
4.	05A	Distribution of Surplus Land	Across	94000	42300	2393	6
5.	06	Bonded Labour Rehabilitation	Nos.	391	105	70	67
6.	07A	Drinking Water Problem Solved (Vig)	Nos.	6281	2198	1193	54
7.	08A	Community Health Centres	Nos.	20	0	0	-
8.	08B	Primary Health Centres (PHC)	Nos.	100	20	0	0
9.	08D	Immun. of Children (Dpt. Polio & BCG)	Nos.	2807428	982600	442662	45
10.	09A	FP Sterilisation	Nos.	500000	175000	25972	15
11.	09B	Eq. Sterilisation - IU, CC & Op	Nos.	193889	67861	17394	26

Sl.No.	Point Code	Point Discription	Units	1993-94		Apr-Sep'93	
				Target	5	Target	Ach.
1	2	3	4	5	6	7	8
12.	09C	ICDS Blocks Operational (Cum.)	Nos.	245	245	245	100
13.	09D	Anganwadies (Cum.)	Nos.	22114	22114	19086	86
14.	11A	SC Families assisted	Nos.	310000	111600	59454	53
15.	11B	ST Families Assisted	Nos.	125000	41250	42543	103
16.	14A	House Sites Allotted (Families)	Nos.	17299	7785	30987	398
17.	14C	Indira Awaas Yojna (Houses)	Nos.	37396	16828	15515	92
18.	14D	EWS Houses provie	Nos.	636	287	58	20
19.	14E	LIG Houses	Nos.	1022	460	206	45
20.	15	Slum Improvement (Pop.)	Nos.	25000	11250	1628	14
21.	16A	Tree Plantation on Private Lands	Nos.	7500000	51750000	23390000	45
22.	16B	Area Covered - Public & Forest Lands	HECT	50000	34500	36745	107
23.	19A	Villages Electrified	Nos.	258	60	12	20

Sl.No.	Point Code	Point Discription	Units	1993-94		Apr-Sep 93	
				Target	Ach.	Target	%
1	2	3	4	5	6	7	8
24.	19B	Pumpsets Energised	Nos.	1500	405	852	210
25.	19C	Improved Chullahs	Nos.	150000	22500	17860	79
26.	19D	Bio-Gas Plants (States)	Nos.	4000	1000	522	52

Statement - IV

All India Performance: Targets & Achievements 1993-94, September '93 & April - September '93

Sl.No	Point No.	Item	Unit	Targets						Achievements	
				Annual 1992-93	Annual 1993-94	April-Sep '93	Sep '93	April-Sep '93	Sep '93		
1	2	3	4	5	6	7	8	9	10		
1.	IA	I.R.D.P. (Families)*	000 Nos.	1875.1	2570.0	1028.0	214.1	762.0	264.0		
2.	IB	Jawanar Rozgar @ Vojana (Mandays)	Lakh Mandays	7537.9	10942.3	4376.9	729.4	3040.9	877.3		
3.	IC	SSI Units (Regd.)	000 Nos.	140.3	147.7	69.2	12.2	63.7	15.1		
4.	5A	Distribution of Surplus Land	Nos.	150.7	639.0	287.5	53.3	15.8	3.2		
5.	6	Bonded Labour Rehabilitation*	Nos. Aeras	2279	2179	591	131	794	375		
6.	7A	Drinking Water Problem Solved (VLG)	Nos.	33453	42000	14703	2801	11568	2852		
7.	8A	Community Health Centres	Nos.	259	164	-	-	4	-		
8.	8B	Primary Health Centres (PHC)	Nos.	759	640	125	41	13	10		
9.	8C	Sub Centres	Nos.	-	30	-	-	-	-		

Sl.No	Point No.	Item	Unit	Targets						Achievements	
				Annual 1992-93	Annual 1993-94	April-Sep'93	Sep'93	April-Sep'93	Sep'93		
1	2	3	4	5	6	7	8	9	10		
10.	8D	Immunisation of Children **	Lakh Nos.	242.9	248.2	86.8	16.5	85.3	18.6		
11.	9A	F.P. Sterilisation **	000 Nos.	5224.6	5129.6	1795.3	341.9	1378.0	312.9		
12.	9B	Eqv. of Sterilisation ** #	000 Nos.	2961.7	3475.2	1216.3	231.7	1401.8	200.6		
13.	9C	ICDS Blocks Oprl. (Cum)\$	Nos.	2595	2571	2586	2506	2765	2765		
14.	9D	Anganwadies (Cum.) \$	000 Nos.	282.8	280.4	275.3	275.3	234.9	284.9		
15.	11A	SC Families Assisted	000 Nos.	2595.6	2641.8	951.0	184.9	638.2	215.6		
16.	11B	ST Families Assisted	000 Nos.	895.9	900.0	297.0	63.0	288.0	76.6		
17.	14A	House Sites Alloted (Families)	000 Nos.	89.9	549.7	267.0	48.0	282.9	59.0		
18.	14B	Construction Assist. (Families)	000 Nos.	338.3	322.0	144.8	25.8	118.4	22.8		
19.	14C	Indira Awas Yojana for SC/ST. (Houses) \$	000 Nos.	114.1	196.0	86.1	15.7	92.8	15.1		

Sl.No	Point No.	Item	Unit	Targets						Achievements	
				Annual 1992-93	Annual 1993-94	April-Sep '93	Sep '93	April-Sep '93	Sep '93		
1	2	3	4	5	6	7	8	9	10		
20.	14D	EWS Houses Provided	000 Nos.	115.1	96.5	43.4	7.7	22.0	5.4		
21.	14E	LIG Houses	000 Nos.	53.0	47.9	21.6	3.8	9.0	2.8		
22.	15	Slum Improvement (Pop)	000 Nos.	1177.8	1326.0	596.7	106.0	434.4	87.0		
23. (i)	16A	Tree Plantation	Lakh Nos.	14500.0	13519.0	9328.1	2974.2	11034.5	3387.2		
23. (ii)	16B	Area to be covered	000Hectares	1064.0	1165.3	804.0	256.3	674.6	118.3		
24.	18	Fair Police Shops Opened	Nos.	1512	1606	803	135	1055	136		
25.	19A	Villages Electrified	Nos.	4240	3218	550	109	865	136		
26.	19B	Pumpsets Entertgised	000Nos.	256.8	275.4	74.1	13.7	128.3	39.7		
27.	19C	Improved Chullahs **	000 Nos.	1625.0	2214.0	832.1	73.8	454.6	134.0		
28.	19D	Bio-gas Plants (States)**	000 Nos.	114.4	139.2	34.8	4.6	44.5	7.0		

Contd.....

Sl. No.	Point No.	Item	Unit	% Achievements				
				April-Sep 93 (9/6)	Sep 93 (10/8)	Cum. to Annual 93-94 (9/6)	Cum. to Annual 92-93	Com. to Annual 92-93
1	2	3	4	11	12	13	14	
1.	1A	I. R. D. P. (Families)*	000 Nos.	74	123	30	33	
2.	1B	Jawahar Rozgar @ Yojana (Mandays)	Lakh Mondays	69	120	28	33	
3.	1C	SSI Units (Regd.)	000 Nos.	92	124	43	53	
4.	5A	Distribution of Surplus Land	Nos.	5	6	2	27	
5.	6	Bonded Labour Rehabilitation*	Nos.	134	286	36	8	
6.	7A	Drinking Water Problem Solved (VLG)	Nos.	70	102	28	37	
7.	8A	Community Health Centres	Nos.	-	-	2	0	
8.	8B	Primary Health Centres (PHC)	Nos.	10	24	2	2	
9.	8C	Sub Centres	Nos.	-	-	-	-	

Sl.No	Point No.	Item	Unit	% Achievements			
				April-Sep'93 (9.7)	Sep'93 (10/8)	Cum. To Annual 93-94 (9/6)	Cum. To Annual 92-93
1	2	3	4	11	12	13	14
10.	8D	Immunisation of Children **	Lakh Nos.	98	113	34	35
11.	9A	F.P. Sterilisation **	000 Nos.	77	92	27	25
12.	9B	Eqv. of Sterilisation ** #	000 Nos.	115	87	0	36
13.	9C	ICDS Blocks Opri. (Cum)\$	Nos.	110	110	108	97
14.	9D	Anganwadies (Cum.) \$	000 Nos.	103	103	102	* 91
15.	11A	SC Families Assisted	000 Nos.	67	117	24	21
16.	11B	ST Families Assisted	000 Nos.	97	122	32	31
17.	14A	House Sites Alloted (Families)	000 Nos.	105	123	47	64
18.	14B	Construction Assist. (Families)	000 Nos.	82	88	37	38

Sl.No	Point No.	Item	Unit	% Achievements			
				April-Sep'93 (9.7)	Sep'93 (10/8)	Cum. To Annual 93-94 (9/6)	Cum. To Annual 92-93
1	2	3	4	11	12	13	14
19.	14C	Indira Awas Yojana for SC/ST. (Houses) \$	000 Nos.	105	96	47	76
20.	14D	EWS Houses Provided	000 Nos.	51	70	23	15
21.	14E	LIG Houses	000 Nos.	42	74	19	23
22.	15	Slum Improvement (Pop)	000 Nos.	73	82	33	41
23. (i)	16A	Tree Plantation	Lakh Nos.	118	114	82	60
23. (ii)	16B	Area to be covered	000 Hectaes	84	46	58	71
24.	18	Fair Police Shops Opened	Nos.	131	101	66	156
25.	19A	Villages Electrified	Nos.	157	125	27	19
26.	19B	Pumpsets Entergised	000Nos.	173	290	47	55

Sl.No	Point No.	Item	Unit	% Achievements			
				April-Sep'93 (9.7)	Sep'93 (10/8)	Cum. To Annual 93-94 (9/6)	Cum. To Annual 92-93
1	2	3	4	11	12	13	14
27.	19C	Improved Chullahs **	000 Nos.	137	182	21	17
28.	19D	Bio-gas Plants (States)**	000 Nos.	128	152	32	56
*		Centrally Sponsored Scheme on 50:50 Centre/State Share					
**		Centrally sponsored Scheme on 100% Central Share.					
@		Centrally sponsored Scheme on 80:20 Centre/States share.					
@@		Lowest of the figures for DPT, Polio and BCG has been taken on the basis, of data furnished by Ministry of Health & Family Welfare and States/UTs					
\$		The figures as given by the D/o Women & Child Dev./M/o Human Resources Development has been adopted.					
#		The figures as given by the Ministry of Health & Family Welfare.					

**Revival Plan for HFC, FCI and PDIL
Units**

1006. SHRI PURNACHANDRA MALIK:
Will the PRIME MINISTER be pleased to state:

(a) whether the Fertilizers Workers Federation of India has submitted a techno-economic revival plan for HFC, FCI and Projects and Development India Ltd, units; and

(b) if so, the steps taken by the Government for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO) : (a) and (b) Yes, Sir. The Techno-economic Revival Plan submitted by Fertilizers Workers Federation of India was discussed in a meeting held in Oct. '92, wherein representatives of different workers/officers' unions/federations were also present. In the meanwhile, the Board for Industrial & Financial Reconstruction (BIFR) formally declared Hindustan Fertilizer Corporation Ltd. (HFC), Fertilizer Corporation of India Ltd. (FCI) and Projects & Development India Ltd (PDIL) as sick companies under the Sick Industrial Companies (Special Provisions) Act, 1995. The BIFR has asked the Government and these companies to present a viable Revival Package. In view of these developments no action on implementation of the Techno-economic revival plan has been taken.

Acid Rain Warning

1007. SHRI SANAT KUMAR MANDAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government attention has been invited to the newsite captioned "Acid-rain Warning" appearing in "The Weekend Observer", New Delhi dated October 16, 1993;

(b) if so, whether any plan is being considered to warn the people against rain acidification particularly in the areas which are sensitive to acidification due to low levels of alkaline particulates; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) Yes, Sir.

(b) Extensive studies on acid-rain over India has been made by the Indian Institute of Tropical Meteorology (IITM), Pune and India Meteorological Department. The studies include monitoring and analysis of Rain Water at various location in the country. The results of the studies indicate that there is no threat of acid-rain in India as per the observations and analysis carried out so far.

(c) Does not arise.

**Integrated Freight Complex Cum-
Whole Sale Markets**

1008. SHRI MOHAN RAWALE : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development

Authority has a plan to decongest Delhi by building integrated freight complex-cum-wholesale markets in the East, West, South and North of the Capital;

(b) if so, the details thereof; and

(c) the time by which the plan is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTER OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) and (b) The Master Plan for Delhi-Perspective 2001 has proposed integrated freight complex-cum-wholesale markets with warehousing and truck terminal facility, on major entry routs to Delhi, as given below:

- i) In the east, near Patparganj and on Loni road, along NH-24
- ii) In the south, near Madanpur Khadar - along NH-2.
- iii) In the south-west, in urban extension (Bhartal) along NH-8.
- iv) In the north, in urban extension (Narela sub-city); along NH-1.

(c) As per MPD-2001, the proposed freight complexes are to be developed on priority.

Presenting Officers for Cat and Other Courts

1009. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether some of the Government departments have appointed their own officials as presenting officers to present and

defend the cases in the Central Administrative Tribunal and in other courts;

(b) if so, the details of such Departments; and

(c) the details of the Government orders authorising the appearance of the Government officials for other Departments and in other courts than Cat?

THE MINISTRY OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). Under Section 23 (2) of the Administrative Tribunals Act, 1985, either the Legal Practitioners of the Government officers may be authorised as presenting officers before the Central Administrative Tribunal and every person so authorised by it, may present its case with respect to any application before the Central Administrative Tribunal. While the Legal practitioners are authorised by the Ministry of law, the Government officers are authorised by the Administrative Ministers / Departments concerned, as per instructions issued by the Department of Personnel & Training. However, the details of such authorisations are not required to be maintained centrally.

The Ministry of Personnel, Public Grievances & Pensions is administratively concerned only with the Administrative Tribunals set up under the Administrative Tribunals Act, 1985. other Courts are set up under other constitutional provisions / enactment's and these will be governed by the specific provisions regarding presenting officers contained in the respective enactment's.

(c) The power to authorise Group 'A'

Officers of the concerned Department / Ministry for presenting its case before the central Administrative Tribunal were delegated to the various Ministries / Departments vide Department of Personnel and Training's O.M. No. 11019/58/85-AT dated 25th June, 1986 and were reiterated Vide O.M. of even number dated 25th May, 1988 by the Department of Personnel & Training, which is administratively concerned with the Central Administrative Tribunal, Copy of the these office Memoranda are annexed as statement 'I' & 'II'

STATEMENT - I

Office Memorandum

Subject: Presentation of cases before the Central Administrative Tribunal through the Central Government Counsels/ authorised departmental representatives.

1. The Central Administrative Tribunal started functioning from 1st November, 1995 with its Principal Bench at New Delhi and other Benches at New Bombay, Calcutta, Madras and Allahabad. Benches at Gauhati, Chandigarh and Bangalore started functioning from the 3rd March, 1986. Seven more Benches of the Tribunal at Ernakulam., Hyderabad, Ahmedabad, Jodhpur, Jabalpur, Patna and Cuttack are to be established very shortly.
2. The Central Govt. Counsels to present the cases of Central Govt. Departments before the Benches of the Central Administrative Tribunal wherever such Departments are respondents have been appointed and their names communicated to the Ministries / Depart-

ments etc. vide our O.M.No. A-11019/38/35-AT dated 23.11.85, 9.12.85, 18.12.85 and 20.1.1986.

3. As per Section 23(2) of the Administrative Tribunals Act, 1985, as amended by the Administrative Tribunals (Amendment) Act, 1986 "the Central Government may authorise one or more legal practitioners or any of its officers to act as presenting officers and every person so authorised by it may present its case with respect to any application before a Tribunal". In view of this, it has been decided that whenever an application is filled before a Bench of the officers under its control is made a respondent, having regard to the importance of the case concerned, the concerned Department/Ministry can also decide to present the case before the Bench of the Tribunal directly through one of its officers who should be atleast a Group 'A' Officer of the Central Government. If such a decision is taken the concerned Ministry/Department may write to the Register of the Bench of the Tribunal Authorising a particular officer to present the case on behalf of the Government. Wherever the concerned Ministry/ Department feels having regard to the number of cases which are pending before the Bench of the Tribunal, that it will be advantageous to authorise of its officers to present the cases before the Tribunal, a letter authorising a particular officer in a general way may be issued to the Registrar of the concerned Bench of the Tribunal. Since the power to authorise an officer to present the case before the Tribu-

nal vests only with the Central Government, it is necessary to obtain the approval of the Minister it is necessary to obtain the approval of the Minister concerned for such authorisation unless this power is delegated to the Secretary of the Ministry/Department.

4. It has also been brought to the notice of this Ministry that in certain cases where notices were issued by the Central Administrative Tribunal the concerned Government Department failed to appear before the Bench on the date fixed or deputed a very junior official with records. It is enjoined that whenever notice is received from the Tribunal (unless it is decided to present the case through an officer) the Department concerned should immediately get in touch with the Senior standing Counsel / Standing Counsel Attached to the particular Bench for handing the case himself or allotting the case to one of the Additional Standing Counsels attached to the Bench. The concerned Government Counsel should be fully briefed. It should be ensured that the Govt. Counsel or the authorised officer appears before the Bench of the Tribunal on the fixed date.
5. All the Ministries/Departments and the subordinate offices should ensure timely submission of the statements before the Benches of the Tribunal and appearance of the central Govt. Counsels or authorised departmental representative on the fixed for hearing of cases.

Hindi version will follow.

sd/-

(S.K. Parthasarthy)

Joint Secretary to the Govt. of India

copy to:-

1. All Ministers/Departments of the Govt. of India.
2. All Counsels (as per list attached).
3. Registrar, Central Administrative Tribunal (All Benches as per list attached).

STATEMENT - II

Office Memorandum

Subject: Presentation of cases before the Central Administrative Tribunal through the Central Government Counsels/authorized departmental representatives.

The undersigned is directed to refer to this Department's O.M. of even number dated 25.6.86 (copy enclosed for ready reference) regarding defending of cases before the CAT and to say that it has been brought to the notice of the Department of Personnel and Training that instructions contained therein are not complied with strictly by various Ministers/ Departments. It is once again reiterated that in cases where the Ministries/Departments decide to present the case before the Bench of the Tribunal directly through one of its officers, they may write to the Registrar of the Bench of the Tribunal authorising a particular officer to present the case on behalf of the Government. Officers, who are not so authorized are not entitled to appear and represent the Government before the Tribu-

nal. It is therefore, requested that letters of authority, in such cases may be sent to the Registrars concerned without fail so that the Government cases are defended properly.

Sd/-
(Smt. Krishna Singh)
Joint Secretary to the
Govt. of India.

Copy to:-

1. All Ministries/Departments of the Governments of India.
2. All Counsels (as per list attached).
3. Registrar, Central Administrative Tribunal (All Benches as per list attached).

Leather Industry

1010. SHRI SANDIPAN BHAGWAN THORAT: Will the PRIME MINISTER be pleased to state:

(a) whether a Term of officials and non-officials under the leadership of Shri E.N. Murthy visited leading training Institutions and Organisations in Europe to improve the performance of leather sector and to establish training facilities to meet the shortage of trained technical personnel;

(b) if so, the main observations and recommendations of the Committee;

(c) the action programme proposed to be formulated in various parts of the country in general and Maharashtra in particular during the Eighth Plan period in this regard; and

(d) the details of foreign investment received during the last two years for development of leather industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY; (SHRIMATI KRISHNA SAH) : (a) to (c) A study team of officials headed by Shri E.N. Murthy visited some of the leading training institutions and organisations in Europe. The purpose of the visit was to upgrade the training facilities and curriculae in Footwear Design & Development Institute (FDDI), Central Leather research Institute (CIRI), Central Footwear Training Centres (CFTCs) to international standards. Based on the team's visit, courses in FDDI, CIRI, CFTCs, etc. have been upgraded and their equivalence established with Clothing & Footwear Institute (CFI), London and AFPIC), France. Testing facilities in FDDI and CIRI were also upgraded in tie ups made with Ballys of Switzerland and SATRA of UK respectively for equivalence and mutual recognitions. Design centres in FDDI and CIRI have also been established with CAD/CAM facilities. All these actions would benefit the industry as a whole. Any State, including Maharashtra can take advantage of the availability of such facilities by setting up their own training institutes in collaboration with FDDI for software backing.

(d) Government have approved 23 proposals of foreign direct investment received from Indian forms/companies during the last two years involving amounts of Rs. 418.678 millions.

Octanec Production Unit

1011. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Kerala has submitted any proposal for the proposed Octane production unit in Kerala with

(b) if so, the details thereof; and

(c) the action taken to clear the proposal expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c) M/s. Kerala State Industrial Development Corporation Limited's proposal for technical collaboration with M/s. Institute Francais Du Petrole, France for manufacture of Octane at Eranakulam. Kerala has already been approved by the Government on 3rd August, 1993.

Nitrogenous and Phosphatic Fertilizers

1012. SHRI GUMAN MALLODHA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to increase the production capacity of nitrogenous and phosphatic fertilizers in the country;

(b) if so, the extent thereof;

(c) the proposed investment therein;

(d) whether the subsidy on nitrogenous fertilizers is likely to continue;

(e) if so, the details of the subsidy likely to be given; and

(f) the effect of use of these fertilizers on crops?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c) part of the Plan to increase the production of fertilizers during the 8th Five Plan, three new large gas-based Ammonia-Urea plants, one each at Babrala (U.P.), Shahjahanpur (U.P.) and Gadepan (Rajasthan) are currently under implementation in the private sector. Besides, approval has been accorded to doubling the existing capacity of the gas-based plants at Vijaiapur (M.P) under National Fertilizers Limited and Aonla (U.P.) under Indian Farmers Fertilizer Cooperative Limited (IFFCO). Medium sized gas-based Ammonia-Urea plant is expected to be set up based on gas from Krishna-Godavari basin, Andhra Pradesh. Madras Fertilizers Limited, has taken up a revamp project which would augment the existing capacity. The above projects will involve an estimated investment of RS 6634 crores.

(d) and (e). At present only the straight nitrogenous fertilizers, namely, Urea, Ammonium Sulphate Ammonium Chloride and Calcium Ammonium Nitrate are covers under the fertiliser subsidy scheme. Under the scheme, the manufactures are compensated for lower realisation through sales compared to the cost of production as assessed by the Government. Likewise, in the case of controlled fertilisers, Government bears the difference between the sale price to the farmers and the cost of imports. In addition, equated freight is paid to cover the cost of transportation of both indigenous and imported controlled fertilizers from factory/port to the consumption centres.

(f) Chemical fertilizer are one of the major inputs in augmenting agricultural production.

Firing on Indian Pickets in J & K

1013. SHRI BOLLA BULLI RAMAIAH:
Will the PRIME MINISTER be pleased to state:

(a) whether Pak troops opened unprovoked firing on several Indian pickets in Rajouri and Punch sectors of J & K during October, 1993;

(b) if so, the details thereof and the reasons thereof;

(c) the total incidents of firing during 1993 on Indo-Pak boarder;

(d) the total loss of life and property suffered therefrom; and

(e) the remedial action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (c) Incidents of exchange of firing between the troops/security forces on the two sides along the Line of Control in J&K, including the Rajouri and Punch sectors, are by and large, a regular feature. Some incidents of firing have also occurred along the IB in Rajasthan.

(d) The Indian troops have suffered some casualties. It will not be desirable to disclose the details. Pakistani casualties are reported to be higher.

(e) Our troops continued to maintain a high degree of alertness along the Line of Control/Indo-Pak border.

Package for Petro-chemicals Industry

1014. SHRI GOPI NATH GAJAPATHI:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have finalised a composite package for the petrochemicals industry in order to compete with the international companies;

(b) if so, the details of the package;

(d) the manner in which the package is being implemented; and

(e) the financial implications of the package?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO) : (a) to (d) No such package has been prepared. However, policy decisions have been taken from time to time to make the domestic petrochemical industrial internationally competitive.

National Quality Council

1015. SHRI GEORGE FERNANDES:
Will the PRIME MINISTER be pleased to state:

(a) whether the proposal of setting up of a National Quality Council has since been finalised;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c) The Proposal regarding setting up of a National

Quality Council is under consideration of the Government.

[Translation]

Foodgrain Markets

1016. SHRI CHETAN P.S
CHAUHAN:
SHRI DEVI BUX SINGH:
SHRI DILEEP BHAI
SANGHANI:
SHRIMATI BHAVNA
CHIKHALIA:

Will the PRIME MINISTER be pleased to state:

(a) whether there is a shortage of foodgrain markets in Uttar Pradesh, Punjab and Gujarat due to which a large quantity of foodgrains is damaged every year;

(b) whether the Government propose to set up new foodgrain markets in the said States during 1993-94; and

(c) if so, the time by which these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) : (a) There are sufficient number of foodgrains markets in Uttar Pradesh, Punjab and Gujarat, Agricultural Marketing is a State subject and State Governments develop markets as per their needs.

(b) The centrally sponsored scheme for

Development of markets has been transferred to the State Sector as per decision of the National Development Council. The Government of India have no scheme under which new markets could be set up in the said States. The respective State Government have been advised to set up new markets as per their needs.

(c) Does not arise.

[English]

Husk Control Order

1017. SHRIMATI SUSEELA GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government give permission to the coir industry to withdraw the husk control order;

(b) if so, the reasons therefor; and

(c) the measure proposed by the Government to control the price of coconut husk as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) to (c) The Three Point Levy Scheme was extended last year for a period of one year upto 31st October, 1993. Since Government of Kerala has not requested for its further extension, the Scheme has not been extended further. Government of Kerala have been requested for their views in this regard. Coir Board, however, have, based on the report of a

Committee appointed by it, decided to discontinue the levy Scheme and husk control. The State Government has decided to give a subsidy upto a maximum of Rs. 150 per 1000 husk to the Coir Cooperative Societies to compensate for the higher cost of Husk they will have to incur with the discontinuance of levy.

Study on Price of Tyres

1018. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Bureau of Industrial Costs and Prices (BICP) proposes to undertake study into tyre pricing, costing and its tariff structure; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) Does not arise.

[*Translation*]

PSLV

1019. SHRI. G. DEVARAYA NAIK:
SHRI TARA CHAND
KHANDELWAL:
SHRI. V. SREENIVASA
PRASAD:

Will the PRIME MINISTER be pleased to state:

(a) whether the rocket PLSV failed to complete its mission recently;

(b) if so, the reasons therefor;

(c) whether the Government have ordered any probe into the causes of its failure;

(d) if so, the details thereof; and

(e) the time by which the next PSLV is likely to be launched?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI):
(a) Yes, Sir.

(b) While almost all the systems of PSLV have worked satisfactorily till the end of second stage., the disturbances caused during the separation of the second stage from the third stage coupled with a software error under large pitch error conditions in the onboard computer resulted in the loss of control and changed trajectory. Notwithstanding, the third stage has functioned normally. The fourth stage also ignited as planned and developed full thrust as expected till splash down.

(c) and (d). The first few development flights are meant to prove the vehicle and the experience of failure in the first developmental flight is not unexpected. In spite of the failure to reach the final orbit, the success

achieved in proving all the major systems and subsystems of the complex vehicle is noteworthy. A national level Failure Analysis Committee (FAC) has been constituted to look into not only the failure but also critically examine the performance of all the systems including those which have performed well so that any marginal deviations can be corrected in the next development flight. The FAC is expected to submit its final conclusions by December 15, 1993.

(e) The second developmental flight of PSLV is planned for June, 1994.

Jet Training Aircrafts

1020 SHRI SATYA DEO SINGH:
SHRI BALRAJ PASSI:
PROF. PREM DHUMAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Air-Force is in dire need of jet training aircrafts equipped with advanced high technology;

(b) if so, whether certain fresh proposals have been invited for this purpose; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c). Early acquisition of an Advanced Jet Trainer (AJT) has recently been reconfirmed as a high priority scheme by the IAF. After evaluation of all available options, the only two aircraft confirming to the maximum number of the prescribed Air Staff Requirement parameters have been shortlisted for possible acquisition after negotiations.

[English]

Self Employment

1021. DR. KRUPASINDHU BHOI:
SHRI SHANTARAM
POTDUKHE:
SHRI ARVIND TULSHIRAM
KAMBLE:
SHRI V. DHANAJAYA
KUMAR:
PROF. SAVITHRI
LAKSHMANAN:
SHRI GOPINATH
GAJAPATHI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have since worked out the modalities for implementation of a new scheme to provide self employment to ten lakh educated unemployed youths in the country;

(b) if so, the details thereof ;and

(c) the funds allocated for implementation of the scheme State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI VITTALBHAI H. PATEL): (a) Yes, Sir.

(b) Details enclosed statement

(c) Capital subsidy is provided to the beneficiaries through Reserve Bank of India and there is no allocation for any State/UT individually. Capital subsidy 15% of the project cost subject to a ceiling of Rs, 7,500 per entrepreneur is envisaged in the scheme. For the year 1993-94 a capital subsidy of

Rs. 30 crores has been provided for 40,000 beneficiaries.

STATEMENT

Prime Minister's Rozgar Yojana (PMRY) is being implemented with effect from 2nd October, 1993 with a view to provide self employment opportunities to educated unemployed youth in the country.

The PMRY has been designed to provide employment to more than a million persons by setting up of / lakh micro enterprise during VIIIth five year plan through industry, service and business routes. The scheme also seeks to associate reputed non-government organisations in implementation of PMARY Scheme especially in the selection, training of entrepreneurs and preparation of project profiles. The scheme intends to cover urban areas only during 1993-94 and whole of the country from 1994-95 onwards when the existing Self-Employment scheme for the Educated unemployed Youth (SEEBY) will also be subsumed in PMRY.

Any unemployed educated person living in any part of the country, rural or urban, within 18-35 years of age, matric passed or failed) or ITI passed or having undergone Govt. sponsored technical courses for a minimum duration of 6 months, permanent resident of the area for atleast 3 years, family income not exceeding Rs. 24,000 perea annum, and not being a defaulter to any nationalised bank/financial institution/co-operative bank will be eligible for assistance under the scheme. The scheme envisages 22.5% reservation for SC/ST and 27% for other backward classes. Out of the target allocated, not more than 30% entrepreneurs should be from business sector.

The projects upto Rs.1 lakh are covered under the scheme in case of individuals. If two or more eligible persons join together in a partnership, the project with higher costs would also be covered provided share of each person in the project cost is Rs. 1 lakh or less. Entrepreneur is required to contribute 5% of the project cost as margin money in cash. The loan would not require any collateral guarantee. Apart from personal guarantee, assets created under the scheme would be hypothecated/mortgaged/pledged to the banks. Govt. of India would provide subsidy @ 15% of the project cost subject to ceiling of Rs. 7500/- per entrepreneur. The Scheme envisages training for entrepreneur after the loan is sanctioned.

[*Translation*]

Duplicate Goods Task Force on

1022. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a joint task force to combat with the problem of duplicate goods;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SHAI): (a) to (c). There is no proposal before the Government to set up a joint task force to combat the problem of duplicate goods.

[English]

Heavy Water

1023. SHRI RAM KAPSE:
SHRI K. PRADHANI:

Will the PRIME MINISTER be pleased to state:

(a) whether India is self-sufficient in heavy water;

(b) if so, the details thereof;

(c) whether there is any proposals to export heavy water; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATUREVDI): (a) and (b). The indigenous production of heavy water is adequate to meet the requirements of the operating and the new pressurised heavy water reactors under construction. Some surpluses are also expected.

(c) and (d). Offers to some countries have been made for supply of heavy water.

Allotment of Government Quarters to state Government Employees on Reciprocal basis

1024. DR. KARTIKESWAR PATRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government allot

Government quarters to State Government employees stationed at New Delhi on reciprocal basis; and

(b) if so, the number of quarters allotted by the State Government of Orissa and vice-versa on reciprocal basis?

THE MINISTER OF STATE OF THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir. Government of India allots quarters to State Governments employees stationed at New Delhi within certain norms laid down for this purpose.

(b) 10 residential quarters have been allotted to the employees of State Government of Orissa in the office of the Resident Commissioner at New Delhi Information relating to residential quarters allotted by the State Government of Orissa to the Central Government employees in that State is not maintained by the Dte. of Estates.

Public Sector Undertakings in West Bengal

1025. SHRI BIRSINGH MAHATO: Will the PRIME MINISTER be pleased to state:

(a) whether most of the public sector undertakings in West Bengal are in crisis;

(b) if so, the details thereof;

(c) whether the Government propose to close down these undertakings;

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY

INDUSTRY)(SHRIMATI KRISHNA SAHI): (a) and (b). Based on performance of Central PSEs during 1991-92, 19 Central PSEs having their registered Office in the State in West Bengal have been identified as industrially sick, out of which 15 PSEs have been registered with BIFR for the formulation of their revival/rehabilitation packages. A list of these 15 PSEs registered with BIFR is given in the statement attached.

(c) and (d). BIFR have recommended for closure of following two PSEs in West Bengal:

1. Cycle Corporation of India Ltd.
2. Weighbird India Ltd.

STATEMENT

List of Central PSEs registered with BIFR in West Bengal

1. Bengal Chemicals & Pharmaceuticals Ltd.
2. Smith Stanistreet & Pharmaceuticals Ltd.
3. Bharat Process & Mechanical Engineers Ltd.
4. Braithwaite & Co. Ltd.
5. Mining & Allied Machinery Corpn. Ltd.
6. Weighbird India Ltd.
7. Bharat Brakes & Valves Ltd.
8. Biecco Lawrie Ltd.
9. Cycle Corpn. of India Ltd.
10. Bharat Ophthalmic Glass Ltd.
11. Tyre Corpn. of India Ltd.
12. National Instruments Ltd.
13. NTC (West Bengal) Ltd.
14. Bengai Immunity Ltd.
15. National Jute Manufactures Corpn. Ltd.

Generation of Wind Energy

1026. SHRI K. PRADHANI:
SHRI VILAS MUTTEMWAR:

Will the PRIME MINISTER be pleased to state:

(a) whether target has been fixed by the Government for the production of wind energy during 1993-94 and 1994-95;

(b) if so, the total MW of wind energy likely to be generated in those years; and

(c) the schemes drawn up by the government to increase the generation of wind energy during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHAN KUMAR): (a) and (b). Targets of 10 MW for 1993-94 and 20 MW for 1994-95 have been fixed for wind farm demonstration projects. Capacity addition is also expected through private sector projects. A total wind power capacity of 69 MW has so far been installed.

(c) The promotion of wind power generation on a large scale is being undertaken under the following schemes;

- (i) Demonstration wind farm projects with partial assistance by the Central Govt.
- (ii) Private sector projects through soft loans.
- (iii) Incentive driven projects through private investment.

Industrial Development Programme by UNDP

1027. SHRI SHANTARAM POTDUKHE:
Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to launch any UNDP assisted industrial development programme in Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY): (SHRIMATI KRISHAN SAHI): (a) No, Sir.

(b) Does not arise.

Modernisation of Navy

1028. SHRI SHRAVANKUMAR PATEL:
Will the PRIME MINISTER be pleased to state:

(a) whether a number of plans for modernisation, augmentation or development of navy have been scuttled or slowed down due to resource crunch during the last two years; and

(b) if so, the details in this regard indicating the main plans and projects affected thereby?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). No, Sir. The modernisation of the Indian Navy, and her force levels are considered with reference to the perspective Plan and the Annual Plans drawn up for the purpose, also taking into account the geo-strategic environment, the threat perception, the country's maritime interests, the likely tasks that the Navy may be called upon to perform, and the availability of budgetary resources.

HUDCO Assistance to Delhi Administration

1029. SHRI MANORANJAN BHAKTA:

Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether HUDCO has been releasing Rs.10 crores every year for the last decade to the Delhi Administration for various schemes;

(b) if so, whether the Delhi Administration has not utilised the entire amount for various schemes; and

(c) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). HUDCO has been making loan allocation annually to Housing Agencies in Delhi for housing and allied activities. The details of the allocation and the amount sanctioned by HUDCO in the last 10 years are as below:

<i>Year</i>	<i>allocation (Rs. in crores)</i>	<i>Sanction</i>
1983-84	4.64	1.85
1984-85	4.95	0.91
1985-86	6.93	2.08
1986-87	6.83	2.37
1987-88	7.01	0.00
1988-89	7.86	5.14
1989-90	10.08	0.21

<i>Year</i>	<i>allocation (Rs. in crores)</i>	<i>Sanction</i>
1990-91	11.08	0.10
1991-92	11.90	-
1992-93	13.05	-

During the current year. HUDCO has sanctioned a loan amount of Rs. 12.10 crores to DDA for acquisition of 215.78 acres of land at villages Bakarwala, Dwarka for setting up of water treatment plant.

Loan sanctioned by HUDCO depends on specific requests from the concerned agencies.

[*Translation*]

Launching of PSLV

1030. PROF. RASA SINGH RAWAT:
SHRI VILAS MUTTEMWAR:

Will the PRIME MINISTER be pleased to state:

(a) whether PSLV, an indigenously built advanced rocket was launched in September, 1993;

(b) if so, the total cost of this rocket, the place from where it was launched and the time taken to manufacture it;

(c) the salient features of this rocket and the manner in which it is likely to be converted in GSLV;

(d) whether its failure has caused any setback to our space programmes;

(e) the efforts being made to take the

assistance of foreign experts and techniques in this regard:

(f) whether the engine used for PSLV was developed by a French Firm; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVENSH CHATURVEDI): (a) Yes, Sir.

(b) The cost of each PSLV rocket is about Rs. 45 crores. The PSLV-DI was launched from Sriharkota. The PSLV Project was approved in June 1982.

(c) PSLV is a four stage rocket with a length of 44m and diameter of 2.8m and weighs about 283 tonnes at take-off. The first stage carries 129 tonnes of solid propellant and is the world's third largest solid motor. The second stage has 37.5 tonnes of liquid propellants and uses the Vikas engine adopted from the Ariane Viking engine. The high performance third stage carries 7 tonnes of solid propellant whereas the liquid fourth stage consists of 2 tonnes of liquid propellants. PSLV is designed to place one tonnes class IRS satellites into 900km polar sunsynchronous orbit.

GSLV is configured utilising PSLV modules and infrastructure. Specifically the first two stages of GSLV are the same as that of PSLV. In the recent PSLV-DI flight all the individual stages including the first two which form a part of GSLV have functioned satisfactorily giving added confidence in GSLV development.

(d) There is no major disruption in the country's space programme. The first few developmental flights are meant to prove the vehicle and the experience of failure in the first developmental flight is not unexpected. In spite of the failure to reach the final orbit, the success achieved in this particular mission, in proving all the major systems and subsystems of the complex vehicle is noteworthy.

(e) An agreement was entered into with Glavkosmos of erstwhile USSR for the development, supply and technology transfer of the cryogenic stage for GSLV, mainly to speed up the realisation of a GSLV.

(f) and (g). PSLV uses solid boosters for its first and third stages and liquid engines for its second and fourth stages. The first stage which is a giant 129 tonnes solid booster with six 9 tonnes strap-ons as well as the third 7 tonnes solid booster are totally indigenously developed. While the fourth stage is totally indigenous, the second stage uses the engine adopted from the Arane Viking engine of France. This technology has been acquired through a barter deal during 1974-79 by ISRO engineers participating in the Viking Engine development. However, the stage and its complex subsystems, which were not part of the above contract were indigenously developed by ISRO and successfully flight tested in PSLV-DI.

[English]

Installation of Tube-wells in Gujarat

1031. SHRI SHANKERSINH VEGHELA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to instal public tube-wells in Gujarat with World Bank assistance;

(b) If so, the details thereof;

(c) the number of tube-wells installed during the last three years, location-wise; and

(d) the number of tube-wells likely to be installed during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) Does not arise

(c) During the last three years 5 tube-wells installed under the annual plan programme.

(d) No tube-well is likely to be installed during 1993-94.

Government Bungalows Converted into Memorials

1032. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of Government Bungalows in New Delhi have been converted into Memorials, Museums, Libraries etc. on the name of political leaders who were holding high offices when alive;

(b) if so, location, size, total area etc. of these bungalows /premises and the persons to whom these bungalows have been dedicated;

(c) whether there are demand for similar facility to other departed leaders;

(d) if so the details thereof;

(e) whether the Government have any policy in this regard;

(f) if so, the details thereof;

(g) whether some bungalows are under unauthorised possession on these grounds; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). Three bungalows have been converted into Memorials as per details given in the statement.

(c) and (d). Yes, Sir, There are de-

mands for similar facility from the following:

(i) Sardar patel Memorial Society

(ii) Pt. Pant Museum

(iii) Dr. B.R. Ambedkar Memorial Library

(iv) Jagjiven Ram Memorial

(v) Lal Bahadur Shastri Memorial

(e) and (f). In view of the acute shortage of bugalow type accomdation, Govt. is not agreeable to conversion of houses to momorial etc. However, where conversion had been agreed to, it was decided that the ownership of the building will not be transferred and shall vest in the Central Government and maintenance etc. will be undertaken by CPWD as deposit work on behalf of society/ trust.

(g) and (h). There are two bungalows under unauthorised possession on these grounds viz. (i) 6, Krishan Menon Marg and (ii) 1, Moti Lal Nehru Place.

STATEMENT

Government Bungalows in New Delhi Converted into Memorials, Museums, Libraties etc. on the name of Political Leaddrs who were holding high offices when Alive.

S.No.	Bungalows	Total area
1.	Teen Murti House-Dedicated in the name of Jawahar Lal Nehru	Plinth area (main building 6578 Sq.M)
2.	1, Sefdarjang Road and Dedicated	
	1, Akbar Road	Plinth area of the bungalows 689.87 Sq. M and 702.88 Sq. M. respectively.
	in the name of Smt. Indira Gandhi	

[Translation]

Abolition of Octroi System

1033. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the octroi system has not been abolished in the entire country;

(b) if so, the States in which this system has been abolished and the results thereof; and

(c) the time by which this system is likely to be abolished in remaining States?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THIUNGON): (a) and (b). Octroi is still being levied in some states in the country. As on date 16 States and 5 Union Territories do not levy Octroi whose details are given in the statement attached. As a result of abolition of Octroi in these States, Urban Local Bodies are either being compensated by way of annual grants-in-aid or by enhancing the Sales Tax on certain items.

(c) The levy of tax on entry of goods in to a local area for consumption, use or sale therein falls at Entry 52 of the State List of the 7th Schedule of the Constitution of India. In view of this, it is for the State Govts. to look into question of abolition of Octroi.

STATEMENT

The list of State Governments/UTs where Octroi is not levied:

1. Andhra Pradesh
 2. Assam
 3. Bihar
 4. Karnataka
 5. Kerala
 6. Madhya Pradesh
 7. Nagaland
 8. Sikkim
 9. Tamil Nadu
 10. Tripura
 11. Himachal Pradesh
 12. Manipur
 13. Meghalaya
 14. Uttar Pradesh
 15. Arunachal Pradesh
 16. Mizoram
- UTs:*
17. Chandigarh
 18. Dadra & Nagar haveli
 19. Pondicherry
 20. Delhi
 21. Daman & Diu

[English]

Budget Provisions for Navy

1034. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state :

(a) the percentage of the total Defence budget rearmarked for the Navy during 1990-91, 1991-92 and 1992-93;

(b) the percentage of the total budget for 1993-94;

(c) whether any demand for increase of funds has been made by the Navy;

(d) if so, the Government's response thereto;

(e) whether the Navy proposes to raise funds by any other means; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). The percentage of Navy budget out of the total Defence budget is as follows;

1990-91	-	12.56%
1991-92	-	13.01%
1992-93	-	11.52%
1993-94	-	11.44%

(c) and (d). Yes, Sir. Budgetary allocations to the Indian Navy are decided after taking into consideration all relevant factors, including the geo-political scenario and the existing/ emerging threat perception.

(e) No, Sir.

(f) Does not arise.

[Translation]

Intrusion by Foreign Ships

1035. SHRI DILEEPBHAI SANGHANI: Will the PRIME MINISTER be pleased to state:

(a) the number of cases of intrusion by foreign boats/ships in Indian territory, State-wise detected by the Coast-Guard during 1993;

(b) the quantity of smuggled goods including narcotics seized by the Coast-Guard during the said period; and

(c) the details of total amount and other incentives given to Coast-Guard officials as prize during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). No foreign boats/ships have been detected in the Indian Territorial waters; which extends upto 12 nautical miles from the base line (Coast). However, certain foreign vessels have been found engaged in the fishing activities in the India Exclusive Economic Zone (EEZ), which extends upto 200 nautical miles from the base line. During 1993, 54 foreign fishing vessels were apprehended by the Coast Guard. No smuggled goods including narcotics were seized.

(c) Does not arise.

[English]

Wasteland Development Force

1036. SHRI C.K. KUPPUSWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have finalised the scheme for raising force of Wasteland Development Board for the development of wasteland in the country; and

(b) if so, the details of strength of such force and the places where it is proposed to be deployed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAMSINGH): (a) and (b). For development of non-forest wastelands in the difficult and ravined areas of Madhya Pradesh including the districts of Morena and Bhind. The Department of Wasteland Development has proposed the raising of Wasteland Development Task Force. The strength of the Force would depend upon the availability of wastelands and availability of funds. However, the proposed Force is likely to have a strength of 317 personnel.

Loan for Atomic Energy Programmes

1037. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the World Bank has approved any loan for development of Atomic Energy programmes in the country;

(b) if so, the details thereof; and

(c) the details of new projects proposed to be started with this loan?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVESH CHANRVEDI): (a)

No, Sir.

(b) and (c). Does not arise.

Company Deposit Rules

1038. SHRI SHRAVAN KUMAR PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Law Commission has mooted certain changes and modifications in the Company Deposit Rules with a view to securing statutory protection of small deposits; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). The Law Commission has made, inter-alia, the following recommendations:

(i) providing definition of Small depositors who have deposits upto Rs. 11,000/-

(ii) the default in repayment of the matured deposits may be intimated by the Company to the Company Law Board;

(iii) prohibition from raising further deposits by the Companies which have defaulted in repayment of the deposits and interest thereon;

(iv) the defaulting companies should report the fact of default in future advertisements inviting deposits from public; and

(v) The companies may be allowed to

utilise the funds obtained by way of loans for repayment to small depositors.

The Companies Bill, 1993 introduced in the Rajya Sabha on 14.5 1993 already provides that the company which has failed to repay and deposit or interest due thereon shall be prohibited from raising further deposits and from making inter-corporate loans/investments, until the default is made good. Compulsory credit rating is also proposed to be introduced in case of companies intending to raise deposits, through advertisements.

**Plan Investment for 1992-93 and
1993-94**

1039. SHRI SOMJIBHAI DAMOR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether some States have defaulted in achieving the targeted plan investment for 1992-93 and 1993-94;

(b) if so, the names of all such defaulting States; and

(c) the status of Gujarat in respect of achieving the target for plan investment in the 1992-93 and 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIDHAR GOMANGO) (a) to (c). A statement detailing the originally Approved Outlays and the revised outlays for the Annual Plan 1992-93 of all States is attached. The table also indicates excess/shortfall for each State. It is too early yet to estimate correctly likely shortfalls, if any, in Annual Plan 1993-94 of most of the States.

STATEMENT

Annual Plan - 1992-93 - Approved/revised outlays - States/UTs

Sl.No.	States/UTs	(Rs. Crores)		
		Originally Approved Outlay	Revised Outlay	Variation Excess (+)/Shortfall(-)
1	2	3	4	5
1.	Andhra Pradesh	1660.00	1675.00	15.00
2.	Arunachal Pradesh	245.00	235.00	-3.65
3.	Assam	960.00	700.00	-260.00
4.	Bihar	2202.00	1100.00	-1102.73
5.	Goa	152.50	153.42	0.92
6.	Gujarat	1875.00	1875.00	0.00
7.	Haryana	830.00	804.57	-25.43
8.	Himachal Pradesh	486.00	490.00	4.50
9.	Jammu & Kashmir	820.00	623.00	-197.00
10.	Karnataka	1915.00	1915.00	0.00
11.	Kerala	913.00	750.00	-163.00

Sl.No.	States/UTs	(Rs. Crores)		
		Originally Approved Outlay	Revised Outlay	Variatio Excess (+)/Shortfall(-)
1	2	3	4	5
12.	Madhya Pradesh	2400.00	1792.00	-608.00
13.	Maharashtra	3160.00	3208.80	48.00
14.	Manipur	210.00	171.30	-38.70
15.	Meghalaya	241.00	241.00	0.00
16.	Mizoram	160.00	165.18	5.18
17.	Nagaland	185.00	110.19	-74.81
18.	Orissa	1405.00	1055.00	-350.00
19.	Punjab	1150.00	856.50	-293.50
20.	Rajasthan	1400.00	1410.00	10.00
21.	Sikkim	110.00	110.00	0.00
22.	Tamil Nadu	1751.00	1766.75	15.75

(Rs. Crores)					
Sl.No.	States/UTs	Originally Approved Outlay	Revised Outlay	Variatio Excess (+)/Shortfall(-)	
1	2	3	4	5	
23.	Tripura	282.00	240.00	-42.00	
24.	Uttar Pradesh	3853.00	3149.39	-703.01	
25.	West Bengal	1501.00	703.50	-797.50	
	Total (States)	29667.23	25302.05	-4565.18	

Production/Export of Caprolactam

1040. SHRI P.C. THOMAS. Will the PRIME MINISTER be pleased to state:

(a) whether caprolectum is exported;

(b) if so, the details of the exports made during the last two year the country to which exports were made and the amount earned therefrom;

(c) the places where it is produced in the country and the quantity thereof;

(d) the production of caprolactam in

FACT, Travancoure at present; and

(e) the steps taken to increase its production?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO): (a) Yes, Sir.

(b) Caprolectm is exported to countries like Taiwan, South Kora, Singapore, China and Sri Lanka as per details given below:

Year	Quantity exported (Tonnes)	Export Value (Rs./lakhs)
1991-92	NIL	NIL
1992-93	1641	539.47
1993-4 upto Nov.'93)	5826	1930.26

(c) Gujarat State Fertilizer Co. Ltd. (GSFC), Vadodara and Fertilizers & Chemicals Travancore Ltd. (FACT). Cochin are the only two manufacturers of caprolactam in country with an installed capacity of 70,000 tonnes and 50,000 tonnes per annum respectively.

(d) FACT is currently operating at 80% to 85% of the installed capacity. During the current financial year FACT has produced 23,578 tonnes of caprolactam upto November, 1993.

(e) Present level of production is fairly high keeping in view the demand - supply position in the market.

Joint Venture with ECIL and M/S. Rapiscan security products

1041 SHRI MANORANJAN BHAKTA:
SHRI GEORGE FERNANDES:

Will the PRIME MINISTER be pleased to state:

(a) whether the Electronic Corporation of India Limited has entered into a joint venture with US based M/s Rapiscan Security products Inc. to manufacture and market a range of security systems, including the latest generation x-ray baggage systems; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI):

(a) Yes, Sir. ECIL has signed a Memorandum of Undertaking to form a Joint Venture Company (JVC) with M/s Rapiscan Security Products US/UK to manufacture and market latest state of the art X-ray baggage inspection system and related security products to cater to the needs of domestic and foreign markets.

Updating of Land Records

1042. SHRI CHITTA BASU: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to update the land records in all States;

(b) if so, the specific steps taken so far in this direction;

(c) whether a panel headed by Shri P.S. Appu has been set up to go in depth into the matter and recommend measures;

(d) whether the Committee have since submitted its report;

(e) if so, the salient features of the report; and

(f) action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR):

(a) and (b). Yes, Sir. a Centrally Sponsored Scheme for Strengthening of Revenue Administration and Updating of land Records is already in operation in the states and Union territories. Under the Scheme since 1987-88 an amount of Rs. 5557.69 lakh has been released to the States and Union Territories as Central Share.

(c) A Committee has been set up under the Chairmanship of Shri P.S. Appu to suggest measures for revitalisation of land records system and land revenue administration.

(d) No, Sir.

(e) and (f). Question does not arise.

[*Translation*]

Industrial Township in Manesar

1043. SHRI ANAND AHIRWAR: Will the PRIME MINISTER be pleased to state:

(a) whether a Japanese team has recommended to establish the proposed Industrial city near Manesar (Gurgaon)

(b) if so, the details thereof; and

(c) the action being taken by the Government on the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). The Japan international Cooperation Agency (JICA) is conducting a Master Plan Study of the Industrial Model Town (IMT). Based in the draft final report, the Govt. of India have accepted the recommendation to undertake a feasibility study of the candidate site near

Gurgaon. A final decision would be taken only after the feasibility study, which is likely to take about one year.

[English]

Growth Centres in Kerala

1044. PROF.P.J. KURIEN: Will the PRIME MINISTER be pleased to state:

(a) the latest position of the proposed growth centres in Kerala;

(b) whether land for the growth centres in Pathanamthitta and Alleppey districts have since been acquired;

(c) if not, the reasons therefor; and

(d) the time by which each growth centre is proposed to be started?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). Work on growth centres is taken up after the project reports for the selected centres are approved by the Central Government. The Project Reports of the growth centres of Kerala have not been approved as yet. For the two growth centres allotted to the State, provisional release of Rs. 50.00 lakhs each as Central assistance has been made.

(d) These projects are to be implemented during 8th Five Year Plan by the State Government.

Growth Centres in Orissa

1045. SHRI ANADI CHARANDAS: Will the PRIME MINISTER be pleased to state:

(a) the details of the industrial growth centres set up in Orissa;

(b) whether the Government propose to set up industrial growth centres at block level in the backward tribal areas of Orissa;

(c) if so, the details thereof; and

(d) the time by which the scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) Under the Growth Centre Scheme, Orissa has been allotted 4 growth centres which have been identified and announced. The names of these centres are Chatrapur in district Ganjam, Chiplima in District Sambalpur, Dubri in district Cuttack and Kesinga in district Kalahandi.

(b) No, Sir.

(c) Does not arise.

(d) The Scheme is to be implemented during the VIIIth Five Year Plan.

Villages without Drinking water

1046. SHRI ANKUSHARAO RAOSAHEB TOPE: Will the PRIME MINISTER be pleased to state:

(a) the State-wise number of villages without any source of drinking water;

(b) whether any target has been fixed to provide drinking water in these villages during Eighth Plan period:

(c) if so, the details thereof, State-wise; and

(d) the steps taken to achieve the target?

THE MINISTER OF STATE IN THE

MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H.PATEL): (a) Out of Problem villages identified through 1980 and 1985 surveys, the number of problem villages without safe source of drinking water as on 31.10.1993 is as under:-

<i>S.No.</i>	<i>State</i>	<i>No. of Problem Villages yet to be covered</i>
1.	Assam	9
2.	Gujrat	10
3.	Jammu & Kashmir	221
4.	Maharashtra	22
5.	Meghalaya	252
6.	Orissa	16
7.	Rajasthan	47
8.	Tripura	3
9.	UttarPradesh	92
Total		672

(b) and (c). The target for Eighth Plan is to provide safe drinking water facilities to the entire rural population by the end of the plan period. State-wise targets and achievements for 1992-93 and 1993-94 are given in the attached statement. The State-wise targets for the remaining three years of the Eighth Plan will be fixed on year to year basis depending upon the outlay approved and other related factors.

(d) Allocation for Eighth Five Year Plan

has been increased to Rs. 5100 crores for Rajiv Gandhi National Drinking Water Mission including Accelerated Rural Water Supply Programme. Adequate financial assistance is being provided to the States/UTs to implement the programme expeditiously. Quantitative and qualitative aspects of drinking water are being emphasised under the recent survey of rural habitations undertaken to plan future strategies. The programme is reviewed from time to time by convening meetings and conducting field visits by technical officers

STATEMENT

Physical targets and achievements for coverage of problem villages during 1992-93 and 1993-94 (as on date)

Sl.No	State/UT	1992-93		1993-94	
		Target	Achievement	Target	Achievement
1	2	3	4	5	6
1.	Andhra Pradesh	600	691	1269	930
2.	Arunachal Pradesh	150	169	150	10
3.	Assam	314	156	714*	135
4.	Bihar	4603	5188	6281	1319
5.	Goa	55	54	55	27
6.	Gujarat	500	456	500	213
7.	Haryana	220	334	700	223
8.	Himachal Pradesh	777	573	840*	162
9.	J & K	321	94	214	7

Sl.No	State/UT	1992-93		1993-94	
		Target	Achievement	Target	Achievement
1	2	3	4	5	6
10.	Karnataka	4590	5056	5500	2289
11.	Kerala	475	252	200	60
12.	Madhya Pradesh	4750	5666	5600	3033
13.	Maharashtra	878	814	1000	530
14.	Manipur	170	86	170*	28
15.	Megalaya	775	686	560	40
16.	Mizoram	105	154	165	19
17.	Nagaland	100	49	140	0
18.	Orissa	1734	1600	2500	1405
19.	Punjab	579	650	35	133

Sl.No	State/UT	1992-93		1993-94	
		Target	Achievement	Target	Achievement
1	2	3	4	5	6
20.	Rajasthan	2000	20110	2195	783
21.	Sikkim	24	18	139	6
22.	Tamil Nadu	2500	2663	3500	787
23.	Tripura	310	229	2420*	83
24.	Uttar Pradesh	4262	4964	5084	2642
25.	West Bengal	2682	175	2008	710
26.	A & N Islands	10	18	20	6
27.	Chandernagore	0	0	0	0
28.	Dadra & Nagar Haveli	0	0	5	0

Sl.No	State/UT	1992-93		1993-94	
		Target	Achievement	Target	Achievement
1	2	3	4	5	6
29.	Delhi	0	0	0	0
30.	Lakshadweep	4	4	2	0
31.	Pondicherry	25	20	25	0-
32.	Daman & Diu	0	4	25	2
		334533	34375	40457	15589

* Provisional Targets

Demand for Subsidy on Indigenous Newsprint

1047. SHRI R. SURENDER REDDY:
Will the PRIME MINISTER be pleased to state:

(a) whether the price of the indigenous newsprint has been increased on a number of times by the manufacturers during recent years;

(b) if so, the details of the increase in prices effected during the last three years and the reasons for frequent increase;

(c) whether the Indian Newsprint Manufacturers Association has recently demanded for subsidising the price differential between the imported and the domestic newsprint;

(d) if so, the grounds on which subsidy has been demanded on the indigenous newsprint;

(e) whether the Indian Newspaper Society has opposed the Manufacturers' plea for subsidy;

(f) if so, the grounds on which the Society has opposed the Manufacturers' demand for subsidy; and

(g) the reaction of the Government on the demand of the newsprint manufacturers?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF INDUSTRIAL DEVELOPMENT AND
DEPARTMENT OF HEAVY INDUSTRY):
(SHRIMATI KRISHNA SAHI): (a) Yes, Sir.

(b) A statement regarding increase in price effected by the newsprint mills during the last three years is attached. The increase in prices of newsprint has been attributed mainly to the escalations in the input costs.

(c) No, Sir.

(d) Does not arise.

(e) and (f). In a Press Release dated 29.10.1993. The Indian Newspaper Society (INS) has opposed the reported suggestion of the Indian Newsprint Manufacturers Association for a subsidy, equivalent to the price differential between imported and the domestic newsprint on the grounds that there is no control on the price fixed by the indigenous newsprint mills.

(g) In view of (c), does not arise

STATEMENT

Name of Mill	1	Date of Increase	2	Price increase (Rs. per MT)	3
Tamil Nadu Newsprint and Papers Limited (TNPL)		01.05.1990		700	
		05.11.1990		1000	
		17.06.1991		800	
		29.05.1992		1000	
		20.06.1993		500	
The Mysore Paper Mills Limited (MPM)		April, 1990		800	
		October, 1990		800	
		19.06.1991		815	
Hindustan Newsprint Limited (HNL)		21.05.1992		1040	
		24.11.1992		922	
		01.06.1990		865	
		29.10.1990		695	
		01.04.1991		980	
		01.06.1991		795	

Name of Mill	Date of Increase	Price increase (Rs. per MT)
1	2	3
NEPA Limited	20.05.1992	1000
	21.06.1993	1000
	01.06.1990	1044
	07.11.1990	656
	15.06.1991	1100
	22.05.1992	1700
	02.12.1992	1000

Electoral Rolls of Delhi

1048. SHRI SYED SHAHABUDDIN:

Will the PRIME MINISTER be pleased to state:

(a) the total number of voters in the Union Territory of Delhi in the last electoral roll before the intensive revision with 1.1.92 as the date of reference;

(b) the total number of electors in the draft rolls of 1993 ;

(c) the total number of electors in the final rolls of 1993;

(d) the number of electors in whose respect claims were filed and the number of those in whose respect the claims were accepted, after the publication of the draft rolls;

(e) the number of electors in whose case objections were filed and the number of those in whose case the objection was upheld; and

(f) the final number of electors and its break-up, constituency-wise, for the last Assembly election?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):
(a) 62,07,479.

(b) to (f). The information is being collected and will be laid on the Table of the House.

Contract to Upgrade MIG-21 BIS Aircraft

1049. SHRI SANAT KUMAR MANDAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Israeli Aircraft Industries (IAI) has intensified its efforts to secure the Incrative contract to upgrade the MIG-21 BIS aircraft operating with the Indian air force;

(b) the details of other global aircraft manufacturers in the race to bag the prestigious contract;

(c) whether the Russians have presented an equally impressive package; and

(d) if so, the decision taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (d). Offers for upgradation of MIG 21BIS Aircraft, both solicited and unsolicited have been received from Russian, Israeli, French and British manufacturers/vendors. These are under scrutiny.

Demolition of Houses in Sainik Farms Area

1050. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of houses have been and are being demolished in Sainik Farms area of South Delhi;

(b) if so, the number of houses demolished so far and the number of houses which are yet to be demolished;

(c) the criteria adopted in selecting the houses for demolition and the number of complaints received about discrimination in this regard;

(d) whether the colonisers when have sold the land in Sainik Farms areas have been identified and if so, the details thereof; and

(e) the action taken against him them and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir

(b) Municipal Corporation of Delhi has carried out a survey of the area recently and has reported more than 1300 premises which have come up unauthorisedly in the area during the last 20 years. Out of these, 151 structures have so far been demolished. The remaining structures are yet to be demolished.

(c) The concerned Building Department of MCD has reported that one complaint has been received by it. The criteria adopted for deciding the property for demolition undertaken in Sainik Farm as reported by MCD is as under:

- (1) On going construction;
- (2) property where construction in the form or addition and alteration was going on; and
- (3) Boundary wall constructed in violation of building Bye-laws

(d) Deputy Commissioner, Delhi has reported that no such case has come to the notice of his Department.

(e) Does not arise in view of reply to Part (d) above.

Setting up of Training -cum-Service Centre

1051 SHRI V.S. VIJAYARAGHAVAN
Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Kerala has sent any proposal for setting up of training-cum-service centre in the field of plastic technology in the state:

(b) if so, the details thereof; and

(c) the action taken on the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO): (a) to (c). A proposal was received from the Government of Kerala for setting up a training-cum-service centre in the field of plastic technology in the state. However, the proposal was not found feasible in view of the financial constraints with the Central Government and the State Government was informed accordingly.

[*Translation*]

New Drug Policy

1052. SHRI BOLLA BULLI RAMAIA:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received representations from various drugs manufacturing organisations regarding difficulties faced by them due to delay in announcing new drug policy;

(b) if so, the salient features thereof; and

(c) the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (c). The discussions on various aspects of Drug policy, 1986 have taken place in the House on the 19th and 21st August, 1993. Final decisions in this regard are expected to be taken soon.

Language policy for U.P.S.C. Examinations

1053. SHRI SURENDRA PAL PATHAK:
SHRI SURYA NARAIN YADAV:

Will the PRIME MINISTER be pleased to state:

(a) the progress made so far in the matter of conducting various U.P.S.C examinations in Indian languages and discontinuance of compulsory paper in English:

(b) the time by which a final decision is likely to be taken thereon; and

(c) the state at which the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (SHRIMATI MARGRET ALVA): (a) to (c). Government have not yet taken a final decision on the recommendations of the Expert Committee headed by Dr. Satish Chandra regarding introduction of multi-lingual policy for UPSC examinations, and continuance or otherwise of the compulsory paper in English.

[English]

Voluntary Retirement Scheme in HMT Ltd.

1054. SHRI MOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(a) the purpose for which the Voluntary Retirement Scheme was introduced in the Hindustan Machine Tools Limited;

(b) the number of employees who have opted for the scheme so far;

(c) whether these employees have been paid their full dues;

(d) if not, the reasons therefor;

(e) whether HMT Ltd. has asked the retiring employees to deposit their voluntary retirement scheme payment in company's fixed deposit scheme;

(f) if so, the reasons therefor; and

(g) the steps taken to make the voluntary retirement scheme a success?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) A Voluntary Retirement Scheme (VRS) was introduced in HMT with the objective of achieving

optimum level of manpower with the desired average age-mix.

(b) 940 employees have opted for VRS during 1992-93 and 1993-94 till October '93

(c) Yes, Sir.

(d) Does not arise.

(e) and (f). One of the conditions of the VRS introduced by the company is that the applicant shall deposit 50% of the compensation received by him in the company's fixed deposit for a period of one year.

(g) does not arise in view of the answer to part (b) above.

[*Translation*]

Use of Solar Energy

1055. SHRI SATYA DEO SINGH:
SHRI BRIJ BHUSHAN
SHARAN SINGH:
DR. KRUPASINDHU BHOT:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to make use of solar energy compulsory for water heating in hotels, hospitals and hostels;

(b) if so, whether any policy has been formulated in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICUL-

TURE (SHRI S. KRISHNA KUMAR): (a) (c). Yes, Sir. The report of a Task Force which studied the feasibility of having compulsory use of solar water heating system in Government buildings has been accepted by Ministry of Urban Development. Based on this, Ministry of Urban Development has taken a policy decision to make use of solar water heating systems obligatory to all hotels, hospitals and hostels. As a first step, has been decided to introduce this mandatory provision in institutional buildings only as they are normally assured of regular water supply.

[*English*]

Model Villages

1056. DR. KRUPASINDHU BHOT: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to develop some model villages under the Rural Sanitation Programme during the Eighth Plan;

(b) if so, the funds earmarked therefor during the above Plan period, State-wise; and

(c) the target fixed for different State during the Eighth Plan?

THE MINISTER OF STATE IN THE-MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Yes, Sir.

(b) Development of model village is on of the component of Central Rural Sanitation programme (CRSP). No separate fund is earmarked for development of model villages. States are expected to cover the expenditure on model villages from CRSP

annual allocation within the total outlay of Rs. 380.00 crores for Eighth Five Year Plan and by utilising the State Sector Minimum Needs Programme outlay of Rs.294.93 crores for Eighth Plan,

(c) No target has been fixed for development of model village during Eighth Five year plan. The States/Uts have been required to develop at last one village initially.

Charitable and Voluntary Organisations

1057. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) the details of schemes, if any involving participation of charitable and voluntary organisations under the Ministry of Science and Technology

(b) the budgetary provisions and actual amount spent on these schemes during the last three years, yearwise; and

(c) the method for monitoring the implementation of these schemes?

THE MINISTER OF STATE IN THE PRIME MINISTER OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND THE DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUBVENSH CHATURVEDI): (a) Schemes in which charitable institutions and voluntary organisations are involved for implementation of projects are for example, natural Resource Data Management System (NRDMS); S&T Entrepreneurship Development Programme and Employment Generation (NEB); Science & Technology Communication and Popularisation (NCSTC); Science and Society Programme (SSP) and Biotechnology based programmes for SC/ST based population and weaker sections.

(b) Within the total budget under the schemes mentioned above, voluntary organisations are supported alongwith educational institutions and Research & Development Organisations with a view to encouraging cooperation between them. Budget provisions and the actual amount spent during the last 3 years is:

	1990-91	1991-92	1992-93
	<i>(Rs. in lakhs)</i>		
Budget	1084.00	1015.00	1165.00
Actual	1237.00	996.00	1231.00

(c) methods of monitoring for effective implementation of the schemes essentially include Group Monitoring meetings; Site visits; Steering Committees and periodic (half yearly and annual) progress reports.

Supply of Tap Water Under Accelerated Rural Water Supply Programme (Arwsp)

1058. SHRI BIRSINGH MAHATO: Will the PRIME MINISTER be pleased to state:

(a) the details of proposals received by the Union Government from the State Governments for supply of tap water under the Accelerated Rural Water Supply Programme (ARWSP) are lying pending for approval, State-wise; and

(b) the time by which these are likely to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) No schemes for technical approval under Accelerated Rural Water Supply Programme are pending with the Central Government

(b) Does not arise.

Use of Aluminium in Construction Activities

1059. SHRI K. PRADHANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposed to promote the use of aluminium as a substitute material for construction activities; and

(b) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b). Aluminium has been in use in building construction for quite long. It is used widely in manufacture of doors, windows, ventilators, partitions, panning, cladding, false ceiling, etc. consequent to imposition of ban on use of wood in certain aspects of construction activities by

CPWD from the 1st April, 1993. aluminium has been identified as one of the severe wood substitute materials, even though it is costly and highly energy-consuming. CPWD has suggested to all field units that aluminium could be used in door/window frames and shutters, panning, false ceiling etc.

Power from Sugar Mills

1060. SHRI S.B. SIDNAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have launched a programme to produce power from sugar mills;

(b) if so, to what extent the Government have so far worked out the plan to produce power from sugar mills in the country; and

(c) the States where such plants are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b). Ministry of Non-conventional Energy Sources had constituted a Task Force to assist in the formulation of a National Programme on Biomass based Co-generation. The recommendations of the Task Force pertaining to bagasse based cogeneration in sugar mills were discussed in a National Workshop held recently. A National Programme is likely to be launched after detailed examination of the recommendations.

(c) Significant potential for bagasse based cogeneration is available in all the major sugar producing States such as Uttar Pradesh, Maharashtra, Tamil Nadu etc.

Criminal Suit Against Union Carbide Corporation

RAWAT:
SHRI B.N. REDDY:

1061. SHRI MANORANJAN BHAKTA:
Will the PRIME MINISTER be pleased to state:

Will the PRIME MINISTER be pleased to state .

(a) whether CBI has taken any steps for the disposal of criminal suits relating to the Bhopal gas leak disaster of December, 1984;

(a) the present stage of negotiation with regard to acquiation of cryogenic engine technology (including engine) from Russia:

(b) if so, whether extradition proceedings have since been started against the former chief of the Union Carbide corporation;

(b) whether any steps have been taken by the Government to clain damage in case of unilateral breach of contract by Russia in the cryogenic rocket engine deal;

(c) if so, the details thereof; and

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) Yes, Sir. The charges against all the accused persons except accused Mr. Warren Anderson, Union Carbide Corporation, USA and Union Carbide (Eastern) Inc., Hongkong have since been famed by the Additional Session Judge, Bhopal on 8.4.1993

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE (SHRI BHUVNESH CHATURVEDI): (a) to (d). Consequent to the declaration of force majeure clause, Russian team has arrived in India for discussions on the future course of action with respect to the Agreement.

[English]

Public Sector Undertaking in Gujarat

(b) to (d). All necessary documents, alongwith the Affidavits for the extradition of Mr. Warren Anderson, former Charman of the Union Carbide Corporation, have since been prepared by the CBI.

1063. SHRI SHANKERSINGH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) the details of the public sector undertakings in Gujarat:

[Translation]

Cryogenic Engine Deal with USSR

(b) the details of profits and losses incurred by each of them during the last three years:

1062. SHRI PROF. RASA SINGH

(c) the number of such undertakings which have been closed or are likely to be closed in the near future due to their running in loss.

(d) down the main reasons of their sickness and the steps taken to restart them;

(e) whether the interest of labourers workers is likely to be safeguarded; and

(f) the details of the proposals regard-

ing establishment of new undertakings public sector in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) and (b). As on 31-3-1992, there were 10 Central Public Sector Enterprises with their registered office in the State of Gujarat. The details of net profit/loss of these enterprises are given below:

(Rs. in lakhs)

Sl. No.	Name of PSE	Net Profit/loss/during		
		1991-92	1990-91	1989-90
1.	Indian petroChemicals Ltd.	5502	5725	8124
2.	NTC (Gujarat) Ltd. -	3713	2195	2788

(c) and (d). No Central PSE has been closed down. However, NTC (Gujarat) Ltd. has been registered with BIFR for formulation of its revival/rehabilitation plan. The main reasons of losses include obsolete plant and machinery, excess labour employment, unhealthy condition from unorganised powerloom sector and steep rise in the cost of major inputs.

(e) National Renewal Fund has been set up as a safety net for protecting the interest of the workers likely to be affected.

(f) Setting up of new projects or expansion of existing projects in the Central Public Sectors are decided keeping in mind the techno-economic feasibility of the Projects and availability of the resources together with the balanced regional development of the country.

Promotion of Domestic Industry

1064. SHRI GERGE FERNANDES: Will the PRIME MINISTER be pleased to state: (a) whether the Federation of Indian Chamber of Commerce and Industry (FICCI) has urged the Government to provide a level-playing field to the domestic industry for competing with the foreign companies;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b)

The President, Federation of Indian Chamber of Commerce and Industry (FICCI) in his speech at roundtable on Review of Current Industrial Scene had mentioned the need for creating a level-playing field for the domestic industry to withstand competition.

(c) Under the current economic reform programme various measures have already been taken to enable the domestic industry attain international competitiveness. The Government are however, open to suggestions from Industry as the process of Economic reforms is both interactive and continuous.

Losses in Public Sector Fertilizer Plants

1065. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether some public sector fertilizer plants are running in losses;

(b) if so, the details of such plants;

(c) the details of the capacity utilisation

in these plants in public sector, private sector and cooperative sector during the last three years;

(d) the reasons for losses and low capacity utilisation in public sector plants; and

(e) the steps taken by the Government to improve the performance of these plants?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO): (a) and (b). During the year 1992-93, Hindustan Fertilizer Coproation of India (HFC), Fertilizer Corporation of India (FCI), Rashtriya Chemicals & Fertilizer Ltd. (RCR), Pyrites Phosphates & Chemicals Ltd. (PPCL) and Paradeep Phosphates Ltd. (PPL) recorded losses. The details of losses are as follows: (c) Overall capacity utilisation of the plants in the above companies was as follows:

<i>Sl No.</i>	<i>Name of the Company</i>	<i>Loss (Rs. crores)</i>
1.	H.F.C.	349.44
2.	FCI	245.50
3.	RCF	26.58
4.	PPCL	8.29
5.	PPL	80.94

(c) Overall capacity utilisation of the

plants in the above companies was as follows:-

<i>Name of the Company</i>	<i>%age of capacity utilisation</i>		
	<i>1990-91</i>	<i>1991-92</i>	<i>1992-93</i>
H.F.C.	31.8	32.1	33.5
F.C.I.	28.6	30.7	29.2
RCF (i) Nitrogen	90.9	84.1	92.3
(ii) Phosphate	92.4	89.8	94.0
PPCL (SSP Plant)	49.8	64.8	67.6
PPL	45.7	89.1	72.5

(d) The reasons for losses and low capacity utilisation in HFC and FCI are design-deficiency, ageing of the plants, power problems, equipment break down and liquidity problems etc. The main reasons for losses of PPCL and PPL was decontrol of phosphatic fertilizers in 1992. The losses of RCF in 1992-93 were due to increased liability arising out of Kuwaiti Dinar loan repayment.

(e) The steps taken to improve the financial performance of fertilizer plants include-

- lowering of railway freight on fertilizer movement.
- removal of customs duty on import of phosphoric acid.
- refund of customs duty on plant and equipments imported for fertilizer plants that were commissioned after 1.1.1991.
- 3% concession in the interest rate on term loans.

- import substitution incentives to encourage use of indigenous phosphate and pyrites.

[Translation]

Loss of Life and Property in the Elections

1066. SHRI ANAND AHIRWAR: the PRIME MINISTER be pleased to state:

(a) the loss of life and property in the elections held recently in each of the five States:

(b) the number of persons arrested in this connection and action taken against them; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

Drinking Water Problem in Rajasthan

1067. SHRIGUMAN MALLODHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have identified the small and medium towns facing severe scarcity of water in Rajasthan;

(b) if so, the details of such village and town in Rajasthan;

(c) whether the State Government has submitted scheme and have demanded funds to ensure potable drinking water supply to these towns; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). Even though no recent survey has been made by the Govt. of India to find out the drinking water shortage in small and medium towns of Rajasthan but as a part of centrally assisted Accelerated Urban Water Supply Programme the State Govts. have been requested to list out the drinking water problem in small towns (below 20,000 population as per 1991 census).

Drinking water supply and sanitation is a State subject. Based on the information available with the State Govt. has proposed water supply schemes for 105 towns costing Rs. 114.64 crores.

The State Govt. has been asked to send proforma schemes for these 105 small towns which on receipt would be technically

examined and approved for financing as per the guide lines of AUWSP.

Tenure of Officials on Deputation

1068. SHRI AMARROYPRADHAN: Will the PRIME MINISTER be pleased to state:

(a) the normal tenure of an official on deputation to other Ministries/Departments;

(b) the number of times for which the extension can be granted and for how long;

(c) the criteria adopted while granting extensions to such deputationists; and

(d) the remedial steps proposed to be taken to plug the loop-holes in the existing instructions to ensure not only to check the re-appointments of same personnel on same posts/seats, but also to check the vested interests of the said officials as well as the appointing authorities?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) The period of deputation for a particular grade or cadre is dependent upon the pay scale of the post to which deputation is being made. For the top level, i.e. for posts having a pay scale the maximum of which is Rs. 5700 or above, the period prescribed is '5 years', for the Middle Management Level i.e. for posts having a pay scale with a maximum of Rs. 4500/- or above but below Rs. 5700/-, the period is '4 years' and for all other lower levels it is normally '3 years'. However, the Ministries/Departments depending upon their requirements, the field of availability and the qualifications prescribed, can decide the period of deputation in consultation with the

Department of Personnel and Training and the Union Public Service Commission.

(b) Extension of deputation for the first year in excess of the normal period can be granted with the approval of the Secretary of the Ministry/Department of borrowing department with the prior consent of the lending department. For the second year in excess of the normal period, extension can be granted with the approval of the Minister-in-charge of the borrowing Ministry/Department with concurrence of the lending department. Extension of deputation beyond second year in excess of normal period can be granted with approval of Department of personnel & Training.

(c) Extension of deputation is granted strictly in public interest.

(d) Cadre controlling authorities have already been authorised to decide a cooling off period between two spells of deputation. Cadre controlling authorities of various services have also been directed to exercise the rigid application of Tenure Rules, so that officers should not stay away from their respective cadres beyond the normal permissible period of deputation.

Import of Coir Yarn

1069. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the union Government have decided to allow import of machine-spun coir yarn from Sri Lanka:

(b) if so, the reasons therefor;

(c) if not, whether any proposal in this regard is pending with the Union Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES) (SHRI M.ARUNACHALAM): (a) to (d). Government do not propose to import coir. In the Export Promotion Committee meeting of Coir Board, some exporters said that adequate quantity of Coir Yarn required for manufacturing exportable products is not available and requested that they may be allowed import of coir yarn. There is proposal to import coir yarn. No decision to permit import of coir fore has been taken so far.

Induction of 'ARJUN'

1070. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be please state:

(a) whether the Government envisage any delay in the induction of the 'Arjun' the indigenously developed main battle tank in the army as reported in the Economic Times, Delhi, dated August 11, 1993;

(b) if so, the facts thereof;

(c) whether the Government have now decided to update the decaded 'Vijayanta tank' to meet defence requirement; and

(d) if so, the broad details thereof, the number of tanks proposed to be updated, and the approximate expenditure likely to be incurred thereon? THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). No, Sir. Based on excellent performance of ARJUN tank during trials held in Jan/Feb 1993, the Army

has given acceptance for induction of the tank, User trials are now in progress for familiarisation & further exploitation of Arjun Tank in actual field conditions. Simultaneously planning action for its manufacture has been initiated in line with the induction programme of the Army.

(c) and (d). Vijayanta tanks are being modernised as a continuous process. It is not in the public interest to disclose such details.

Investment by Multinational Companies

1071. SHRI SHANKERSINH VAGHELA:
SHRI RAJENDRA AGNIHOTRI:
SHRI MUMTAZ ANSARI:

Will the PRIME MINISTER be pleased to state:

(a) the number of proposals for direct foreign investment in the Indian companies approved by the Government till the end of October, 1993 and the amount involved therein; and

(b) the names of the companies/multinationals for whom the investment proposals have been approved and the amount likely to be invested by each such company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHANA SAHI): (a) Since the announcement of New Industrial Policy, 1504 proposals envisaging foreign direct investment of Rs. 10878.40 crores have been approved till the end of October, 1993.

(b) The details of foreign investment

proposals cleared viz. name of the Indian Company, name of the foreign collaborator, item of manufacture and amount of foreign investment involved in each proposal are published by the Indian Investment Centre as a supplement to their monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

11.11 hrs

The Lok Sabha then adjourned till Twelve at the Clock

12.03 hrs

The Lok Sabha re-assembled at three minutes past Twelve of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

(Interruptions)

At this stage, shri Rajveer Singh and some other Hon. Members came and stood on the floor near the Table

(Interruptions)

[*English*]

MR. DEPUTY SPEAKER: You get back to your seats.

(Interruptions)

MR. DEPUTY SPEAKER: This is Zero Hour. Whatever you want to say, you can say it from your respective seats.

(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 2 o'clock.

12.04 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

[MR. SPEAKER *in the Chair*]

(Interruptions)

1401 hrs

At this stage.. Shri Rajveer Singh and some other hon. Members came and stood on the floor near the Table

(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 3 P.M.

1404 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs

The Lok Sabha eassembled at Fifteen of the Clock

[MR. DEPUTY-SPEAKER *in the Chair*]

(Interruptions)

At this stage, Shri Balraj Passi and some other Hon. Members came and stood on the floor near the Table

(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to reassemble tomorrow at 11.00 a.m.

15.01 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 9, 1993/Agrahayana 18, 1915 (Saka)